HARYANA VIDHAN SABHA

# **COMMITTEE ON PETITIONS**

**( 2013-2014 )** (FOURTH REPORT)

# REPORT

# on

Various Petitions received by the Committee





(Presented to the House on 4<sup>th</sup> March, 2014)

# HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH 2014

# TABLE OF CONTENTS

Sr No		Page No	
Composition of Committee on Petitions			
Intro	duction	(III) (M)	
	Petition Received from	(v)	
1	Sh I Balwant Singh Saini and others VPO Talakaur Distt Yamunanagar	1	
2	Distt Karnal	6	
3	Shri Sanjay S/o Sh Harbhagwan R/o Near D A G High School Arya Nagar Rohtak	8	
4	Shri Yogeshwar Sindhwani 975 Sector 1 Rohtak	10	
5	Smt Mirdula Sharma H No 796/21 Prem Nagar Bohtak	15	
6	Shri Ashok Bhatia S/o Shri Ganpat Rai Sh Kulwant Singh Tomar S/o Sh Khem Chand Sh Rajender Singh Sh Manga Ram Sh Surjit Singh Parmar S/o Sh Nathan Singh and Sh Manish Dahiya S/o Sh Ved Parkash Dahiya all residents of Rohtak	17	
7	Shri Yashpal Narwal H No 2222 Sector 2 3 Rohtak	19	
8	Smt Naresh Batra W/o Sh Sanjay Batra R/o H No 70/30 Adarsh Nagar Rohtak	<u>_</u>	
9	Smt Darshana Nandal W/o Sh M S Nandal Controller Security (Retd) MD University Rohtak	-	
10	Smt Munesh W/o Sh Satish 90 L Model Town Bohtak	23	
11	Sh Amit S/o Sh Rammehar Singh H No 108 Block No 2 Near Girls School VPO Singhwa Khas Distt Hisar	26	
12	Smt Kanta Devi H No 99 Type II Revenue Officer Colony Rohtak	29	
13	Sh Jeevan Gambhir #1589 Sector 17 HUDA Jagadhri 135003	30	
14	Sh Sunder Lal Malik C/o Sh Pardeep Sachdeva H No 880 D Jhang Colony Rohtak	32	
15	Sh Mahender Tyagi Vill Kharak Tehsil Indri Karnal	35	
16	Sh Hanif Khan Clerk O/o Administrator HUDA Hisar	37	
17	Residents of Rohtak	39	
18	Shri Rajender Pal Singh S/o Thakur Jagmal Singh Vill Samargopalpur Distt Rohtak	40	
9	Shri Narinder Kumar Tehri S/o Sh Gobind Lal Tehri R/o 1093/23 DLF Colony Rohtak	43	
20	M/s Devi Mai Enterprises #93 PLA Hisar	44	
!1	Shri Sunil Sharma President Uniquie Welfare Society 412 Housing Board Colony Sirsa Road Hisar	46	

ł

5

• <u>\*</u> C7

۲ }

¥

		age No
 Sr	P	age No
10	Direct R Ore of Village	48
22	Sardar Darbara Singh S/o Sh Banta Singh & Ors of Village Chdrav PO Gari Birbal Distt Indri Distt Karnal	50
23	Chdrav PO Garl Birbai Disk main Literary Sh Dharmender Kumar S/o Sh Balbir Singh and Sh Rakesh Kumar S/o Sh Kulwant of 431/608 Khairdi Mor Kalanaur Rohta	k 52
24	a sa sa sa kakan Sanah Harvana	
25	- Used Decident Wolfare Association Sciol 2 10071 10071	56
26	Could Sto Shivcharan Dass Valshya	50
20		59
27	Ch. Doopak Sachdeva S/o Late Shri Madan Lai Sachdeva	00
<b>C</b> 1		61
28		•
	The second Bublic School Buildena we builden	
	A COLOR MAIN CALLSNAM NAUAL OVICPALATA	
	H No 233/29 Main Gail Only Housing Board Colony Sh Ashok Kumar J 16 Old Housing Board Colony	
	Murthal Road Sonepat (two petitions)	70
29	Sh Ajay Gupta HUF Through Karta Ajay Kumar Gupta	
	1284/1 Sant Nagar Rohtak 124001	71
30	Sh Abhishek Sheoran 201 Sector 14 Rohtak	72
31	Sm Urmila Malik 1502/10 Kamal Colony Rohtak	74
32	Sh Satish Kumar Dhall APO (Retd ) DRDA Panipat	
	H No 9018 Shivaji Colony Rohtak Sh Dinesh Nagpal S/o Sh Chand Ram H No 1427/12	77
33	Sh Dinesh Nagpal 5/0 Sh Chand Hant 11100	
	Prem Nagar Rohtak Sh Dharambir Singh S/o Sh Chand Ram H no 1427/12	80
34	Sh Dharambir Singh 5/0 5/1 Onand Ham Hitte	
	Prem Nagar Rohtak Sh Rajesh Kumar S/o Sh Rameshwar Singh Babra Mohalla	84
35	Sh Rajesh Kumar 5/0 5h Hameshina Cali Noar Punjab Behind Punjab National Bank Rohtak	
	Behro Mohalla Herwan Gall Near 1 Unjun	87
36	se se strande Debtek	_
	Curch Clo Late Sh Bam Kanwar H NO 10/9/3-	ļ 91
37	Musu Negar, Bobtak	
		95
38	tt Na san Dobtak	
-	a contract Destroy Drimary (Bacher Salli O CCC	99
39	School Rohtak	
	The second wide Late Sh Sube Singn	10
4(	V D O Kilo Dana Maidan Honiak	4.0
	Cont Licha Batra W/o Late Sh Ramesh Batra R/O D 420	10
4	A Strange Rach Paschim Vinar Dellin	40
	an a like han Contractor and Supplied Walding 'S	10
4	Mandi Dabwali Sirsa	

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# COMPOSITION OF THE COMMITTEE ON PETITIONS (2013 2014)

#### CHAIRPERSON

1 Shri Bharat Bhushan Batra

#### MEMBERS

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- \*2 Shri Aftab Ahmed MLA
- 3 Sh Raj Pal Bhukhri MLA
- 4 Sh Zile Ram Sharma MLA
- \*\*5 Shri Anil Dhantori MLA
- \*6 Sh Gopal Kanda MLA
- \*\*\*\*7 Dr Ashok Kashyap MLA
  - 8 Shri Phool Singh Kheri MLA
  - 9 Shri Krishan Lal Kamboj MLA

#### SPECIAL INVITEE

\*\*\* 10 Smt Sumita Singh MLA

Resignation accepted on his appointment as Minister vide Notification No HVS/Petitions/1/2013 14/90 dated 12th November 2013

- \*\*\* Resignation accepted vide Notification No HVS/Petitions/1/2013 14/52 dated 8th August 2013
- \* Nominated vide Notification No HVS/Petitions/1/2013 14/92 dated 5th December 2013

Nominated vide Notification No HVS/Petitions/1/2013 14/78 dated 11th September 2013

\*\*\*\*\* Nominated vide Notification No HVS/Petitions/1/2013 14/47 dated 23rd May 2013

#### SECRETARIAT

- 1 Shri Sumit Kumar Secretary
- 2 Shri V K Kakkar Under Secretary

#### INTRODUCTION

1 I Bharat Bhushan Batra Chairperson of the Committee on Petitions having been authorized by the Committee in this behalf present this Fourth Report of the Committee on Petitions on the various Petitions received by the Committee

2 The Committee considered all the Petitions as per the details given in the Report and examined the concerned Government Officers The Committee made its observations and has tried its level best to redress the grievances of the Petitioners to the maximum extent

3 The Committee considered and approved this report at their sitting held on 18th February 2014

4 A Brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat

5 The Committee would like to express their thanks to the Government Officers and other representatives of various departments who appeared for oral evidence before them for the cooperation in giving information to the Committee

6 The Committee is also thankful to the Secretary and other Officer/ Officials of Haryana Vidhan Sabha Secretariat for their whole hearted cooperation and assistance given by them to the Committee

Chandigarh The 18th February 2014

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(Bharat Bhushan Batra) CHAIRPERSON

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#### REPORT

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The Committee on Petitions for the year 2013 14 consisting of seven Members was nominated by the Hon ble Speaker Haryana Vidhan Sabha on 2nd May 2013 under Rule 268 of the Amended Rules of the Rules of Procedure & Conduct of Business in the House Shri Bharat Bhushan Batra MLA was nominated as Chairperson of the Committee by the Hon ble Speaker One special invitee was also nominated by the Hon ble Speaker to serve on this Committee

The Committee held 51 sittings during the year 2013 14 (till finalization of the Report)

#### 1 PETITION RECEIVED FROM SHRI BALWANT SINGH SAINI, AND OTHERS, VPO TALAKAUR, DISTT YAMUNANAGAR, REGARDING CHARGING OF EXCESS INTEREST FROM THE MUSTAFABAD FARMERS CO OPERATIVE

The Pet tion received from Shri Balwant Singh & others is as under

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श्रीमान अध्यक्ष महोदय पटिशन कमेटी हरियाणा विधान सभा चण्डीगढ।

#### विषय दी मुस्तफाबाद फार्मस सर्विस को ओ सोसायटी लि मुस्तफाबाद द्वारा अधिक वसूल किया हुआ व्याज वापिस करवाने बारे।

श्रीमान जी

निवेदन है कि हम दी मुस्तफाबाद फार्मस सर्विस को ओ सोसायटी लि मुस्तफाबाद के सदस्य है। इस सोसायटी मे 25 गाव व 5500 के करीब सदस्य है और यह सोसायटी सन 1975 मे भारत सरकार के आदेश अनुसार को ओ बैक अम्बाला से ट्रासफर करके स्टेट बैक ऑफ पटियाला को दे दी गई थी तब से अब तक स्टेट बैक ऑफ पटियाला इस सोसायटी को फाईनेस कर रहा है सन 2006 तक सब कुछ ठीक ठाक चल रहा था सन 2006 में भारत सरकार ने घोषणा की कि किसानों को 79 ब्याज की दर से ऋण दिया जाएगा किन्तु मुस्ताफाबाद सोसायटी ने किसानो से ऋण दर 7 % कि बजाय 12% ब्याज लेना जारी रखा जबकि देश मे अन्य सभी सोसायटीया 79 ब्याज कि दर से ऋण दे रही थी। एरन्त मस्ताफाबाद सोसायटी ने 12/ ब्याज लेना जारी रखा। जोकि भारत सरकार कि पोलिसी के विरुद्ध था बार बार सोसायटी को कहा गया और समाचार पत्रो मे भी निकाला गया कि सासायटी किसानो से अधिक ब्याज ले रही है कि इस को कम किया जाये परन्त सोसायटी का तर्क था कि स्टेट बैक ऑफ पटियाला सोसायटी से 10% ब्याज ले रहा है और सोसायटी किसान सदस्यो से 12 प्रतिशत ब्याज ले रही है सोसायटी ने स्टट बैक ऑफ पटियाला को सदस्यो के बार बार कहने पर कई पत्र लिखे कि बैक सोसायटी से कम ब्याज ले त्गकि सोसायटी भी अपने किसान सदस्यों को 7 प्रतिशत ब्याज कि दर से ऋण दे सके परन्तु स्टेट बैक ऑफ पटियाला ने ब्याज कम करने से इन्कार कर दिया और बैक ने 10 प्रतिशत से 13 प्रतिशत तक सोसायटी से ब्याज लेना शुरू कर दिया और सोसायटी ने किसान सदस्यो से 12 प्रतिशत से 14 प्रतिशत तक ब्याज लेना शुरू कर दिया जोकि 30 6 2012 तक चलता रहा जो कि सरकार कि पोलिसी के विरुद्ध है और किसानो का लगातार शोषण होता रहा अब बैक ने 1 7 2012 से सोसायटी से 7 प्रतिशत ब्याज लेना शुरू कर दिया है और सोसायटी ने भी किसान सदस्यों से 7 प्रतिशत ब्याज लेना शुरू कर दिया हे।

जब हमने सोसायटी से पूछा कि 1 4 2006 से 30 6 2012 जो आपने किसानो से आपने अधिक ब्याज लिया है वो कब वापिस करोगे तो सोसायटी के अधिकारियो ने बताया कि जैसे स्टेट बैक ऑफ पटियाला जो अधिक ब्याज सोसायटी से ले चुका है वह सोसायटी को चापिस करेगा तो सोसायटी भी किसान सदस्यो को ब्याज वापिस कर देगी।

अत आपसे प्रार्थना है कि किसानो के हित को ध्यान मे रखते हुए स्टेट बैक ऑफ पटियाला को आदेश दे कि बैक ने सोसायटी से 1 4 2006 से 30 6 2012 तक जो अधिक ब्याज लिया हुआ है उसे सोसायटी को वापिस करे ताकि सोसायटी भी अपने किसान सदस्यो से अधिक लिया हुआ ब्याज वापिस कर सके।

आपकी अति कृपा होगी।

धन्यवाद |

प्रार्थी

हस्ता0/ बलवन्त सिंह पुत्र श्री बसन्त राम निवासी तलाकौर जिला यमुनानगर। 1

A Letter was received from Registrar Co operative Societies Haryana vide memo No 1/2/2004/C 3/4052 dated 23 8 2012 explaining the position of the case reads as under

From

Registrar Cooperative Societies Haryana Panchkula

То

The Secretary Haryana Vidhar Sabha Secretariat Chandigarh

Memo No 1/2/2004/C 3/4052 dated 23 8 2012

#### Subject Oral Examination of the Registrar, Cooperative Societies, Haryana Panchkula in respect of the petition received from Sh Bishan Lal Saini MLA, Radaur, regarding irregularities in the Mustfabad Farmer Service Cooperative Society Ltd

On the above cited subject the position witll regard to excess interest charged from the farmers by the Mustfabad Farmers Service Cooperative Society is that the Mustafabad Farmers Service Coop Society Ltd Mustafabad district Yamuna Nagar is being financed by State Sank at Patiala Agriculture Development Branch Jagadhari since 1976 The Society had opted for its affiliation with State Bank of Patiala at its own convenience and all type of credit facilities are being extended by the said Bank The issue of charging of higher rate of interest on crop loan from members of the Society has been raised now when Cooperative Banks in the State are providing crop loans to farmers at the rate of 7% p a since 1st April 2006 and in case of prompt paying farmers the effective rate of interest is 4% p a since 01 01 2009 The Mustafabad Farmers Coop Service Society was charging 14% p a @ from Society members Registrar Cooperative Societies Haryana vide its memo dated 31 08 2009 and 04 11 2010 directed the said Society to affiliate with the Yamuna Nagar Central Coop Bank Ltd Yamuna Nagar after settling Assets & Liabilities with State Bank of Patiala The said Society resolved to affiliate with the Yamuna Nagar Central Coop Bank Ltd Yamuna Nagar in its General Body meeting held on 24 0B 2010 The Society is having high level of overdues & dues and other liabilities to State Bank of Patiala to be settled with the Yamuna Nagar Central Coop Bank Ltd Yamuna Nagar as per direction of Registrar Cooperative Societies Haryana Registrar Cooperative Societies Haryana vide its memo dated 09 02 2011 has constituted a Committee for its affiliation with the Yamuna Nagar Central Coop Bank Ltd Yamuna Nagar Accordingly a meeting cf the said Committee was held on 13 07 2012 wherein it was decided that if the Society will

be affiliated with the State Bank of Patiala the rate of interest on crop loans will be charged @ 7% p a w e f 1 7 2012 and subvention will be given @1 % p a to the Society by the State Bank of Patiala It was further decided in the meeting that the Society will request the State Bank of Patiala to provide the residual 2/3<sup>rd</sup> part of the subvention The interest for farmers will be @7% w e f 01 07 2012 and not 14% as charged earlier No decision could be taken regarding previous excess rate of interest charged For this purpose the Managing Director Farmers Service Coop Societies can correspond with State Bank of Patiala in future The issue also came up time and again in the District Grievance Committee meeting Further the State Bank of Patiala is not under the control of Registrar Cooperative Societies Haryana therefore the Secretary Institutional Finance and Credit Control Government of Haryana may be requested to do the needful

Sd/

Additional Registrar (Credit) for Registrar Cooperative Societies Haryana Panchkula

The Committee orally examined the departmental representatives representatives of State Bank of Patiala and the petitioners in its various meetings and passed its final order in its meeting held on 09 10 2013 which reads as under

Order

Petition heard

The petition received from Shri Bishan Lal Saini MLA Radaur has also been clubbed with this petition

Ultimately the dispute has been resolved between the Bank and the borrowers society i e Mustfabad Farmers Service Co Operative Society Yamuna Nagar The Head office of the Bank has approved to Charge rate of interest @ 9% p a for the period from 01 04 2006 to 30 6 2012

In terms of the approval of the Bank it has been stated that the Bank will ask tho RBI to give subvention of 2% in favour of the Society and the Borrowers Society will not raise this issue in future even the subvention claim for the previous years is not sanctioned/approved by the Govnrnment of India

It has further been agreed by the Bank that the Bank shall refund an amount of approximately Rs 45 lacs in favour of the Society subject to the exact calculation The Bank will charge rate of interest to its borrowers society as per the RBI guidelines i e 7% p a onwards 1 7 2012 Sharing of subvention is recommended at the rate of 65 35 basis between the borrowers society and the Bank against the approval for sharing of 50 50 for the present sanction w e f 1 7 2012

As per the proposed action/recommendation of the competent authority of the Bank all cases before the Petition Committee stand withdrawn today itself i e 9 10 2013 The Society shall also give an undertaking in writing that they are withdrawing the present case as they are fully convinced and undertake not to approach any other forum

The Committee also desired to give a further relief of 2% w e f 1 4 2006 the Committee shall make a recommendation to the Government of India and Reserve Bank of India to give this relief in favour of the farmers through Bank If that relief comes the same shall be passed on to the farmers. The Committee also directed this Secretariat that a copy of recommendation of this Committee forwarded to the RBI and Government of India be also sent to the State Bank of Patiala and to the Mustfabad Farmers Service Co operative Society Yamunanagar

In view of this above this petition is dispossed off

# 2 PETITION RECEIVED FROM SHRI KARAMVIR PANCH AND OTHERS, VPO KALRON, TEHSIL INDRI, DISTT KARNAL REGARDING ILLEGAL POSSESSION ON THE PANCHAYAT LAND IN VILLAGE KALRON JAGIR TEHSIL INDRI, DISTT KARNAL

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श्रीमान चेयरमैन साहब जी पैटीशन कमेटी हरियाणा विधान समा चण्डीगढ।

*विषय* दरखास्त बाबत गाव कलरा जागीर तहसील इन्द्री में पंचायती भूमि से नाजायज कब्जा हटवाने बारे |

#### श्रीमान जी

निवेदन यह है कि हम सभी गाव कलरा जागीर तहसील इन्द्री जिला करनाल के रहने वाले है।

1 यह है कि गाव कलरा जागीर में पंचायती जमीन पर पक्के मकान व नाजायज रूप से कब्जा कर रखा है। कब्जा गाव के निम्नलिखित आदमियों का चला आ रहा है।

- 1 मेहर सिंह पच ग्राम कलरा जागीर
- 2 हुकम सिंह बांबू राम केहर सिंह हरि सिंह पुत्रान श्री नत्थू राम।
- 3 कृष्ण पाल पुत्र श्री ओम प्रकाश
- 4 पृथ्वी सिंह पुत्र श्री मन्सा राम
- 5 मनोज पुत्र श्री तेजपाल

6 माम चन्द समे सिंह ईलम सिंह कवर पाल पुत्रान श्री कली राम ने नाजायज कब्जा करके पक्के मकान बनाए हुए है।

7 रणधीर सिंह रणबीर पुत्रान श्री सेठ पाल

8 यह है कि उपरोक्त मेहर सिंह पच व उसके भाईयो ने पुरानी हरिजन चौपाल की जगह पर रविदास के मन्दिर का शिलान्यास 6 7 हजार ईटो से किया था वो सारी ईटे उठा ली है और उसकी जगह पर नाजायज कब्जा कर रखा है।

9 यह है कि उपरोक्त सारे नाजायज कब्जे ग्राम सरपच राजकली पत्नी श्री माम चन्द का लडका सुशील कुमार व पच मेहर सिंह मिलकर करवा रहे है।

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10 यह है कि ग्राम पंचायत सरपंच का लडका सुशील कुमार व गाव कलरा जागीर का मेहर सिंट पंच ने गाव में पार्टी बाजी व नाजायज रूप से तग व गुन्डागर्दी फैला रखी है। और कहते है कि हमारे पास तो अब पावर है जो चाहे अपनी मर्जी से करेगे और कोई भी गाव का व बाहर का आदमी हमारा कुछ भी नहीं बिगाड सकता हमारी ऊपर तक पहुंच है। जब गाव का कोई आदमी इनका विरोध करता है तो उपरोक्त दोनो आदमी उसको गाली गलोच व मारने पर उत्साहित हो जाते है और थाने में पैसा भरकर गाव वासियों को काफी परेशान कर रखा है। अत आप जनाब से प्रार्थना है कि गाव कलरा जागीर से उपरोक्त आदमियों को काफी परेशान कर रखा है। अत आप जनाब से प्रार्थना है कि गाव कलरा जागीर से उपरोक्त आदमियों से नाजायज कब्जा हटवाया जाये और इन दोनो आदमियों के विरुद्ध कानूनी कार्यवाही की जाये हम लोगो ने पहले भी इस बारे में कई बार खड विकास एव पंचायत अधिकारी खड इन्द्री जिला करनाल को दरखास्त दी थी परन्तु इस पर आज तक कोई भी कार्यवाही नही की है।

> समस्त ग्राववासी गाव कलरा जागीर तहसील इन्द्री जिला करनाल।

The above Petition was placed before the Committee in its meeting held on 15 10 2012 and the Committee desired that comments of the concerned department may be obtained within 15 days As no reply was received with in the stipulated period reminders were issued on 23 11 2012 22 1 2013 and 9 4 2013 Despite that no reply was received from the Department After that the Committee called the District Development and Panchayat Officer Karnal and the petitioner to appear before the Committee on 21 8 2013

The Committee orally examined the DDPO Karnal on 21 8 2013 Petitioner did not appear before the Committee Detailed reply in regard to this petition has been submitted by the DDPO wherein he has stated that the petition has been made on the wrong impressions The Committee is satisfied with the reply submitted by the DDPO Hence the Committee dismissed the petition

PETITION RECEIVED FROM SHRI SANJAY S/O SH HARBHAGWAN 3 R/O NEAR D A G HIGH SCHOOL, ARYA NAGAR, ROHTAK REGARDING WAIVING OFF THE DUES/PENALTY AMOUNT OF ELECTRICITY AS PER GOVT SCHEME

The Petition received from Shri Sanjay reads as under ----

То

The Chairman Petition Committee Haryana Vidhan Sabha Chandigarh (Haryana)

# Subject Waiving off the dues/penalty amount of electricity as per Govt scheme

Sır

- 1 That the applicant is using the electricity connection No Y 580 and is regularly paying the electricity bills regularly. The applicant is tenant of Rakesh Kumar S/o Zile Singh R/o Rohtak and is working as cobbler in the said premises and father of Rakesh Kumar namely Nathu Ram was having the said electricity connection in his name.
- 2 That a false penalty of Rs 58 751/ and Rs 30 000/ as compounding charges was imposed upon the applicant vide memo No 6758 dated 25 11 2008 on the basis of a false and fabricated checking report. The applicant has challenged the said penalty and filed a consumer complaint before Consumer Forum Rohtak and deposited an amount of Rs 20 563/ as penalty and Rs 30 000/ as compounding charges vide receipt No 046631 dated 4 12 2008 and 157 dated 5 12 2008. Thereafter the recovery of remining amount was stayed by the Hon ble Court and applicant is regularly paying the electricity bills copies of receipts are attached herewith.
- 3 That the said complaint was disposed off on the ground that the said electric connection comes within the definition of N D S hence the applicant withdraw the complaint and filed the civil suit which is pending before the Hon ble Court of Ms Meenakshi Goyal Civil Judge (Jr Divn) Rohtak and is fixed for 18 4 2013
- 4 That the department/ U H B V N L Rohtak is still sending the bill to the applicant by including the remaining amount and in every bill they are including extra amount i e interest etc and due amount of penalty is increasing with every bills



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5 That the Govt has launched the waiver scheme and the applicant wants to take the benefit of waiver shome and he is ready to deposit the amount as per rules under this scheme to avoid any further dispute

It is therefore prayed that the penalty amount of applicant may kindly be waived off as per rules and he be further allowed to deposit the amount as per rules in the interest of justice

Place Rohtak Date 29 3 2013 Applicant

Sanjay S/o Harbhagwan R/o Near D A G High School Arya Nagar Rohtak

The above Peition was placed before the Committee in its meeting neld on 18 5 2013 and the Committee desired that comments of the concerned department may be obtained within 15 days The Committee received reply from S D O Operation Sub/Division No 2 Near ITI Double Phatak Rohtak 124001 vide their letter dated 14 6 2013 which reads as under ---

То

#### The Chairperson Haryana Vidhan Sabha Secretariat

Memo No 508

dated 14 6 2013

Subject — Filed the case in court of Haryana Vidhan Sabha Sectt Chandigarh by Sh Sanjay A/c No Y 580 NDS C Load 2 479 KW Now settled as per sales circular 19/2013 under the scheme of out of court settlement

In the above reference it is intimated to your good self that penalty Rs 58751/ + Compounding Rs 30 000/ (Rs 88751) was charged to the subject cited consumer A/c of penalty of theft of energy vide this Office SC&AR No 163/119 dated 25 11 2008 against LL1 No 7/2822 dated 25 11 2008

Now on his request the case has been settled with the consumer under the scheme of out of court settlement vide sales circular No 19/2013 and Rs 13572/ has been deposited by him on dated 30 5 2013

So your good self is requested to file the case of the consumer being settled

DA — Copy of Affidavit submitted by Sh Sanjay on dated 29 5 2013

Sd/ Executive Engineer City (Op ) Divn UHBVNL Rohtak *Sd/* SDO OP S/Divn No 2 UHBVN Rohtak The Committee orally examined the departmental representatives in its meeting held on 17 7 2013 The Committee made the following observations

As the case of Shri Sanjay has been settled Hence the petition submitted by Shri Sanjay is disposed off accordingly

#### 4 PETITION RECEIVED FROM SHRI YOGESHWAR SINDHWANI, 975 SECTOR 1, ROHTAK REGARDING RE IMBURSEMENT OF MEDICAL BILLS OF SMT SHAKUNTLA SINDHWANI, W/O LATE SH TIRATH DASS RETD (ADE)

The Petition received from Shri Yogeshwar Sindhwani dated 21 6 2012 reads as under ----

The Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

# Subject Re imbursement of Medical Bills of Smt Shakuntla Sindhwani W/o Late Shri Tirath Dass Retd (ADE)

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With due respect this is to inform you that my father Late Sh Tirath Dass Sindhwani retired as ADE on 31 3 1988 from Canal Lining Circle No IV Rohtak Haryana After his death my mother Smt Shakuntla Sindhwani was residing with me at Rohta She also expired in January 2011

Sir during approx 11 months after death of my mother I have tried my level best to submit the Medical Bills of my mother to the concerned deptt but unable to even locate the responsible office to whom I have to submit the bills

Finally I was having no other option & submitted the bills to the O/o Engineer in chief Haryana Irrigation Department Panchkula otherwise the bills are going to be time barred But the same were returned to me vide their letter dated 14 12 2011 asking to submit the same to the concerned Division/circle office where Late Sh Tirath Dass Sindhwani ADE Retd was attached for administration purpose

On enquiry from Head Office it has been informed that Canal lining Circle No IV was merged in to construction cirle Rohtak on 1 7 1994 and further merged to JWS circle Rohtak on 2 3 2006 The JWS Circle rohtak was shifted to Jhajjar w e f 1 11 2010 So I have submitted the bills to Jhajjar on 28 12 2011 but once again recd back with remarks that the service record of Late Sh Tirath Dass Sindhwani ADE (Retd) is not available in this circle Further I have lodged a complaint on www harsamadhan gov in on 11 1 2012 & posted a reminder on 5 4 2012 but till date the action status is shown as the case is dealt by Director Irrigation Chandigarh although the Govt is claiming to settle the cases lodged on to this site within a month time

Now you are hereby requested to guide us what a comman man can do under these circumstances

Hoping for early response

Regards

Sd/

Yogeshwar Sindhwani 975 Sector 1 Rohtak 9215545601

Encl Medical Bills of treatment of Medanta Hospital Gurgaon

Copies of letters recd from Irrigation Offices of Panchkula & Jhajjar

The above Peition was placed before the Committee in its meeting held on 4 7 2012 and the Committee desired that comments of the concerned department may be obtained within 15 days The Committee received reply from Engineer in Chief Irrigation Department Haryana Panchkula vide their letter dated 15 3 2013 which reads as under —

No 1621/4EE II/2013

Dated 15 3 2013

From

Engineer in Chief Irrigation Department Haryana Panchkula

То

The Secretary Haryana Vidhan Sabha Secretariat Chandigarh

#### Subject Regarding reimbursement of medical bill of Smt Shakuntla Sindhwani W/o Lt Sh Tirath Dass Sindhwani, ADE (Retd )

Kindly refer to your office letter No HVS/Petitions/2/2013/9623 31 dated 12 3 2013

In this connection it is submitted that Sh Yogeshwar Sindhwani S/o Late Sh Tirath Dass Sindhwani ADE (Retired) has submitted two No medical bills of

ł,

her mother Smt Shakuntla Sindhwani and the details of medical bills submitted by him is as under ----

### 1 Medical Bill for the period 15 12 2010 to 17 12 2010

The medical bill of Smt Shakuntia Sindhwani W/o late Sh Tirath Dass Sindhwani ADE/Retd for the period 15 12 2010 to 17 12 2010 of PGI Rohtak amounting to Rs 8 688/ has been sanctioned vide this office order No 8935 39/4EE II/2013 dated 22 9 2012 The payment has already been made to the petitioner i e Sh Yogeshwar Sindhwani S/o Lt Sh Tirath Dass Sindhwani ADE/Retd

### 2 Medical Bill for the period 22 12-2010 to 31-12 2010

Smt Shakuntla Sindhwani has taken treatment during the above said period from the Medanta the Medicity hospital Gurgaon During the period of treatment the above said hospital was not at the penal of Haryana Government for reimbursement of medical bills of employees/pensioners However vide Government notification No 2/24/2011 1HB 1 dated 23 2 2011 the above named hospital was taken on penal with immediate effect. The Government instructions provides that if the treatment has been taken from a private hospital in emergency the medical can be reimbursed at the rate of PGI/ AlIMS by giving relaxation in normal rules Accordingly the medical bill amounting to Rs 2 10 260/ has been worked out on the basis of rates of PGI/ASIIMS and an amount of Rs 1 10 125/ was reimburseable to the petitioner after giving relaxation in medical rules by the Government Therefore after obtaining the emergency certificate from Civil Surgeon Panchkula the medical bill was referred to the Government vide this office letter No 8943/ 4EE II/20912 dated 24 9 2012 to accord necessary sanction in this regard Government has sanctioned the medical bill amounting to Rs 1 08 125/ in favour of Sh Yogeshwer Sindhwani S/o Lt Sh Tirath Dass ADE/Retd vide Government Memo No 4/95/2012 5IE dated 7 1 2013 The payment has already been made to the petitioner I e Sh Yogeshwar Sindhwani S/o Lt Sh Tirath Dass Sindhwani ADE/Retd

In view of above it is requested to kindly close the proceedings of the present case as the medical claim made by Sh Yogeshwar Sindhwani S/o Lt Sh Tirath Dass Sindhwani ADE/Retd has already been reimbursed to him

Sd/

DA/ As above

Administrative Officer for Engineer in Chief Irrigation Department Haryana Panchkula

#### P W IRRIGATION DEPARTMENT HARYANA PANCHKULA

**OFFICE ORDER** 

No /4EE II/2012 —Sanction is hereby accorded under the Punjab/Haryana Services Medical Attendance Rules 1940 for the reimbursement of Rs 8 688/ (Rupees Eight Thousand Six Hundred Eighty eight Only) to Sh Yogeshwar Sindhwani S/o I t Sh Tirath Dass ADE (Retd) on account of expenditure incurred by her mother treatment during the period from 15 12 2010 to 17 12 2010 as indoor patient in the Pt B D Sharma Post Graduate Institute of Medical Science Rohtak

The expenditure is chargeable to Head 2700 Major Irrigation 80 General Direction Administration 99 Chief Engineer Common Establishment medical during the year 2012 2013

Santokh Singh

Registrar Haryana Irrigation Department

Place Panchkula Dated 21 9 2012

No 8936/4EE II/2012

Dated 22 9 2012

A copy of above forwarded to the Accountant General (A&E) Haryana Chandigarh for information and necessary action

Sd/ Superintendent/EE II for Engineer in Chief Irrigation Department Haryana Panchkula

No 8937 39/4EE II/2012

Dated 22 9 2012

A copy of above forwarded to the Accountant General (A&E) Haryana Chandigarh for information and necessary action ----

- 1 Treasury Officer Haryana Panchkula
- 2 Dy Supdt /Bills IDHO Panchkula alongwith original meidcal bill
- 3 Sh Yogeshwar Sındhwanı S/o Sh Tırath Dass ADE (Retd ) House No 975 Sector 1 Rohtak

Sd/ Superintendent/EE II for Engineer in Chief Irrigation Department Haryana Panchkula

DA/As above

#### ORDER OF THE GOVERNOR OF HARYANA

Sanction is hereby accorded to the re-imbursement of Medical charges amounting to Rs 1 08 125/ (Rupees one lac eight thousand one hundred twenty five only) to Sh Yogeshwer Sindhwani son of Late Sh Tirath Dass ADE (Retd) incurred by him on getting his mother treatment for the period from 22 12 2010 to 31 12 2010 as indoor patient in Medanta the medicity Hospital Gurgaon

2 The re imbursement charges have been sanctioned under the Punjab/ Haryana Medical Services (medical Attendance) Rules 1940

SK Goyal

e)

Dated ChandigarhSpecial Secretary to Government Haryanathe 2 1 2013Irrigation Department

Endst No 4/95/2012 51E

Dated Chandigarh the 7 1 2013

A copy is forwarded to the following for information and necessary action —

- 1 The Accountant General Haryana Chandigarh
- 2 The Engineer in Chief Irrigation Department Haryana Sinchai Bhawan Sector 5 Panchkula w r t his letter No 8943/4EE II/2012 dated 24 9 2012

The medical bills/papers are returned herewith in orginal

Sd/ Superintendent Irrigation (Estt) for Special Secretary to Government Haryana Irrigation Department

Endst No 101 04/4EE II/2013

Dated Chandigarh the 7 1 2013

A copy is forwarded to the following for information and necessary action ----

- 1 The Accountant General Haryana Chandigarh
- 2 Treasury Officer Haryana Panchkula
- 3 Dy Supdt /Bills IDHO Panchkula alongwith original medical bill
- 4 Sh Yogeshwar Sindhwani S/o Late Sh Tirath Dass ADE (Retd ) House No 975 Sector 1 Rohtak

Sd/ Superintendent/EE II for Special Secietary to Government Haryana Irrigation Department The Committee orally examined the Departmental representatives on 26 9 2012 in which the Departmental representatives placed on record the complete facts of the case and submitted that the medical bills were being processed according to the Government Rules. The petition was deferred for two months and the petitioner was also called 'or oral examination along with the Departmental representatives on 27 12 2012. In the oral examination the Departmental representatives stated that first medical bill of the moder of petitioner amounting to Rs 8 688 has been reimbursed and the second medical bill amounting to Rs 1 08 125 shall be reimbursed within 15 days. The committee further orally examined the Departmental representatives and petitioner on 16 3 2013 and made following observations—

Shri Ashok Kumar Arora Superintending Engineer Irrigation Department Rohtak was present before the Committee He has submitted a report vide which the claim of the petitioner has been made acconding to the rules and the petition was disposed off accordingly

#### 5 PETITION RECEIVED FROM SMT MIRDULA SHARMA, H NO 796/21, PREM NAGAR, ROHTAK REGARDING DEMAND OF BRIBE BY THE OFFICIALS OF U H B V N

The Petition received from Smt Mirdula Sharma reads as under ----

सेवा मे

The Chairman Petition Committee Haryana Vidhan Sabha

# *विषय* रोहतक बिजली विभाग के अधिकारियों व कर्मचारियों द्वारा रिश्वत मागने बारे।

#### श्रीमानजी

अर्ज है कि मै मृदुला शर्मा पलि श्री गोपाल कृष्ण 796/21 प्रेम नगर रोहतक की स्थाई निवासी हूँ। दिनाक 21 11 12 को प्रात 05 बजे मेरे घर पर करीबन 10 15 आदमियों ने मेरे घर का दरवाजा पीटना व डोर बेल बजानी शुरू कर दी। मैने नीचे जाकर जब दरवाजा खोला तो मुझे धक्का देकर ये सभी लोग जबरदस्ती मेरे घर मे घुस गये और एक व्यक्ति के हाथ मे कैमरा था जब मैने पूछा कि आप लोग कौन है तो उन्होने कहा कि हम बिजली विभाग से है उसी दौरान मेरे बच्चो ने मेरे पति को सोते हुये जगा दिया तो हमने कहा कि हम बिजली विभाग से है उसी दौरान मेरे बच्चो ने मेरे पति को सोते हुये जगा दिया तो हमने कहा कि आप अपना पहचान पत्र दिखाओ तो उन्होने कहा कि हमार पास कोई पहचान पत्र नहीं है हम बिजली बोर्ड के एस डीओ है। कर्मचारियो ने हमारे साथ अभद्र व्यवहार किया और हमे डराने धमकाने लगे। इतने मे एक कर्मचारी ने आकर कहा कि आप चुपचाप एक तरफ बैठे रहो नही तो हम आप पर झूठा केस बना देगे। इसी दौरान नीचे वाले कमरे से दो कर्मचारी बलबीर (ALM) व राजकुमार (फोरमैन) ने मुझसे कहा कि हमारे एस डी साहव सुरेन्द्र सिह से मै तुम्हारी रुपये ले देकर बात करा देता

हू तो मैने कहा कि किस चीज के रुपये हमारी गलती तो बताओ तो उन्होने कहा कि हम एक बार जिस घर मे घुस जाते है तो बिना लिये नहीं निकलते अगर पचास हजार रुपये देने की बात करो तो मै साहब से बात करू। इसलिये हमने इस बारे मे तुरन्त 6 45 पर वी टी (पुलिस) को सूचना ने दी। हमारे पडोस मे रहने वाले लडके ने बाहर खडे सभी कर्मचारियो की फोटो ले ली। जिसमे हमे पूछताछ करने पर उनके नाम पता चले। जब मैने दरवाजा खोला था और उजाला होने तक 15 16 कर्मचारियो मे कोई भी महिला सिपाही नही थी। और सरकारी गाडी का नम्बर भी मिटा हुआ था जिसकी फोटो साथ म सलग्न है।

अत आपसे प्रार्थना है कि इस बारे में तत्परता से कारवाई करते हुये बिजली कर्मचारियों के खिलाफ कानूनी कारवाई अमल में लाई जाये ताकि भविष्य में दोबारा ये लोग बिना वजह किसी सम्मानित व्यक्ति को तग ना कर सके। इस गलत कारवाई के होने से हमारे मान सम्मान को भी ठेस पहुंची है पूरे मोहल्ले मे सुबह सुबह इस तरह का ड्रामा होने से हमारे बहुत किरकिसी हुई है। जिस बारे में इन कर्मचारियों के ऊपर में कोर्ट के माध्यम से मानहानि का दावा भी करूगी।

> हस्ता/ मृदुला शर्मा 9896199042 976/21 प्रेम नगर रोहतक

The above Petition was placed before the Committee and the Committee desired to orally examine the departmental representatives and they were orally examined in its meeting held on 5 1 2012 16 1 2013 and 16 3 2013 and made the following observation on 16 3 2013

In the presence of the Committee Members and as well as officers a CD made by the Officials of the department on the spot was displayed The Committee observed that viewing of the CD did not depict that direct theft has been made by the consumer However Superintending Engineer assured the Committee that he will mark an inquiry to look into the matter Shri Mann also assured the Committee that apparently case looks to be in favour of the consumer and he will initiate the proceedings of the waiving off the penalty. No bill of the disputed amount shall be raised by the consumer The Committee desired that the action taken report may be submitted to the Committee accordingly.

The Committee further orally examined the departmental representatives and petitioner on 17 7 2013 and made following observations—

Shri V S Mann S E has stated that in the case of Smt Mridula Sharma an amount of Rs 53520/ already charged on account of penalty has been withdrawn in view of the information submitted by Shri Mann the petition was disposed off accordingly

6 PETITION RECEIVED FROM SH ASHOK BHATIA S/O SHRI GANPAT RAJ SH KULWANT SINGH TOMAR S/O SH KHEM CHAND, SH RAJENDER SINGH S/O SH MANGA RAM, SH SURJIT SINGH PARMAR S/O SH NATHAN SINGH AND SH MANISH DAHIYA S/O SH VED PARKASH DAHIYA ALL RESIDENTS OF ROHTAK, REGARDING COMPLAINT AGAINST JOPE INTERNATIONAL LTD, ROHTAK

The Petition received from Shri Ashok Bhatia & others reads as under ---

Before Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

- 1 Sh Ashok Kumar Bhatia S/o Sh Ganpat Rai 708 Sector 1 Rohtak
- 2 Sh Kulwant Singh Tomar S/o Sh Khem Chand R/o 510/22 Chand Nagar Rohtak
- 3 Sh Rajender Singh S/o Sh Manga Ram R/o 955 Sector 1 Rohtak
- 4 Sh Surjit Singh Parmar S/o Sh Nathan Singh 202 Sector 14 Rohtak
- 5 Sh Manish Dahiya S/o Sh Ved Parkash Dahiya R/o 1425 Sector 1 Rohtak

Complainants/Applicants

#### Versus

- 1 Jope International Ltd 32 A NWA Punjabi Bagh Ext Club Road New Delhi 110026
- 2 District Town and Country Planner Rohtak

#### Subject Complaint against Jope Internation Ltd

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With due regards it is humbly submitted as under

- 1 That we the above mentioned applicants booked one flat each of 1450 sq ft area with Jope International Ltd at Rohtak and we each one paid Rupees 400000/ (Rupees Four Lacs) as booking amount for the abvoe said flats (photo copies of receipts of booking amount attached)
- 2 That the company stated that it is a construction linked plan/scheme and the balance amount shall have to be paid in ten installments
- 3 That now the company vide its letters has demanded an additional amount of Rupees 4 84 255/ It is mentioned here that the company has not yet got the building plan approved from the Town and Country

Planning Deptt Hence the company has no right to demand any additional amount till the partial part of the construction is completed It is to our surprise that without starting construction they are asking for additional amount which is an illegal act. This way we feel cheated

It is hence prayed that before the company gets its approval of the building plan from the department of Town and Country Planning and starts the construction work it may be restrained from demanding the additional amount of Rupees 4 84 225/ from we the applicants

#### Complainants/Applicants

The Committee orally examined the Chief Town Planner Haryana Senior Town Planner Town & Country Planning Department Rohtak Managing Director Jope International Ltd and Petitioners in its meeting held on 15 05 2013 After hearing the petitioner and the representatives of department and Jope International Ltd the Committee asked Managing Director of Jope International Ltd to settle the dispute with the petitioners within 15 days The Committee further orally examined the Departmental representatives and Managing Director of Jope International Ltd and the petitioners in its meeting held on 17 07 2013 After hearing the petitioners and the representatives of Jope International Ltd the Committee made following observations —

> Shri Ashok Bhatia along with other petitioners was present before the Committee Sh Bharat Aggarwal Director JOP International Ltd was also present The petitioners stated that they have made a compromise with the respondent company In view of the submission made by the petitioners petition was disposed off accordingly

#### 7 PETITION RECEIVED FROM SH YASHPAL NARWAL, H NO 2222 SECTOR 2 3, ROHTAK REGARDING COMPLAINT AGAINST OMAXE LTD, ROHTAK

The Petition received from Yashpal Narwal reads as under ----

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अध्यक्ष महोदय पटीसन कमेटी हरियाणा विधानसभा चण्डीगढ।

विषय ओमेक्स द्वारा गुमराह करके फ्लैट कैसल करने की धमकी देते हुये मानसिक व आर्थिक शोषण करने बारे।

आदरणीय अध्यक्ष महोदय जी

मने ओमेक्स सिटी रोहतक में एक फ्लैट खरीदा हुआ है जिसकी लगभग 60 प्रतिशत राशी का भुगतान किया जा चुका है। ओमेक्स द्वारा पिछले 3 4 माह में 70 प्रतिशत राशी मागने के कारण मेरा कुछ रुपया देने में विलम्ब हो गया क्योंकि ओमेक्स द्वारा मुझे ई मेल करके इस फ्लैट पर लोन की सुविधा देने से भी इसलिए मना कर दिया की ओमेक्स को इसकी NOC अभी ाही मिली है। मेरे घर की आर्थिक स्थिति बहुत खराब है क्योंकि मेरी माता का पिछले कई माह से कैसर का बहुत महगा इलाज चल रहा है। फ्लैट कैसल की धमरी के कारण मेरी पत्नी भी सदमे में है।

जनवरी 2013 में ओमेक्स द्वारा मागे गये 481000 रुपये में से मैने 2 लाख का चैक 9 जनवरी को ओमेक्स को दे दिया और फोन पर बात करके बाकि रुपया जल्दी देने का अनुरोध किया। इसके बाद ओमेक्स ने 28 जनवरी को मेरा 2 लाख का चैक यह कहते हुये वापस कर दिया कि हमने यह फ्लैट कैसल कर दिया है और मुझसे अधिक जुर्माने की माग करने लगे मैं अपनी पूरी राशि 481000 रुपये देने के लिए कई बार अनुरोध कर चुका हूँ। फ्लैट हम होम लोन की सुविधा न होने के कारण तथा घर में माता के कैसर के महगे ईलाज के कारण कम्पनी को जुर्माना देने में असमर्थ हूँ। मुझे न्याय दिलाया जाये। हम आपके अति आभारी रहेगे।

Flat No 559 2nd Client ID 0HHR/129/T प्रार्थी यशपाल नरवाल मकान न० 2222 सैक्टर 2 3 पार्ट रोहतक

The Committee orally examined the Chief Town Planner Haryana Senior Town Planner Town & Country Planning Department Rohtak representative of OMAXE Ltd and Petitioners in its meeting held on 16 03 2013 After hearing the petitioner and the representatives of department and OMAXE Ltd the Committee directed the representative of OMAXE Ltd to revoke the cancellation proceedings Shri Surinder Kumar Deputy Manager OMAXE was also directed to settle the dispute with Yashpa<sup>I</sup> Narwal within 15 days failing which the reply in this regard should be submitted before the Committee within 15 days The Committee orally examined the Departmental representatives and representatives of OMAXE Ltd and the petitioner in its meeting held on 17 07 2013 in which the representatives of Omaxe Ltd stated that the case has been settled and the Committee disposed off the petition in its meeting held on 01 10 2013

## 8 PETITION RECEIVED FROM SMT NARESH BATRA W/O SH SANJAY BATRA R/O H NO 70/30, ADARSH NAGAR, ROHTAK REGARDING COMPLAINT AGAINST OMAXE LTD , ROHTAK

The Petition received from Smt Naresh Batra reads as under ---

सम्मुख चेयरमैन पैटीशन कमेटी हरियाणा विधानसमा चण्डीगढ श्रीमति नरेश बत्तरा पत्नी श्री सजय बत्तरा निवासी मकान नम्बर 70/30 आदर्श नगर रोहतक।

वादी/शिकायतकर्ता

बनाम

ओमेक्स लि रजिस्टर्ड ऑफिस 7 लोकल शॉफिंग सैन्टर कालकाजी नई दिल्ली बजरिये मैनेजर/डायरेक्टर/एम डी।

प्रतिवादी

विषय शिकायताकानूनी कार्यवाही ओमेक्स सिटी के विरुद्ध |

श्रीमान जी

प्रार्थी निम्न प्रार्थना करता है

- 1 यह कि प्रतिवादी एक रियल एस्टेट कम्पनी है जो कि कालोनी बनाने मकान बनाने बगले बनाने व प्लाटो के बेचने के व्यापार से सम्बन्धित है। और यह रोहतक जिले मे ओमेक्स सिटी रोहतक के नाम से कार्यरत है जो कि दिल्ली रोड नजदीक तिलयार झील के पास है।
- 2 यह कि प्रार्थी/शिकायतकर्ता ने एक प्लाट जिसकी संख्या 204 है जो कि कुल 400 वर्गग्ज का है प्रतिवादी से खरीद किया हुआ है जिस पर प्रतिवादी के प्राधिकृत अधिकारी के द्वारा सत्यापित किया गया है। (फार्म की कापी सलग्न है)।
- 3 यह कि खरीद के समय प्रार्थी से उपरोक्त प्लॉट के सदर्भ मे प्रतिवादी ने प्लाट की मूल रकम के तौर पर 10 16 000/ रुपये जो कि 2540/ रुपये प्रति वर्गगज बनता है के हिसाब से उपरोक्त प्लग्ट के बाबत वसूल किये थे और वादी/शिकायतकर्ता को आश्वस्त किया गया था कि पूरे रुपये देने के दा साल के अन्दर अन्दर वादी/शिकायतकर्ता को उसके प्लाट का कब्जा दे दिया जावेगा। वादी/शिकायतकर्ता ने 17 सितम्बर 2009 तक प्रतिवादी को प्लाट का पूरा रुपया व अन्य खर्चे जमा करवा दिए थे जिसकी रसीद साथ सलग्न है। जो (एनैक्चर 1) है। इस तरह वादी/शिकायतकर्ता के द्वारा कम्पनी को कुल 16 80 000/ रुपये उक्त प्लाट की एवज मे दे दिए गए।

- 4 यह कि वादी/शिकायतकर्ता ने प्रतिवादी को अक्तूबर 2011 के बाद कई बार अपने प्लाट का कब्जा देने के बारे प्रतिवादी कम्पनी को मौखिक तौर पर कहा लेकिन प्रतिवादी कम्पनी के द्वारा/शिकायतकर्ता को उसके प्लाट के कब्जा देने बारे कोई सन्तोषजनक उत्तर-न दिया गया।
- 5 यह कि दिनाक 23 11 2011 को वादी/शिकायतकर्ता को प्रतिवादी कम्पनी द्वारा जारी किया गया गए पत्र मिला जिस पर प्रतिवादी द्वारा प्रार्थी से 17 23 369 23/ रुपये (सत्रह लाख तेईस हजार तीन सौ उनहत्तर रुपये पच्चीस पेसे) की माग की गई। प्रतिवादी द्वारा जारी किए गए पत्र पर प्रार्थी के उक्त प्लाट का कुल वर्गगज 504 19 दर्शाया गया जबकि वादी/ शिकायतकर्ता के द्वारा केवल 400 वर्गगज का ही प्लाट भरा गया था। और वादी/ शिकायतकर्ता के द्वारा प्रतिवादी कम्पनी को उपरोक्त प्लाट की एवज मे सभी किस्ते समयानुसार दे दी गई थी।
- 6 यह कि प्रतिवादी कम्पनी व वादी/शिकायतकर्ता के बीच सिर्फ 400 वर्गगज का ही करार हुआ था और प्रतिवादी के द्वारा दिनाक 23 12 2011 के पत्र के माध्यम से जो रुपया बढे हुए क्षेत्र का मागा गया है वह बिल्कुल न्यायोचित नहीं है।
- 7 यह कि वादी/शिकायतकर्ता ने सिर्फ 400 वर्गगज के प्लाट का ही प्रतिवादी कम्पनी के साथ करार किया था और उपरोक्त प्लाट के बाबत सभी किस्ते समयानुसार प्रतिवादी कम्पनी मे जमा करवा दी थी।
- 8 यह कि वाटी/शिकायतकर्ता एक नौकरी पेशा है और वादी/शिकायतकर्ता उपरोक्त प्लाट के बढे हुए क्षेत्र को लेने मे अक्षम है।
- 9 यह कि उपरोक्त वाद मे वादी/शिकायतकर्ता के द्वारा प्रतिवादी पक्ष को इस सन्दर्भ मे कई बार कहा गया लेकिन प्रतिवादी के द्वारा कोई सुनवाई ना की गई।
- 10 यह कि प्रतिवादी के द्वारा वादी/शिकायतकर्ता से उपरोक्त प्लाट के बढे हुये क्षेत्र की एवज मे मागी गई रकम बिल्कुल गलत असवैधानिक व गैरकानू ती है। उपरोक्त प्लाट का क्षेत्र वादी/शिकायतकर्ता की बिना रजामदी के बढाया गया है। जबकि वादी/शिकायतकर्ता का प्रतिवादी कम्पनी के साथ केवल 400 वर्गगज का करार है।

अत जनाब से प्रार्थना है कि उपरोक्त वाद के तथ्यों को ध्यान में रखते हुए प्रतिवादी पक्ष को यह निर्देश जारी किये जावे कि वादी/शिकायतकर्ता का प्रतिवादी के साथ जितने वर्गगज का करार हुआ था उतना ही दिया जावे व उपरोक्त प्लाट का कब्जा जल्द से जल्द दिया जावे व वादी/शिकायतकर्ता के द्वारा दी गई रकम पर देरी से कब्जा दिए जाने के बाबत 18 प्रतिशत ब्याज की अदायगी की जावे। व हर्जे खर्चे के तौर पर वादी/शिकायतरक्ता को कुल 5 लाख रुपये बतौर मुआवजा दिलवाया जावे। अन्य कोई भी आदेश जो माननीय चेयरमैन उचित समझे व सही हो जारी किए जावे।

> वादी/शिकायतकर्ता श्रीमति नरेश बत्तरा पत्नी श्री सजय बत्तरा निवासी मकान नम्बर 70/30 आदर्श नगर रोहतक।

स्थान रोहतक दिनाक The Committee orally examined the Chief Town Planner Haryana Senior Town Planner Town & Country Planning Department Rohtak representative of OMAXE Ltd and Petitioners in its meeting held on 16 03 2013 After hearing the petitioner and the representatives of department and OMAXE Ltd the Committee directed the representative of OMAXE Ltd to settle the dispute with Smt Naresh Batra within 15 days failing which the reply in this regard should be submitted before the Committee within 15 days The Committee orally examined the Departmental representatives representatives of OMAXE Ltd and the petitioner in its meeting held on 17 07 2013 in which the representatives of Omaxe Ltd stated that the case has been settled and the Committee disposed off the petition in its meeting held on 01 10 2013

## 9 PETITION RECEIVED FROM SMT DARSHANA NANDAL W/O SH M S NANDAL, CONTROLLER SECURITY (RETD), MD UNIVERSITY, ROHTAK REGARDING COMPLAINT AGAINST OMAXE LTD, ROHTAK

The Petition received from Smt Darshana Nandal reads as under ---

То

Chairman Petition Committee Vidhan Sabha Haryana Chandigarh

# Sub Possession of Omaxe Apartment No 490 (Ground Floor) Removal of Boundary Wall at appropriate place

Sır

I submitted for kind information that I have purchased an apartment in OMAXE HAPPY HOMES ROHTAK and have been offered its possession subject to the payment of balance dues towards the said apartment Now I have cleared all the dues amounting to Rs 3579323/ (copy attached)

It is pertinent to mention here that the apartment offered to me is a cornered one The outside boundary wall has been constructed so close to my house that the occupant cannot make movements around the house because the green belt near the building is about 16 ft whearas on the other corner of the building the gap is about 8 ft in other s apartments and there is sufficient space for movement around their houses This fact can be verified on the spot The authorities of the Agency have been approached many a times but they are paying no heed to our request

In the light of the above 1 request you honour to use your good office and direct the concerned authorities of M/s OMAXE Ltd to rectify the above mentioned error

Thanking you

Yours sincerely Sd/ (DARSHNA NANDAL) W/o M S Nandal Controller Security (Retd) M D University Rohtak The Petition was placed before the Committee held on 20 03 2013 and the Committee desired that the comments of the Managing Director OMAXE Ltd may be obtained within a period of 15 days No reply was received from the quarter concerned The Committee orally examined the Chief Town Planner Haryana Senic Town Planner Town & Country Planning Department Rohtak representative of OMAXE Ltd and Petitioners in its meeting held on 16 03 2013 After hearing the petitioner and the representatives of department and OMAXE Ltd the Committee directed the representative of OMAXE Ltd to settle the dispute with Smt Darshana Nandai within 15 days by visiting the spot in their presence failing which the reply in this regard should be submitted before the Committee within 15 days The Committee orally examined the Departmental representatives representatives of OMAXE Ltd and the petitioner in its meeting held on 17 07 2013 in which the representatives of Omaxe Ltd stated that the case has been settled and the Committee disposed off the petition in its meeting held on 01 10 2013

#### 10 PETITION RECEIVED FROM SMT MUNESH W/O SH SATISH 90 L, MODEL TOWN, ROHTAK REGARDING COMPLAINT AGAINST OMAXE LTD, ROHTAK

The Petition received from Smt Munesh reads as under --

То

The Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

#### Sub Regularization of Flat No 612, First Floor, Customer Code=OHHR/64/ T2

#### R/Sır

With due respect it is stated that Flat No 612 First Floor Happy Home Omax Rohtak was allotted to Mrs Munesh W/o Sh Satish and I have brought it from him by paying near about 5 lacs

Now it has come to my notice that due to non receipt of balance my this flat has been cancelled. We are ready and trying to deposit the balance amount since last 2 months but our flat has not been regularized. Therefore, you are requested to get my flat No 612 First Floor Happy Home Omaxe. Rohtak regularized and due payment may be charged from me

Thanking you

Yours faithfully

Munesh W/o Sh Satish 90 L Model Town Rohtak

The Petition was placed before the Committee held on 20 03 2013 and the Committee desired that the comments of the Managing Director OMAXE Ltd may be obtained within a period of 15 days The Committee orally examined the Chief Town Planner Haryana Senior Town Planner Town & Country Planning Department Rohtak representative of OMAXE Ltd and Petitioners in its meeting held on 16 03 2013 After hearing the petitioner and the representatives of department and OMAXE Ltd the Committee directed the representative of OMAXE Ltd to settle the dispute with Smt Munesh within 15 days which the reply in this regard should be submitted before the Committee within 7 days

То

Dated 25 6 2013

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The Chairman/Secretary Petition Committee Haryana Vidhan Sabha Secretaria<sup>+</sup> Sector 1 Chandigarh 160001 INDIA

#### Subject Regarding regularization of Flat No 612, First Floor, Customer Smt Munesh W/o Sh Satish

Sır

In response to your notice Dated 10 6 2013 on the compalint from Smt Munesh W/o Sh Satish House No 90 L Model Town Rohtak we submits as under ----

- 1 We are engaged in the business of Real Estate from the last more than 25 years successfully developed and constructed various residential as well as commercial projects across the country One of our projects is Omaxe Happy Homes at Rohtak
- 2 Complainant under an Agreement/Allotment Letter Dated 4 2 2012 agreed to purchase an apartment bearing No 612 on First Floor in the above project on the terms and conditions as per said the Agreement duly signed and executed between the parties
- 3 As per the said Agreement the Complainant agreed to make payment on time for the construction of the said flat/Apartment in accordance with the plan annexed with the said Agreement
- Vide Clause 29 of the said Agreement it was agreed that the timely payment shall be the essence for the allotment and further vide Clause 29 of the said Agreement it was agreed that if the timely payments are not made the allotment of the said flat/Apartment shall be cancelled and the earnest money shall stand forfeited However in exceptional circumstnaces the Company may on its absolute discretion condone the delay on payment of penal interest @ 18% p a upto one months delay and @24% p a thereafter
- 5 Complainant has not paid the due amount against the said Flat/Apartment as per the payment plan despite our repeated request and demand vide our letters dated 19 11 2011 for the then due amount of Rs 2 91 273/ dated

11 1 2012 for the then due amount of Rs 2 91 273/ dated 28 1 2012 for the then due amount of Rs 5 74 328/ and interest of Rs 12 779/ dated 14 2 2012 for the then due amount of Rs 5 74 328/ and interest of Rs 15 971/ further vide letter dated 6 3 2012 for the then due amount of Rs 5 74 328/ and interest of Rs 22 762/ dated 12 4 2012 for an amount of Rs 5 74 328/ and interest of Rs 37 683/ However no amount has been paid by the Complainant Thus on his persistent default in making payments we were constraint to cancel the allotment and forfeit the earnest money vide letter dated 11 5 2012 and Complainant has been informed (Copies of the said letters are enclosed)

- 6 From the above facts it is apparently clear that there was/is no fault on our part but it is the Complainant who had forced us to paid unpleasant action to cancel the allotment and forfeit the earnest money as per the Agreement between the parties
- 7 Though the allotment has been cancelled and the Complainant is not entitled for its revival as a matter of right however he may request to the compnay for refund of his deposited amount as per company policy or in our goodwill gesture and without pre judice to our rights and contentions we may consider the request of complainant to revive the said cancellation provided the Complainant approach us and apply for the same and make due payments in the time bound period for the regularization of the said cancelled Allotment which will be done only on payment of entire due amount with up do date interest and other allied charges for restoration of said apartment/allotment as per company policy by the Complainant and on his further undertaking to comply with the terms and conditions of the allotment and keep on paying amount on time
- 8 Please direct the Complainant to approach us and to settle his all pending dues/interest/allied charges/penalty etc and further comply with the terms and conditions of allotment to get the revocation of the cancellation of the said Allotment in the interest of Justice

Thanking you

For Omaxe Ltd

Sd/

(Authorizied Signatory)

The Committee orally examined the Chief Town Planner Haryana Senior Town Planner Town & Country Planning Department Rohtak representative of OMAXE Ltd and Petitioners in its meeting held on 16 03 2013 After hearing the petitioner and the representatives of department and OMAXE Ltd the Committee directed the representative of OMAXE Ltd to settle the dispute with Smt Munesh within 15 days failing which the reply in this regard should be submitted before the Committee within 7 days The Committee orally examined the Departmental representatives and representatives of OMAXE Ltd and the petitioner in its meetings held on 17 07 2013 in which the Committee gave another 15 days to settle the dispute The Committee further orally examined the Departmental representatives and representatives of OMAXE Ltd and the peutioner in its meeting held on 01 10 2013 in which the representatives of OMAXE Ltd stated that the case has been settled and the Committee disposed off the petition

#### 11 PETITION RECEIVED FROM SH AMIT S/O SH RAMMEHAR SINGH, H NO 108, BLOCK NO 2, NEAR GIRLS SCHOOL VPO SINGHWA KHAS DISTT HISAR REGARDING COMPLAINT AGAINST OMAXE LTD, ROHTAK

The Petition received from Sh Amit reads as under -

То

The Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

#### Subject Regularization of Flat No 596, First Floor, Customer Code=OHHR/ 291/T2

R/Sır

With due respect it is stated that Flat No 596 First Floor Happy Home Omax Rohtak was allotted to Mr Amit S/o Sh Rammehar Singh and I have brought it from him by paying near about 11 lacs

Now it has come to my notice that due to non receipt of balance my this flat has been cancelled. We are ready and trying to deposit the balance amount since last 2 months but our flat has not been regularized. Therefore, you are requested to get my flat No 596. First Floor, Happy Home Omaxe, Rohtak regularized and due payment may be charged from me

Thanking you

Yours faithfully

Sd/ Amit s/o Sh Rammehar Singh H No 108 Block No 2 Near Girls School VPO Singhwa Khas Distt Hissar

The Petition was placed before the Committee held on 20 03 2013 and the Committee desired that the comments of the Managing Director OMAXE Ltd may be obtained within a period of 15 days OMAXE Ltd did not send their reply and

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the Committee orally examined the Chief Town Planner Haryana Senior Town Planner Town & Country Planning Department Rohtak representative of OMAXE Ltd and Petitioners in its meeting held on 16 03 2013 After hearing the petitioner and the representatives of department and OMAXE Ltd the Committee directed the representative of OMAXE Ltd to settle the dispute with Sh Amit within 15 days failing which the reply in this regard should be submitted before the Committee within 15 days The Committee orally examined the Departmental representatives and representatives of OMAXE Ltd to settle their reply to the Committee OMAXE Ltd sent their reply vide their letter dated 26 06 2013 which reads as under —

То

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Dated 25 6 2013

The Chairman/Secretary Petition Committee Haryana Vidhan Sabha Secretariat Sector 1 Chandigarh 160001 INDIA

# Subject Regarding regularization of Flat No 596, First Floor, Customer Sh Amit S/o Sh Rammehar Singh

Sır

In response to your notice Dated 10 6 2013 on the compalint from Sh Amit S/o Sh Rammehar Singh House No 108 Block No 2 Near Girls Schools VPO Singhwa Khas Distt Hissar we submits as under ---

- 1 We are engaged in the business of Real Estate from the last more than 25 years successfully developed and constructed various residential as well as commercial projects across the country One of our projects is Omaxe Happy Homes at Rohtak
- 2 Complainant under an Agreement/Allotment Letter Dated 6 3 2012 agreed to purchase an apartment bearing No 596 on First Floor in the above project on the terms and conditions as per said the Agreement duly signed and executed between the parties
- 3 As per the said Agreement the Complainant agreed to make payment on time for the construction of the said flat/Apartment in accordance with the plan annexed with the said Agreement
- Vide Clause 29 of the said Agreement it was agreed that the timely payment shall be the essence for the allotment and further vide Clause 29 of the said Agreement it was agreed that if the timely payments are not made the allotment of the said flat/Apartment shall be cancelled and the earnest money shall stand forfeited However in exceptional circumstnaces the Company may on its absolute discretion condone the delay on payment of penal interest @ 18% p a upto one months delay and @24% p a thereafter

- 5 Complainant has not paid the due amount against the said Flat/Apartment as per the payment plan despite our repeated request and demand vide our letters dated 24 11 2011 for the then due amount of Rs 67 066/ dated 28 1 2012 for the then due amount of Rs 2 92 090/ dated 6 3 2012 for the then due amount of Rs 5 62 080/ and interest of Rs 9 918/ dated 12 4 2012 for the then due amount of Rs 5 62 080 and interest of Rs 20 594/ further vide letter dated 10 5 2012 for the then due amount of Rs 7 81 454/ and interest of Rs 31 941/ further send a letter dated 8 6 2012 to give a final chance to pay the then due amount of Rs 7 81 454 44 alongwith interest of Rs 44 173/ However no amount has been paid by the Complainant Thus on his persistent default in making payments we were constraint to cancel the allotment and forfeit the earnest money vide letter dated 12 7 2012 (Copies of the said letters are enclosed )
  - 6 From the above facts it is apparently clear that there was/is no fault on our part but it is the Complainant who had forced us to paid unpleasant action to cancel the allotment and forfeit the earnest money as per the Agreement between the parties
  - 7 Though the allotment has been cancelled and the Complainant is not entitled for its revival as a matter of right however he may request to the compnay for refund of his deposited amount as per company policy or in our goodwill gesture and without prejudice to our rights and contentions we may consider the request of complainant to revive the said cancellation provided the Complainant approach us and apply for the same and make due payments in the time bound period for the regularization of the said cancelled Allotment which will be done only on payment of entire due amount with up do date interest and other allied charges for restoration of said apartment/allotment as per company policy by the Complainant and on his further undertaking to comply with the terms and conditions of the allotment and keep on paying amount on time

Please direct the Complainant to approach us and to settle his all pending dues/interest/allied charges/penalty etc and further comply with the terms and conditions of allotment to get the revocation of the cancellation of the said Allotment in the interest of Justice

Thanking you

For Omaxe Ltd

Sd/

(Authorizied Signatory)

The Committee orally examined the Chief Town Planner Haryana Senior Town Planner Town & Country Planning Department Rohtak representative of OMAXE Ltd and Petitioners in its meeting held on 16 03 2013 After hearing the petitioner and the representatives of department and OMAXE Ltd the Committee

s )

directed the representative of OMAXE Ltd to settle the dispute with Sh Amit within 15 days falling which the reply in this regard should be submitted before the Committee within 15 days

The Committee orally examined the Departmental representatives and representatives of OMAXE Ltd and the petitioner in its meetings held on 17 07 2013 in which the Committee gave another 15 days to settle the dispute The Committee further orally examined the Departmental representatives and representatives of OMAXE Ltd and the pe itioner in its meeting held on 01 10 2013 in which the representatives of OMAXE Ltd stated that the case has been settled and the Committee disposed off the petition

#### 12 PETITION RECEIVED FROM SMT KANTA DEVI H NO 99, TYPE II REVENUE OFFICER COLONY, ROHTAK REGARDING COMPLAINT AGAINST OMAXE LTD ROHTAK

The Petition received from Smt Kanta Devi reads as under

То

Petition Chairman Haryana Vidhan Sabha Chandigarh

#### Subject For cancellation of interest

**Respected Sır** 

I am Kanta Devi the holder of property No 475 ground floor client i d OHHR 519 T1 in Omaxe Ltd Rohtak Some interest was caused on said property due to delayed payment so please remit that interest

Yours sincerely

Sd/

(Kanta Devi) House No 99 Type II Revenue Officer Colony Rohtak

The Committee orally examined the Departmental representatives and representatives of OMAXE Ltd and the petitioner in its meeting held on 17 07 2013 in which the Committee gave 15 days to the representatives of OMAXE Ltd to settle the dispute The Committee further orally examined the Departmental representatives and representatives of OMAXE Ltd and the petitioner in its meeting held on 01 10 2013 in which the representatives of OMAXE Ltd stated that the case has been settled and the Committee disposed off the petition accordingly

#### 13 PETITION RECEIVED FROM SH JEEVAN GAMBHIR, #1589, SECTOR 17, HUDA, JAGADHRI – 135003, REGARDING DIRECTING SHREE RAM INSTITUTION FOR RELEASING BALANCE SALARY

The Petition received from Sh Jeevan Gambhir reads as under

То

Sh Bharat Bhushan Batra Hon ble MLA and Chairman Petition Committee #86 Shakti Nagar Green Road Rohtak (Haryana)

#### Petition for directing Shree Ram Institution (Located at village Urjani, Teh Chhachhrauli Distt Yamuna Nagar) for releasing balance salary

Respectfully it is submitted that balance salary for about two & a half months has not been released to me by the above noted institution though more than period of 3 months has elapsed Several letters were also written to it but of no use

The balance salary pertains to the period I worked under it from 10 9 2012 to 20 11 2012 as Maths Lecturer in Shivalik Poytechnic & works out to be Rs 16033 I was to be paid Rs 26 033/ at the rate of Rs 11 000/ per month as settled but only Rs 10 000/ was given In the first month Rs 5000/ was given by cheque saying account would be cleared next month In the second month again cash payment of Rs 5000/ was made to me saying account would be cleared later on Due to non payment of full salary I quit the job of institution

Withholding of balance salary was not justified as nothing was due against me so far as their Library Canteen & account branch etc were concerned

Petition dated 21 01 2013 was sent to your good self with a copy to others concerned but in spite of that balance salary has yet not been released to me in your regime

In view of submissions made here in above it is respectfully prayed that Shree Ram Institution please be directed through it's Vice Chairman Sh Rajiv Dua to release my balance salary of Rs 16033/

Dated 26 2 2013

Petitioner Jeevan Gambhir M Sc M Ed #1589 Sector 17 HUDA Jagadhri – 135003 Haryana

The Petition was placed before the Committee held on 20 03 2013 and the Committee desired that the comments of the concerned department may be obtained within a period of 15 days The Petition was sent to the concerned

( )

department on 22 03 2013 and since no reply was received reminders were sent on 16 04 2013 and 31 07 2013 The Joint Director (Engg) Technical Education Haryana has sent their reply vide their letter No 2227 dated 21 08 2013 which reads as under

> Letter No 2227 Dated 21 8 13

То

The Secretary Haryana Vidhan Sabha Secretariat Chandigarh

Subject Meeting of the Committee on petition in respect of Sh. Jeevna Gambhir, Maths Teacher resident of 1589, Sector 17, HUDA, Jagadhri regarding directing Shree Ram institution for releasing balance salary

Sır

Kindly refer your letter no HVS/petition/2/2013/18476 82 dated 14/08/2013 to the subject noted above

In this regard it is submitted that the representation received from Sh Jeeven Gambhir resident of 1589 Sector 17 HUDA Jagadhri on the subject was received in the department on 07 01 2013 and 04 04 2013 To know the facts of the case it was decided to endorse the representation to concerned institute for comments accordingly the application of the petitioner was sent to the Principal Shivalik Polytechnic Village Kalesar Yamuna Nagar vide this office letter No 12 dated 30 01 2013 91 dated 02 05 2013 and memo no 773 dated 22 05 2013 with the request to send the comments and to settle the issue Today dated 21 8 2013 the Director - Principal Shree Ram Institution has informed vide reference no 988 dated 17 4 2013 that full final salary 12950 / through cheque no 005011 dated 10 04 2013 (Allahabad Bank Yamuna Nagar) has released to Sh Jeevan Gambhir The copy of letter dated 17 04 2013 copy of cheque No 005011 and copy of ledger account of Sh Jeevan Gambhir as received from Shree Ram Institution are enclosed herewith

It is for kind information please

DA As Above

Joint Director (Engg) For Director General Technical Education Haryana Panchkula The Committee orally examined the Director Technical Education Haryana and Petitioner in its meeting held on 21 08 2013 After hearing the departmental representative and the petitioner the Committee made following observations

Shri K K Kataria Additional Secretary Shri Sunil Yadav Assistant Secretary Smt Kiran Gupta Assistant Technical Education Department and Shri Jeevan Gambhir Petitioner were present before the Committee Petitioner was claiming that he had served in Shree Ram Technical Institute but he had not been paid full salary by the said Institute In the meeting the Director and Principal of the said Institute had not been called by the Committee However Shri Kataria assured that he will take up the matter with the Principal/Director of the Institute and get the matter sorted out Hence on this assurance the Committee disposed off the Petition

14 Petition received from Sh Sunder Lal Malik C/o Sh Pardeep Sachdeva H NO 880 D Jhang Colony Rohtak regarding adjustment of amount in A/c no R41C5710292L by overhauling on the basis of average consumption of the succeeding six months after the installation of correct meter regarding Electric Bill of Meter No NT 1346 installed at H No 880 D, Jhang Colony Rohtak for the last one year

The Petition received from Sh Sunder Lal Malik reads as under

То

The Chairman Petition s Committee Haryana Vidhan Sabha Chandigarh

Sub Adustment of amount in Account No R41C5710292L by overhauling on the basis of average consumption of the succeeding six months after the installation of correct meter regarding Electric Bill of Meter No NT 1346 installed at H No 880 D, Jhang Colony, Rohtak for the last one year

Sır

With due regards the following few facts are brought in your kind notice for favourable consideration and issue of suitable directions to the concerned authorities

- 1 That the House No 880 D Jhang Colony Rohtak is rented out to Sant Ninarankari Mission Branch Rohtak for religious purposes where their followers hold the religious Congregation from 7 00 AM to 8 00 AM daily
- 2 That meter No NT 1346 installed at the above said premises in the name of Pardeep Sachdeva went faulty and Sub Divisinal Rohtak 1 of City Division

6.1

UHBV Nigam Ltd Rohtak issued bills for fixed consumption pattern of 200/ 400 units which was very much on higher side than the actual consumption but was paid to avoid disconnection since July 2011 to August 2012

- 3 That the new meter has been installed on 2012 at above premises and the electricity bills are being received as per actual consumption of 62 units up to 20 8 2012 then 111 units in 9/12 to 10/12 and 69 units from 11/12 to 12/ 12 which has been paid accordingly. The actual consumption is much less than the bills raised on fixed consumption pattern of 200/400 units from july 2011 to August 2012 as detailed above.
- 4 As per sales circular issued by the Chief General Manager /Commercial UHBV Nigam Panchkula vide No U 29/2011 the account of the consumer so billed finally be overhauled on the basis of average consumption of the succeeding six months after the installation of correct meter. As such the excess payment made needs to be refunded or adjusted in future bills after overhauling of above account.
- 5 That Sant Nirankari Mission is a religious institution. The payments of these bills have been made out of offerings given by the followers. The electricity is consumed for the service of the public in the public interest.
- 6 That the applicant approached the authorities of Nigam at Rohtak for refund/ adjustment of excess payment already made against the bills raised on the basis of fixed units pattern but all in vain. At one time I contacted Sh Ahuja Executive Engineer UHBV Nigam Ltd Rohtak who instructed the concerned Sub Divisional Officer for needful but it yielded no results
- 7 Therefore it is requested to issue necessary direction to the concerned authorities to overhaul the above account as per circular mention and refund/ adjust the excess payment made by the applicant and oblige

Your faithfully

Sd/

Sunder Lai Malık C/o Perdeep Sachdeva H No 880 D Jhang Colony Rohtak

The Petition was placed before the Committee held on 22 05 2013 and the Committee desired that the comments of the concerned department may be obtained within a period of 15 days. The Petition was sent to the concerned department on 5 6 2013 and the SDO OP S/D No 1 UHBVN Rohtak and XEN City (OP) Divn UHBVNL Rohtak had sent their replies vide their Memo No 911 dated 25 6 13 and Memo No 16/HVS/GA dated 25 6 13 which reads as under

17

#### UHBVNL

From

Xen City (OP) Divn UHBVNL Rohtak

То

The Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

Memo No 16/HVS/GA Dated 25 6 13

# Sub Complaint of Sh Pardeep Sachdeva A/c No NT 1346 H No 880-D, Jhang Colony, Rohtak

As per report of SDO(OP) S/Divn No 1 UHBVN Rohtak and as per record available in this office the meter was defective and the same was changed vide MCO No 8/400 dated 15 6 2012 As per the MCO the working of old meter was dead stop and average bill was rendered from 1/2012 to 7/2012 The same average period was over hauled by the concerned office as per consumption base from 11/ 2012 to 3/2013 @ 90 units per bill i e MMC charged and a sum of Rs 2809/ was refunded but due to clerical mistake less MMC from 7/2012 was charged Rs 300/

per bill instead of Rs 320/ per bill Now the same has been charged vide SC&AR No 300/338 dated 25 6 2013 Thus the actual of Rs 2589/ has been adjusted into the account of the consumer

Submitted for your kind information

Xen City (OP) Divn UHBVNL Rohtak

The Committee in its meeting held on 17 7 2013 orally examined the departmental representatives of UHBVN and the petitioner in which the departmental representatives informed the Committee that the amount has been reduced and balance is zero and the case is settled. Therefore, the Committee disposed off the petition

#### 15 PETITION RECEIVED FROM SH MAHENDER TYAGI, VILL KHARAK TEHSIL INDRI, KARNAL REGARDING CHANGE OF NAME

The Petition received from Sh Mahender Tyagi reads as under ---

माननीय

श्री बी बी बतरा चेयरमैन पैटिशन कमेटी हरियाणा विघान सभा चण्डीगढ।

विषय नाम बदलने बारे।

महोदय

निवेदन यह है कि मै गाव खरक खालसा तहसील इन्द्री जिला करनाल का रहने वाला हूँ। मेरे गाव मे पचायत की जमीन की निशानदेही हुई है जिसमे मेरे मकान का कुछ हिस्सा आया है उसकी एवेज मे मैने 15 फुट का रास्ता अपनी मलकियत जमीन अलग से छेडा हुआ है। यह मकान मेरा है जबकि सरपच ग्राम पचायत गढी बीरबल ने यह मकान विनोद पुत्र श्री बलजीत सिंह के नाम से दिखाया हुआ है। यह उनकी आपसी रजीश के कारण दिखाया हुआ है। सरपच ने विनोद को एस डी एम इन्द्री के पास पार्टी बनाया है। जो बिल्कुल गलत है।

अत आपसे नम्र निवेदन है कि यह मकान मेरा यानि महेन्द्र त्यागी का है। इस पर विनोद का हक नही है। जो भी नोटिस आये वह मेरे नाम यानि महेन्द्र त्यागी के नाम से होने चाहिए।

भवदीय

(महेन्द्र त्यागी) गाव खरक तह0 इन्द्री करनाल।

The Petition was placed before the Committee held on 01 06 2013 and the Committee desired that the comments of the concerned department may be obtained within a period of 15 days. The Petition was sent to the concerned department on 14 06 2012. Since no reply was received within stipulated period a reminder was also sent to the department on 31 07 2013 and the District Development & Panchayat Officer Karnal sent his reply vide letter. No 8142 dated 11 09 2013 which reads as under

प्रेषक

जिला विकास एव पचायत अधिकारी करनाल |

सेवा मे

सचिव हरियाणा विधान सभा सचिवालय चण्डीगढ l

क्रमाक 8142/पचायत दिनाक 11 9 2013

विषय Regarding Change of Name

सन्दर्भ आपके कार्यालय का पत्र क्रमाक HVS/Petition/13 14/17543 दिनाक 31 7 2013

उपोक्त विषय बारे आपके कार्यालय के उक्त सन्दर्भित पत्र के साथ प्राप्त श्री महेन्द्र सिंह त्यागी निवासी गाव खरक खण्ड इन्द्री जिला करनाल के आवेदन पत्र बारे खण्ड विकास एव पचायत अधिकारी इन्द्री से रिपोर्ट प्राप्त की गई है। खण्ड विकास एव पचायत अधिकारी इन्द्री की रिपोर्ट पत्र क्रमाक 1145 दिनाक 3 9 2013 इस कार्यालय मे भेजकर लिखा है कि उन द्वारा गाव मे मौके पर जाच की गई तथा श्री महेन्द्र सिंह त्यागी निवासी गाव खरक ने उन्हे मौका पर ही लिखित आवेदन पत्र दिनाक 26 7 2013 प्रस्तुत करके अनुरोध किया है कि उसने लगभग एक वर्ष पहले अध्यक्ष पैटीशन कमेटी हरियाणा विधान सभा को शिकायत पत्र भेजा था। उसके बाद उसका ग्राम पचायत के साथ समझौता हो गया अब उसे इस सम्बन्ध मे कोई शिकायत नही है तथा उसने शिकायत/प्रार्थना पत्र को दफतर दाखिल करने का अनुरोध किया है।

अत आपको खण्ड विकास एव पचायत अधिकारी इन्द्री के पत्र क्रमाक 1145 दिनाक 3 9 2013 व श्री महेन्द्र सिंह त्यागी निवासी गाव खरक के आवेदन पत्र दिनाक 26 7 2013 की प्रतिया इस पत्र के साथ आगामी कार्यवाही हेतू प्रेषित है।

सलग्न उपरोक्त।

जिला विकास एव पचायत अधिकारी करनाल।

The Committee in its meeting held on 25 09 2013 considered the petition and observed that grievance of the petitioner has been redressed by a compromise with the Gram Panchayat of Village Garhi Birbal Tehsil Indri District Karnal In view of the redressal of the petition as stated above the Committee disposed off the petition

36

# 16 PETITION RECEIVED FROM SH HANIF KHAN CLERK O/O ADMINISTRATOR HUDA, HISAR REGARDING NO ACTION TAKEN ONTHE CHUNE HUE PRASHAN JANTA KE JAWAB C M KE

The Petition received from Sh Hanif Khan reads as under

सेवा मे

माननीय चेयरमैन पैटीशन कमेटी हरियाणा विधान सभा चण्डीगढ |

विषय चुने हुए प्रश्न 'सवाल जनता के जवाब सी एम के' तहत कार्यवाही ना करने बारे !

निवेदन है कि मै काफी समय से लेबर कोर्ट हिसार के फैसले को लागू करवाने के लिए काफी बार लिख चुका हूँ। जब विभाग ने इस पर कोई कार्यवाही नही की तो बहुत दिनो बाद दैनिक भास्कर के कालम 'सवाल जनता के जबाव सी एम के के तहत मेरी समस्या का हल ढूढने के लिए पत्र लिखा जो प्रश्न चुन लिया गया तथा लोक सम्पर्क विभाग हरियाणा द्वारा FaxNo SPL No DB 20 dt 20 11 2003 को हुडा विभाग से 24 11 2003 तक रिपोर्ट देने बारे आदेश दिए थे। कृपया मुझे उचित निर्णय देने का कष्ट करे जिससे माननीय लेबर कोर्ट हिसार के फैसले को अमल मे लाया जा सके।

धन्यवाद ।

भवदीय

हस्ता / --(हनीफ खान) क्लर्क कार्यालय प्रशासक हुडा हिसार।

The Pertion was placed before the Committee on its meeting held on 01 06 2013 and the Committee desired that the comments of the concerned department may be obtained within a period of 15 days. The Petition was sent to the concerned department on 14 06 2013 and the Administrator HUDA Hisar has sent his reply vide Memo No 8716 dated 15 07 2013 which reads as under

प्रेषक

प्रशासक हुडा हिसार।

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सेवा मे

सचिव हरियाणा विधान सभा सचिवालय चण्डीगढ | यादि क्रमाक न0 8716

दिनाक 15-7--13

# विषय Regarding no action taken on the Chune Hue Prashan Janta ke Jawab CMKe

उपरोक्त विषय पर आपके पत्र न HVS/Petition/13 14/14338 दिनाक 14 06 2013 के सदर्भ मे |

उपरोक्त विषय बारे आपको अवगत करवाया जाता है कि श्री हनीफ खान लिपिक की नियुक्ति 89 दिनो के तदर्थ आधार पर मुख्य प्रशासक हुडा पचकूला (स्थापना शाखा) को उनके पत्र क्रमाक ए—12—182/24935 दिनाक 29 08 1982 द्वारा की गई थी तथा कर्मचारी ने अपनी डयूटी दिनाक 06 10 1982 को ज्वाईन की थी। इसके पश्चात दोबारा कर्मचारी का 89 दिनो का समय-समय पर नियुक्ति की गई। कर्मचारी को अतिम नियुक्ति दिनाक 17 10 1983 को दी गई तथा 08 02 1984 के बाद कोई नियक्ति नही दी गई।

कर्मचारी ने सात साल बाद लेबर कोर्ट मे अपील की जो कि कर्मचारी के हक मे 02 08 1995 को फैसला ये देते हुए किया कि उसी पद पर लगातार सेवा तथा सभी date of demand I e 19 01 1991 से देने है ने कि दिनाक 08 02 1984 से। कर्मचारी ने उपरोक्त कोर्ट आदेशानुसार 15 04 1996 को कार्यकारी अभियन्ता मण्डल न 2 हुडा हिसार के कार्यालय मे ज्वाईन किया तथा कर्मचारी को 19 01 1997 तक पूरा वार्षिक वेतन वृद्धि का लाभ दिया गया है। कर्मचारी को 19 01 1997 तक पूरा वार्षिक वेतन वृद्धि का लाभ दिया गया है। कर्मचारी को 19 01 1997 तदर्थ आधार पर लगे होने के कारण दिया गया है। इसके उपरान्त सरकार की हिदायतो के अनुसार टाईप टैस्ट पास न करने की शर्त के आधार पर वार्षिक वेतन वृद्धि रोक दी गई।

कर्मचारी की सेवाये मुख्यालय द्वारा उनके पत्र न 5204—05 दिनाक 04 03 2005 को पीछे की तारीख 01 02 1996 को नियमित की गई थी जिसकी शर्त न 7 के अनुसार कर्मचारी द्वारा एक वर्ष के अन्दर—अन्दर विभागीय टाईप टैस्ट पास किया जाना था लेकिन कर्मचारी ने अभी तक विभागीय टाईप टैस्ट पास नही किया। इसलिए मुख्य प्रशासक हुडा पचकूला के यादि क्रमाक न EA 5 2009/ 26173 दिनाक 21 07 2009 (छायाप्रति सलग्न) तथा न EA 5 2009/43770 दिनाक 21 12 2009 (छायाप्रति सलग्न) के अनुसार कर्मचारी को वार्षिक वेतन वृद्धि नही दी जा रही है।

यह आपको सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित है।

सलग्न/यथोपरि

अधीक्षक कृते प्रशासक हुडा हिसार

पु० क्रमाक —

दिनाक —

उपरोक्त की प्रति मुख्य प्रशासक हुडा पच्चकूला को सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित है।

सलग्न/यथोपरि

उअधीक्षक कृते प्रशासक हुडा हिसार।

The Committee in its meeting held on 25 09.20113 considered the petition and observed that in view of the reply of the department the petitioner is not entitled to any relief therefore the Committee disposed off the petition

#### 17 PETITION RECEIVED FROM RESIDENTS OF ROHTAK REGARDING PROVIDING OF PHACO EMULSIFICATION MACHINE IN THE CIVIL HOSPITAL, ROHTAK IN PUBLIC INTEREST

The Petition received from Residents of Rohtzkineads as under

सेवा मे

माननीय विधायक महोदय रोहतक।

# विषय सिविल अस्पताल रोहतक से फेको इमलसिफिकेशनः (PHACO.EMULSIFICATION) मशीन ज्यलब्ध करवाने बारे।

श्रीमान जी

निवेदन ग्रहह्वैंकिष्केको इगसलिफिक्रेशन(शाम्प्रCO EMULSIFICATION) मशीन जिससे कि मोतिया का चीरा रहित आपरेशन किया जाता है इपियाणात्के सभी जिला अस्पतालो मे उपलब्ध है परन्तु गृहजिला रोह्लाक्र से क्षभी तक यह मशीन उपलब्ध नहीं।है जबकि इस मधीन का प्रयोग करने वाले नेत्र चिकित्सक इस अस्प्रताल में उपलब्ध है। इस सम्बद्धामो स्थानीय मुख्य चिकित्सा अधिकारी और अन्य अधिकारियों को कई बार ज्ञापनादिया जा चुका है लेकिन अभीत्तक इस बारे मे कोई कार्यवाही नही की गई है।

इसलिए आपके अनुरोध है कि कृप्प्यांसिविल अस्पताल रोहतक में जनहित में फेको इमसलिफिकेशन (PHACO EMULSIFICATION) मशीन जल्द रसे जल्द खमलब्ध करवाने की कृपा करे ताकि इस मशीन से आम जनता त्वासान्वित हो साके।

धन्यावाद सहित॥

निबेदक समस्तर्शहरको निवासी

#### प्रति पेषित है

- महानिदेशक स्वास्थ्य सेवाए हरियाणा।
- 2 वित्तायुक्त महोदय स्वास्थ्य विभाग हरियाणा।
- 3 मुख्य चिकित्सा अधिकारी रोहतक।

The Petition was placed before the Committee on its meeting held on 23 01 2013 and the department was asked to send its comments vide letter dated 27 08 2012 since no reply was received from the department the Committee orally examined the Director General Health Services Haryana on 07 08 2013 and Dr N K Arora Director General Health Services assured the Committee that PHACO EMULSIFICATION MACHINE shall be installed at Civil Hospital Rohtak shortly In view of this assurance the Committee disposed off the petition in its meeting held on 25 09 2013

### 18 PETITION RECEIVED FROM SHRI RAJENDER PAL SINGH S/O THAKUR JAGMAL SINGH VILL SAMARGOPALPUR DISTT ROHTAK

The Petition received from Shri Rajender Pal Singh reads as under

सेवा मे

चेयरमैन पेटिशन कमेटी हरियाणा विधान सभा चण्डीगढ।

विषय खेतो मे सिचाई के लिए टयूबैल द्वारा पाईप लाईन दबा कर हरियाणा सरकार द्वारा सबसिडी दिलवाले हेतु आदेवन पत्र।

श्रीमान जी

प्रार्थी राजेन्द्र पाल पुत्र ठाकुर जगमाल सिंह निवासी गाव समरगोपालपुर तहसील महम जिला रोहतक का स्थाई निवासी हूँ और खेती बाडी का कार्य करता हूँ।

यह कि मैने टयूबैल द्वारा सिचाई करने हेतु पाईप खरीदे थे तथा 7 एकड जमीन मे पाईप दबा कर सिचाई हेतु कार्य किया था। जब मैंअपने कागजात व बिल लेकर The Divisional Soil Conservation Office Rohtak मे गया तब मुझे बताया गया कि सब-सिडी खत्म हो गई है। आप एक माह पश्चात आना। 15 दिनो के बाद मै फिर उक्त आफिस गया तो तब भी मुझे यही जबाव मिला कि सब-सिडी खत्म है। मैने उक्त कर्मचारी से प्रार्थना की कि आप मेरे कागजात व बिल जमा कर लीजिए जब सब-सिडी आ जाए तो मुझे इतला कर देना लेकिन उक्त कर्मचारी ने कोई ध्यान नही दिया। फिर मै चण्डीगढ Director General Agriculture Haryana Panchkula से मिला तथा उन्होने मेरे सामने रोहतक प्रकाश सिंह गोदारा को आदेश दिया कि जमीदारा के कामगाज व बिल जमा कर मेरे पास भेजो। प्रकाश सिंह गोदारा ने मेरा केस बना कर चण्डीगढ Director General Agriculture Haryana Panchkula को भेज दिया। पता नहीं किस कारण से मेरा केस not recommend कर दिया। तब मैने एम पी रोहतक को हाथ जोड का प्रार्थना की कि मुझे सब—सिडी दिलवाई जाये ताकि मै जहा से पैसे उठा रहे है उनको वापिस कर सकू।

अत चेयरमैन पेटिशन कमेटी हरियाणा विधान सभा चण्डीगढ से प्रार्थना है कि गरीब जमीदार की प्रार्थना पर ध्यान देते हुए मेरी तुरन्त सब—सिडी दिलवाने की कृपा करे।

नोट Director General Agriculture Haryana Panchkula की फोटो कापी साथ सलग्न है।

प्रार्थी

राजेन्द्र पाल सिंह पुत्र ठाकुर जगमाल सिंह निवासी गाव समरगोपालपुर जिला रोहतक।

The Petition was placed before the Committee in its meeting held on 01 05 2012 The Committee observed that the comments/reply of the concerned department may be obtained within 15 days The Petition was sent to the concerned department on 05 06 2012 The Committee received the reply from the Director General Agriculture Haryana Panchkula vide their Memo No 2007/TA II(SC) dated 25 06 2012 which reads as under

From

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The Director General Agriculture Haryana Panchkula

То

Sh Sumit Kumar Secretary Haryana Vidhan Sabha Secretariat Chandigarh

Memo No 2007 /TA II(SC)

Dated Panchkula the 25 06 2012

#### Subject Regarding Subsidy release of PVC pipe in farm

Ref Your office letter No HVS/Petition/12 13/7861 dated 5 6 2012

Kindly refer to the subject & reference cited above

The fact of the case is that the farmer buned the PVC pipes after procuring from M/s Vision Pipes Bhadurgarh at a total cost of Rs 77025/ (Bill Date 28 7 2010) He requested to release the subsidy (copy enclosed)

The matter was referred to DSCO Rohtak for comments The DSCO in its comments informed that the farmer procured pipes on 28 7 2010 But due to family circumstances the application could not be submitted in time. He submitted the bill in the month of March 2011 Therefore the pipe line was physically verified by the concerned Surveyor Agriculture Development Officer (SC) & Assistant Soil Conservation Officer Rohtak & found correct DSCO Rohtak recommended to allow release of subsidy out of funds released during 2011 12 (copy enclosed)

The release of subsidy is governed by the terms & conditions and guidelines approved by the Govt (copies enclosed) which is not followed in this case. The farmer has laid the under ground pipe line system at his own level in the Month of July 2010 without involving the department at any stage. The physical verification was carried out later on as well as estimate was also prepared after completion of work.

Keeping in view above explained facts the farmer was not entitled for any subsidy & thus his claim was rejected

Encl As above

#### ADA(SC) For Director General Agriculture Haryana

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The Committee orally examined the Director General Agricultural Department Haryana and petitioner in its meeting held on 04 07 2012 and 21 08 2013 in which the Director General Agriculture has stated that the agriculturist farmer has not followed the procedure to claim the subsidy and according to the rules the department found it difficult to settle the claim. The Committee feit that the poor farmer has been misguided at some quarter and he actually laid the pipelines without following the procedure. The Committee advised the Director General Agricultural Department Haryana to re examine the case and to take a lenient and sympathetic view and some compensation may be paid to the poor farmer. The Committee later considered the petition in its meeting held on 25 09 2013 and made the following observation.

The Committee perused the petition received from Shri Rajinder Pal Singh S/o Thakur Jagmal Singh Resident of Village Samargopalpur district Rohtak regarding release of subsidy for PVC pipes reply of the department dated 25 6 2012 as also the guidelines for release of subsidy under the underground water conveyance system and the proceedings of the meetings of the Committee held on 4 7 2012 and 21 8 2013 in which the departmental representatives were orally examined The Committee discussed the matter and after discussion observed that the stand of the department is justified as the petitioner applied for the release after getting the pipes laid down whereas as per the guidelines/ instructions of the department the whole process of laying down the pipes was to be started only after applying for subsidy and approval thereof. Therefore the petitioner is not entitled to any relief. The Committee disposed off the petition accordingly

#### 19 PETITION RECEIVED FROM SHRI NARINDER KUMAR TEHRI S/O SH GOBIND LAL TEHRI R/O 1093/23 DLF COLONY, ROHTAK REGARDING CORRECTION OF DATE OF BIRTH CERTIFICATE

The Petition received from Shri Narinder Kumar Tehri reads as under

The Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

#### **Respected Sır**

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With due respect Harinder Kumar Tehri S/o Sh Gobind Lal Tehri R/o H No 1093/23 D L F Colony Rohtak do hereby solemnly affirm and declare as under —

- 1 That my son (relation) named Harishikesh Tehri bord on 8/10/1989
- 2 That in support of this first standard Certificte from DAV CP School Kalanaur and 10th Class Certificate from Model School Rohtak are enclosed here
- 3 That due to ignorance/negligence date of birth in Kalanaur Municipal Committee record has been written as 20/11/1989
- 4 That due to igronance/negligence my father name has been mentioned in my son date of birth Certificate as Sh Gobind Ram instead of Sh Gobind Lal Tehri
- 5 That the surname of my self are Tehrile also not beenwritten in my name ie Mr Narinder Kumar Tehri (NK Tehri) with my wifes name ie Sudesh Tehri and with my father's name Sh Gobind Lai Tehri
- 6 That keeping inview the above I request you to correct the following in your committee record as well as birth certificate
  - a Date of birth as 8/10/1989 instead of 20/11/1989
  - b My name Narinder Kumar Tehri (N K Tehri) instead of Narinder Kumar
  - c Name of my wrife as Sudesh Tehrr instead of Sudesh

43

d name of my father as Sh Gobind Lal Tehri instead of Sh Gobind Ram

#### Applicant

Narınder Kumar Tehrı S/o Sh Gobind Lai Tehrı R/O H No 1093/23 D LF Colony Rohtak

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The Committee orally examined Director General Health Services Haryana Chief Medical Officer Rohtak Dr PK Singh Deputy Director (M&E) Health Services Panchkula Registrar (Birth & Death) cum Secretary Municipal Committee Kalanaur Distt Rohtak and the petitioner in its meeting held on 07 08 2013 and 21 08 2013 in which the departmental representatives assured the Committee to settle the dispute within 15 days The Committee adjourned the petition for 15 days and advised the departmental representatives to expedite the matter and make their best efforts to redress the grievance of the petitioner within 15 days The Committee considered the petition in its meeting held on 25 09 2013 and made the following observations

The Committee perused the petition received from Shri Narinder Kumar Tehri S/o Shri Gobind Lal Tehri Resident of 1093/23 DLF Colony Rohtak for corrections in his birth certificate replies of the Registrar births and deaths and Secretary Municipal Committee Kalanaur and the proceedings of the meeting of the Committee held on 7 8 2013 and 21 8 2013 After perusal the Committee observed that the grievance of the petitioner has been redressed Therefore the Committee disposed off the petition accordingly

20 PETITION RECEIVED FROM M/S DEVI MAI ENTERPRISES, #93, P L A HISAR REGARDING RELEASING OF PAYMENT OF THE CONSTRUCTION OF 10 NOS LINK ROADS IN ROHTAK DISTRICT (GROUP I) HSAMB ALLOTTED TO M/S DEVI MAI ENTERPRISES HISAR ON 21 11 2008

The Petition received from M/s Devi Mai Enterprises reads as under

M/S/ DEVI MAI ENTERPRISES #93 PLA Hisar 125001 (Haryana)

То

The Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

Sub Releasing of payment of remaining construction of 2 no link roads in Rohtak District (relating to group no 1) HSAMB allotted to M/s Devi Enterprises Hisar on 21 11 08

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In Connection with the about it is submitted that an application dated 10 01 13 was submitted to your good self for releasing of payment of 10 no link roads in Rohtak District (Group 1) which was alloted to us on 21 11 08 but has been lingering on for the last about 4 years due to not resolving the dispute of alignment of two roads Whereas the EIC HSAMB Panchkula vide memo\no AR II 2012/1398 dated 26 01 13 had agreed to finalise the payment of 8 roads excepting the two following roads

- 1 Construction of road Bhali Anandpur to village Muradpur Tekna
- 2 Construction of road at village Kharak Jattan to Lakhan Majra

It is stated that in our previous application dated 10 01 13 it was detailed that the dispute of alignment between the HSAMB and the villagers was persisting and HSAMB is not making any sincere efforts to resolve the above dispute for the last year and it does not appear to be feasible to resolve the dispute in the near future because the villagers of these two road have given in writting to HSAMB that they would not allow the balance completion of these to roads unless the alignment is changed to there requirement. It is stated that this dispute will surely be future lingering and may cause altercation among the department and the villagers. Therefore our final bill of these two disputed roads are not likely to be finalized and on this account we may be suffering further financial losses in this allotment.

The agency has been placed in the bind for causing unforeseen looses in this contract. It is therefore requested that the matter may kindly be looked into personally and order may kindly me passed to release final payment of these two roads. In the context of which constructing agency have already suffered there further business and have incurred heavy losses.

Again we request for finalizing the payment of these two roads and to be obliged

Thanking you

Your Sincerely

#### For DEVI MAI ENTERPRISES PARTNER 1 4 13

The Petition was placed before the Committee in its meeting held on 19 06 2013 The Committee observed that the comments/reply of the concerned department may be obtained within 15 days Since no reply was received from the department the Committee orally examined the Secretary Haryana State Agricultural Marketing Board Haryana Mandi Bhawan C 6 Sector 6 Panchkula and the petitioner in its meeting held on 07 08 2013 Sh N S Kundu Chief Engineer Haryana State Agricultural Marketing Board has stated that settlement of payment is in process and the department will settle the claim of the contractor/ petitioner within 30 days The Committee again orally examined the Chief Engineer Agricultural Marketing Board Haryana in its meeting held on 09 10 2013 in which Sh N S Kundu Chief Engineer Haryana State Agricultural Marketing Board is present before the Committee He stated that all the claims been settled and nothing is due against the department. In view of this the Committee disposed off the petition

21 PETITION RECEIVED FROM SHRI SUNIL SHARMA PRESIDENT UNIQUE WELFARE SOCIETY, 412, HOUSING BOARD COLONY, SIRSA ROAD, HISAR REGARDING COMPLAINT AGAINST DR VIJAY GARG ADDITIONAL PROJECT DIRECTOR AND SHRI VINOD KUKAR, DEPUTY DIRECTOR TI FOR REJECTING THEIR APPLICATION FOR ALLOTMENT OF WORK FOR TARGET INTERVENTION TO THE UNIQUE WELFARE SOCIETY WITHOUT ANY REASON

The Petition received from Shri Sunil Sharma and referred to the Committee by the Hon ble Speaker reads as under

सेवा मे

श्री कुलदीप शर्मा जी अध्यक्ष महोदय हरियाणा विधान सभा चण्डीगढ ।

विषय दिमागी रूप से परेशान करने बारे।

श्रीमान जी

मैं सुनील शर्मा प्रधान यूनिक वैलफेयर सोसायटी (एन जी ओ) हिसार जो कि पिछले काफी समय से सामाजिक कार्यो मे कार्य कर रही है। श्रीमान जी हरियाणा एडस कन्ट्रोल सोसाइटी पचकूला द्वारा न्यूज पेपर पर विज्ञापन निकाला था जो कि मैने अपनी सस्था की ओर से परपोजल अपलाई किया था हमारी सस्था इसके लिए सभी तरह से मान्य है। परतु विभाग मे कार्यरत डॉ विजय गर्ग (अतिरिक्त प्रोजैक्ट डायरेक्टर) व विनोद कुमार (डिप्टी डायरेक्टर—टी आई) जिन्होने फरवरी 2013 मे भी हमारी सोसायटी को आपके द्वारा कहने पर भी कोई गौर नही किया और दोबारा बिना वजह हमारी सस्था के आवेदन को रद्द कर दिया जब जनसे मैने पूछा तो बहानेबाजी कर पैसे लेने के खातिर परेशान कर रहे है और उच्च अधिकारियो को मिसगाईड कर रहे हैं।

श्रीमान जी इन दोनों ने मिलीभगत कर धाधली मचा रखी है और विनोद कुमार को पहले भी आरोप लगे हुए है और दो—ढाई साल तक सस्पैड भी रहा था फिर इसने सभी को अनदेखा कर अपने ऑफिस से एकछत्र राज कर रखा है। अत आपसे अनुरोध है कि इनके खिलाफ सख्त कार्यवाही की जावे ताकि सस्थाए भयमुक्त होकर कार्य कर सके।

सधन्यवाद सहित।

दिनाक 20 06 2013

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प्रार्थी

सुनील शर्मा प्रधान यूनिक वैलफेयर सोसायटी मो 09416707222 07206032229 ब्राच आफिस 161 सैक्टर 8 मोहल्ला फ्रास खाना नारनौल जिला महेन्द्रगढ हरियाणा।

The Committee orally examined Project Director Haryana State AIDS control Society and the petitioner in its meeting held on 07 08 2013 & 09 10 2013 and made the following observations on 09 10 2013

A NACO Guideline for allotment has been submitted before the Committee The following things were mandatory as per condition No 4 of the NACO guideline

- Copy of Registration Certificate
- II Copy of three years Audited Statement
- III Copy of three years Annual physical activity Report
- IV Copy of Memorandum of Association
- Affidavit as required (whether blacklisted/debarred by any agency in the past and whether any staff or board member of organization is part of any SACS/TSU staff currently or in the past)

According to the guideline it has also been stated that it has been clearly mentioned that incomplete application in any respect will be out rightly rejected 34 applications have been rejected due to this reason/affidavit. The application has been scrutinized and dealt with according to the NACO Guideline and Rules The Committee does not want to go with this controversy. As per submission made by the department, there is no ment in the instant petition. The Committee also agrees with the department. Hence, the petition is dismissed The Petition received from Sardar Darbara Singh reads as under

सेवा मे

श्रीमान चेयरमैन पीटिसन कमेटी हरियाणा विधान सभा चण्डीगढ ।

विषय कटी हुई बुढापा पैशन चालू करवाने बारे ।

श्रीमान जी

निवेदन यह है कि हम गाव चन्द्राव के रहने वाले है । गरीब आदमी है । हम चार—पाच साल से बुढापा पैशन ले रहे थे और हमारे कोर्ड भी बने हुए है । लेकिन 2011 से लेकर जिला पैशन अधिकारी सरदार बलजीत सिह ने हमारी पैशन रोक रखी है । वो हमारे चक्कर कटवा कर परेशान कर रहा है ।

आप से निवेदन है कि सरदार बलजीत सिंह को बुलाकर हमारी पैशन चालू करवाई जाए। आपकी अति कृपा होगी।

धन्यवाद सहित।

दिनाक

निवेदक

सरदार दरबारा सिंह पुत्र श्री बता सिंह गाव चन्द्राव पोस्ट आफिस गढी बीरबल तहसील इन्द्री जिला करनाल । गुरमख सिंह पुत्र श्री साधा सिंह दर्शन सिंह पुत्र श्री हरनाम सिंह सुखविन्द्र सिंह पत्नी श्री अजीत सिंह

The Petition was placed before the Committee in its meeting held on 05 06 2013 The Committee observed that the comments/reply of the concerned department may be obtained within 15 days The Petition was sent to the concerned department on 13 06 2013 The Committee received the reply from the Director General Social Justice & Empowerment Department Haryana vide their Memo No 12648/JD/SJE/2013 dated 31 07 2013 which reads as under

महानिदेशक सामाजिक न्याय एव अधिकारिता विभाग हरियाणा चण्डीगढ ।

सेवा मे

श्री सुमित कुमार सचिव हरियाणा विधान सभा सचिवालय चण्डीगढ। क्रमाक 12648/जे०डी०/एस०जे०ई०/2013 दिनाक 187 13/317 13

विषय Regarding granting of Old Age Pension

उपरोक्त विषय पर आपके कार्यालय पत्र क्रमाक HVS/Petition/13 14/14254 दिनाक 13--06--2013 के संदर्भ में।

आपको सूचित किया जाता है कि वृद्धावस्था सम्मान भत्ता योजनाके अन्तर्गत तत्कालीन जिला समाज कल्याण अधिकारी करनाल द्वारा वर्ष 2008 में विभागीय अनुमति के बिना एव आवेदको से बिना आवेदन फार्म प्राप्त किय अथवा अधूरे भरवाये गये फार्मों के आधार 1968 अनाधिकृत लाभपात्र को अपने स्तर पर शामिल करते हुए उन्हे 1-4-2008 से 30-9-2009 तक पेशन की अदायगी की जाती रही है। मामला विभाग के नोटिस में आने एव विभागीय स्तर पर उच्च अधिकारियो से जाच करवाने उपरान्त जाच में दोषी पाये कर्मचारियो / अधिकारियो के विरूद्ध अलग से विभागीय कार्यवाही की गई है।

जिला कल्याण अधिकारी के कार्यालय मे 1764 लाभार्थियो की सूची उपलब्ध पाये जाने पर एव योग्य व्यक्तियो के मुख्यालय पर बार—2 उच्चाधिकारियो से अनुरोध करने एव उन द्वारा वर्ष 2009 मे आवेदन न करने बारे सूचित करने उपरान्त माननीय मुख्यमत्री महोदय के स्तर पर लिये गये निर्णय अनुसार सभी 1764 व्यक्तियो की योग्यता की नियमानुसार जिला के तीनो उपमण्डल अधिकारियो की अध्यक्षता मे जाच समिति का गठन करते हुए जाच करवाई गई है। उपमण्डल अधिकारी इन्द्री की अध्यक्षता मे जाच समिति का गठन करते हुए जाच करवाई गई है। उपमण्डल अधिकारी इन्द्री की अध्यक्षता मे गठित जाच समिति द्वारा श्री दरबारा सिंह पुत्र श्री सुरता सिंह श्री गुरमुख सिंह पुत्र श्री साधा सिंह तथा श्री दर्शन सिंह पुत्र श्री हरनाल सिंह को वृद्धावस्था पेशन हेतु योग्य पाया गया है जबकि श्रीमति सुखविन्द्र कौर पत्नी श्री अजीत सिंह को अयोग्य पाया गया है।

आपको यह भी सूचित किया जाता है कि माननीय मुख्यमत्री महोदय के आदेशानुसार करवाई गई जाच मे 1120 व्यक्तियो को योग्य पाया गया है परन्तु उसमे से 325 व्यक्तियो द्वारा अप ी पेशन स्वीकृत करवा ली गई है तथा शेष 795 योग्य पाये गये व्यक्तियो को नियमानुसार 1--4--2010 से वृद्धावस्था पेशन दिये जाने बारे कार्यालय द्वारा मामला उच्चाधिकारियो के आदेशार्थ प्रस्तुत किया गया है तथा मामाला उच्चाधिकारियो के पास अभी निर्णय हेतु लम्बित है। मामले मे निर्णय होने उपरान्त आपको यथास्थिति बारे अबगत करवाँ दिया जायेगा।

> सयुक्त निदेशक कृते महानिदेशक सामाजिक न्याय एव अधिकारिता विभाग हरियाणा चण्डीगढ।

The Committee orally examined the Director General Social Justice & Empowerment Department Haryana and petitioner in its meeting held on 09 10 2013 and 21 08 2013 in which the Smt Renu S Phulia Director has stated that Shri Darbara Singh Shri Gurmukh Singh and Shri Darshan Singh are found eligible for the old age pension She assured the Committee that they will get the old age pension within a period of one month On this assurance the Committee disposed off the petition accordingly

23 PETITION RECEIVED FROM SH DHARMENDER KUMAR S/O SH BALBIR SINGH AND SH RAKESH KUMAR S/O SH KULWANT OF 431/608 KHAIRDI MOR, KALANAUR, ROHTAK REGARDING COMPLAINT AGAINST OMAXE LTD, ROHTAK

The Petition received from Sh Dharmender Kumar and Sh Rakesh Kumar reads as under

1 धमेन्द्र कुमार पुत्र श्री बलबीर सिंह निवासी 431/608 खैरडी मोड कलानौर रोहतक

धर्मेन्द्र कुमार मकान नम्बर 136 पी सैक्टर--4 रोहतक

2 राकेश कुमार पुत्र श्री कुलवन्त सिंह निवासी 431/608 खैरडी मोड कलानौर रोहतक

प्रार्थी / शिकायतकर्ता

बनाम

- 1 ओमेक्स लिमिटेड दिल्ली रोड तिलयार झील के सामने रोहतक बजरिये मैनेजर / डायरेक्टर / एम डी
- 2 ओमेक्स लिमिटेड रजिर्स्ड ऑफिस 7 लोकल शापिग सैन्टर कालका जी नई दिल्ली बजरिये मैनेजर/डयरेक्टर/एम डी

प्रतिवादी

विषय शिकायत ।

श्रीमान जी

1 यह कि प्रतिवादी एक रियल इस्टेट कम्पनी है जो कॉलोनी बनाने मकान बनाने बगले बनाने व प्लाटो के बेचने के व्यापार से सम्बन्धित है। और यह रोहतक जिले मे ओमेक्स सिटी रोहतक के नाम से कार्यरत है।

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- यह कि प्रार्थी ने एक फ्लैट बजरिये नम्बर 456 जो कि Christopher Roy East Block 9 सैक्टर–1 आर के पुरम नई दिल्ली से खरीद किया था। जिस बाबत प्रतिवादी कम्पनी के द्वारा स्थानान्तरण को सत्यापित किया गया। (इसकी प्रतिलिपि सलग्न हे।)
- 3 यह कि फ्लैट की कुल कीमत 22 95 574 20 / रुपये थी जिसमे 20 36 824 58 / रुपये की माग की गई थी। 20 36 824 58 / — रुपयो मे से 13 35 407 01 / — रुपये प्रतिवादी ने वसूल पा लिये थे। कुल बकाया राशि 7 01 417 57 / — रुपये थी। (स्टेटमैन्ट दिनाक 21 11 2012 साथ सलग्न है।)
- 4 यह कि प्रार्थी ने दिनाक 02 01 2013 को बकाया राशि 7 01 417 57 / रुपये मे से पाच लाख रुपये 2 50 000 / - रुपये और 2 50 000 / - रुपये राशि के दो बैको जिसके चैक नम्बर 864632 और चैक नम्बर 567417 है। HDFC बैक मे जमा करवाये। यह 5 00 000 / -रुपये प्रार्थी के फ्लैट नम्बर OHHR/1st 456 रोहतक के एवज मे जमा करवाये गये थे। प्रार्थी का I D OHHR/17/TI है। यह रकम प्रातिवादी की कम्पनी के एकाउन्ट जो कि IDBI Bank Ltd मे है उसके खाते सख्या 901102000012616 मे रोहतक शाखा मे 2 1 2013 मे जमा करवाये गये थे और इस जानकारी को देने बारे प्रार्थी ने दिनाक 02 01 2013 को कम्पनी को एक ई-मेल भी भेजा था। (जिसकी प्रति साथ सलग्न है)
- 5 यह कि प्रार्थी द्वारा दिनाक 02 01 2013 को कम्पनी मे भेजी गयी ई---मेल मे प्रार्थी द्वारा जमा करवाई गई चेक की रसीद की कॉपी की ई---मेल या कोरियर द्वारा माग की गयी थी।
- 6 यह कि प्रार्थी द्वारा भेजी गई ई—मेल के जबाव बारे दिनाक 10 01 2013 को एक ई—मेल प्राप्त हुआ जिसमे यह लिखा था कि प्रार्थी द्वारा भेजी गयी राशि जो कि 5 00 000 / — रुपये थी वह प्रतिवादी कम्पनी को एकाउन्ट मे प्रार्थी द्वारा बुकड यूनिट के एवज मे रिलिज नही हो रही | अत वह कैन्सिल कर दी गई |
- 7 यह कि प्रार्थी द्वारा कम्पनी द्वारा मागी गयी बकाया राशि जो कि उसके फ्लैट एक एवज मे थी समय पर जमा रिा दी गई थी और कम्पनी द्वारा इस रकम को कैन्सिल कर दिया जाना न्यायोचित नही है।
- 8 यह कि उपरोक्त वाद मे प्रार्थी के द्वारा प्रतिवादी पक्ष को इस सन्दर्भ मे कई बार प्रार्थना की गई लेकिन प्रार्थी की कोई सुनवाई न की गई।
- 9 यह कि प्रार्थी के द्वारा उपरोक्त Flat Construction Linked Plan के तहत लिया गया था। जबकि प्रार्थी के द्वारा प्रतिवादी पक्ष को उसके आरक्षित फ्लैट के बदले लगभग 85 प्रतिशत कीमत का भुगतान किया जा चुका है। जबकि प्रार्थी को आज तक उसके द्वारा लिये गये फ्लैट के कब्जे के बारे मे पूर्णत आश्वस्त नही किया गया है।
- 10 यह कि प्रतिवादी कम्पनी के द्वारा प्रार्थी के साथ किया गया व्यवहार बिलकुल गलत गैर कानूनी व असवैधानिक है। प्रतिवादी का यह व्यवहार प्राकृतिक न्याय के खिलाफ है।

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11 अत जनाब से प्रार्थना है कि प्रार्थी के उसके द्वारा आरक्षित किये गये फ्लैट का कब्जा जल्द से जल्द दिलवाया जाये व फ्लैट का कब्जा देने मे हुई देरी पर लिये गये रुपयो पर 18 प्रतिशत बयाज दिलवाया जावे आपकी अति कृपा होगी।

प्रार्थीगत

1 धमेन्द्र कुमार पुत्र श्री बलबीर सिंह निवासी 431/608 खैरडी मोड कलानौर रोहतक धर्मेन्द कुमार मकान नम्बर 136पी सैक्टर 4 रोहतक।

दिनाक 7 02 2013

2 राकेश पुत्र श्री कुलवन्त सिंह निवासी 431 / 608 खैरडी मोड कलानौर रोहतक |

The Committee orally examined the Departmental representatives representatives of OMAXE Ltd and the petitioner in its meetings held on 15 05 2013 and 17 07 2013 in which the Committee gave another 15 days to settle the dispute The Committee further orally examined the Departmental representatives and representatives of OMAXE Ltd and the petitioner in its meeting held on 01 10 2013 in which the representatives of OMAXE Ltd stated that the case has been settled and the Committee disposed off the petition

# 24 PETITION RECEIVED FROM BIJLI UPBHOKTA KALYAN SANGH HARYANA REGARDING GRIEVANCES OF CONSUMERS

The Petition received from Bijli Upbhokta Sangh Haryana reads as under

बिजली उपभोक्ता कल्याण सघ हरियाणा (कार्यालय 695/21 कैलाश कालोनी रोहतक 124001)

दिनाक 04 12 2012

क्रमाक 151-12/पी

सेवा मे

श्री भारत भूषण बतरा विधायक एव चेयरमैन पैटिशन कमेटी हरियाणा विधान सभा चण्डीगढ ।

विषय उपमोक्ताओ की समस्याओं बारे।

श्रीमान जी

बिजली विभाग द्वारा शुरू जन प्रतिनिधि मिलन कार्यक्रम जो 22 अक्तूबर को तय हुआ था उसमे बिजली उपभोक्ता कल्याण सघ की तरफ से विभाग को ज्ञापन दिया गया था।

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प्रतिदिन उपभोक्ताओ को आ रही परेशानियो बारे निम्नलिखित बिन्दू आपके समाने आ रहे है यह व्यक्तिगत न होकर अधिकतर उपभोक्ताओ की समस्याओ पर आधारित है।

1 बिजली सुविधा व शिकायत केन्द्रो पर टेलिफोन व मोबाईल फोन आदि से शिकायत दर्ज करवाने के लिए कॉल की जाती है उनमे अधिकतर मामलो मे बिजली सुविधा केन्द्रो पर फोन नही उठाये जाते। आप किसी भी केन्द्र पर फोन करके जाच सकते है। इस परेशानी के लिए कोई उचित रिकार्डिंग सिस्टम लागू किया जायेताकि फोन न उठाने के बावजूद शिकायत दर्ज हो सके और उसका निवारण हो सके। साथ ही शिकायत दर्जन करने वाले कर्मचारी पर उचिन कार्यवाही की जाये।

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- 2 बिजली विमाग में खम्बो अच्छी क्वालिटी की एच टी / एल टी ए बी सी केबल (विभिन्न साईज आवश्यकता अनुसार) ट्रासर्फामर व अन्य जरूरी सामान की कमी को तुरत पूरा करवाया जाये ताकि नीचे लटक रही तार व पुराने केबल आदि को बदलवाया जा सके (जिसके कारण अधिकरत ब्रेक डाउन होती रहती है जिससे जान—माल का खतरा भी बना रहता है) इससे विभाग की साख भी बढेगी और उपभोक्ताओ की परेशानी भी कम होगी।
- 3 बिजली विभाग द्वारा घरेलू उपभोक्ताओ को अनओथोराईज लोड सेल सरकूलर न0 यू--30/2012 दिनाक 21 8 2012 को लोड पर पुनर्विचार कर जुर्माने की राशि को कम किया गया है उसके लिए सघ आपका आभारी है। यह मामला मार्च 2011 मे माननीय विधायक भारत भूषण बतरा ने विधानसभा सत्र के दौरान भी उठाया था। इसी सन्दर्भ मे आपसे अनुरोध है कि बिजली चोरी इत्यादि के केस मे भी इन्ही गाईड लाईनज को लागू कर स्वीकृत लोड की बजाए चालू या प्रयोग कर रहे लोड पर जुर्माना किया जाये ताकि गरीब उपभोक्ताओ को राहत मिल सके।
- 4 जाच के समय विभाग द्वारा जो लोड अकित किया जाता है वह ज्यादातर अधिक होता है जिसके कारण उपभोक्ता एव बिजली विभाग के बीच विवाद बना रहता है। ऐसे मामलो मे एक तीन सदसिय समिति का गठन सर्कल स्तर पर किया जाये जिसमे एक वर्तमान बिजली विभाग का अधिकारी एक विशेषज्ञ सवानिवृत अधिकारी जिसको इस कार्य का अनुभव हो व एक उपभोक्ताओ का प्रतिनिधि हो ताकि इस तरह के मामले सर्कल स्तर पर निर्धारित समय मे निपटाया जा सके। (जाच के समय अकित किए गए ज्यादा लोड की सुनवाई की प्रक्रिया सरल की जाये क्योकि इसमे समय बहुत लगता है और उपभोक्ता लगातार चक्कर काटता रहता है)।
- 5 पूर्व में घोषित छेडछाड व खराब मीटरो को बदलने की वी डी एस स्कीम लागू की गई थी। (सरकूलर न Ch 1/SE/Comm1/R 16dated 7 1 2002 सलग्न है) इसी तर्ज पर विभाग द्वारा उपभोक्ताओ को तयशुदा समय में एक मौका और दिया जाये ताकि लम्बे समय से चले आ रहे विवाद खत्म हो सके और सरकार व निगम को भी राजस्व का फायदा मिल सके।
- 6 सरचार्ज माफी की स्कीम जो अभी तक ग्रामीण क्षेत्रो मे लगाू है इसे शहरी क्षेत्रो मे भी लागू किया जाये ताकि जो उपमोक्ता बिल भरना चाहते है उन्हे राहत मिल सकेगी और सरकार के राजस्व मे भी बढौतरी होगी।

- 7 बिजली विभाग द्वारा जो भूभिगत केबल डाली गई थी वो निर्धारित स्तर से कम थी या डालने का तरीका गलत था जिसके कारण यह प्रोजेक्ट फेल हो गया। क्योकि बार–2 केबल पकचर हो जाती है और करट आ जाता है जिससे पशुओ इत्यादि मे जान–मान का खतरा भी बना रहता है। इस भूमिगत केबल डालने के प्रोजेक्ट के कारण यह केबल व्यर्थ हो गई है जिससे सरकार व विभाग का लगभग 25 करोड रुपया बर्बाद हो गया इसकी जाच करवाकर दोषियो के विरूद्ध कार्यवाही की जाये इस बिन्दू को माननीय सासद श्री दीपेन्द्र सिंह हुडडा ने जिला शिकायत निवारण समिति मे भी उठाया था लेकिन इसको ठण्डे बस्ते मे डाल दिया गया।
- 8 बिजली विभाग द्वारा जाच के दौरान उपभोक्ता पर हुए जुर्माने को कर्मचारियों में न बाटा जाये यह सीधा निगम के खाते में जाये क्योकि ईमान के लालच में अधिकतर मामलों में जानबूझकर जयादा लोड लिख दिया जाता है जिससे विवाद सुलझने के बजाये उलझ जाते है।
- 9 किसानो को टयूबवैल कनैक्शन के मामलो में उपभोक्ताओ द्वारा अपने खर्चे पर लाईन खडी करने के बाद ट्रासफार्मर के पैसे विभाग में जमा करवाने के बावजूद भी किसानों को समय पर ट्रासफार्मर उपलब्ध नहीं कराया जाता जिसके कारण बिजाई इत्यादि का समय निकल जाता है और किसानों को भारी नुकसान होता है। उपभोक्ताओ द्वारा पूरा भुगतान करने के बाद एक समयबद्ध सीमा निर्धारित कर दी जाये ताकि समय पर बिजल कनैक्शन उपलब्ध हो सके।
- 10 चालू टयूबवैल कनैक्शन में ट्रांसफार्मर चोरी के उपरांत पुन लगाने की प्रक्रिया को सरल व समयबद्ध किया जाये ताकि उपभोक्ताओं को परेशानी ना हो।
- 11 अधिकरत झगडा मीटरो की गलत रीडिंग व बिजली बिल के बाटने के कारण हो रहा है जिसमे सुधार किया जाये और इस सदर्भ में कर्मचारियों की जिम्मेवारी तय की जाये ताकि भविष्य में गलती न हो सके।

बिजली उपभोक्ताओ की समस्याओ के निवारण के लिए उपरोक्त तथ्यो पर आपसे निवेदन है कि इन पर गौर किया जाये। बिजली उपभोक्ता कल्याण सघ आपका आभारी रहेगा।

धन्यवाद ।

महासचिव

अध्यक्ष

प्रतिलिपि

- 1 माननीय चौ० भूपेन्द्र सिंह हुडडा मुख्यमंत्री हरियाणा सरकार।
- माननीय सासद श्री दीपेन्द्र सिंहु हुडडा रोहतक लोकसभा।
- 3 श्री देवेन्द्र सिंह आई ए एस अध्यक्ष एव प्रबंधक निदेशक उत्तरी एव दक्षिणी हरियाणा बिजली वितरण निगम।

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The above Petition was placed before the Committee in its meeting held on 12 12 2012 and the Committee desired that comments of the concerned department may be obtained within 15 days As no reply was received within the stipulated period the Committee decided to orally examine the departmental representatives and the petitioners but the petitioners did not turn up in either of the two meetings held on 16 03 2013 and 17 07 2013 Keeping in view of this the Committee made the following observation

Neither the petitioner nor any representative on behalf of the petitioner is present before the Committee As the case is not pursued by the petitioner hence the Committee decided to dismiss this case accordingly

# 25 PETITION RECEIVED FROM PRESIDENT, RESIDENT WELFARE ASSOCIATION, SECTOR 2, HUDA, ROHTAK, REGARDING DEVELOPMENT OF MODEL TOWN PARK, SECTOR 2, ROHTAK

The Petition received from President Resident Welfare Association Sector 2 Rohtak reads as under

# **RESIDNETS WELFARE ASSOCIATION**

Sector 2 ROHTAK 124001 (Haryana) (Regd)

सेवा मे

चयेरमैन पैटीशन कमेटी हरियाणा विधान सभा चण्डीगढ ।

# विषय मॉडल पार्क हुडा सैक्टर-2 रोहतक के विकास हेतु।

महोदय

हम सैक्टरवासी आपका ध्यान मॉडल पार्क हुडा सैक्टर—2 रोहतक की ओर दिलाना चाहते है। इस पार्क मे किसी प्रकार की सुविधा ग नही है। यहाँ पर बच्चो के लिए जो पहले से झूले लगे हुए थे वे भी उखाड लिये गये है। इस पार्क के विकास के लिए अगस्त 2012 मे 19 84 लाख रुपये मजूर हुये थे उस राशि मे से 1 50 लाख रुपये ही खर्च किये गये है। बार—बार कार्यकारी अभियन्ता होर्टीकल्यर हुडा श्री वीरेन्द्र सिह से बात करने पर भी इस पार्क का विकास नही हो पा रहा है। उपरोक्त अधिकारी अब तो बदतमीजी पर उतारू हो जाता है और हमारी कोई बात नही सुनता। इसलिए आपके करबद्ध प्रार्थना है कि उक्त अधिकारी के लिए कोई उचित आदेश पारित करके हमारे पार्क का विकास करवाया जाये। आपकी अति कृपा होगी।

> भवदीय सैक्टरवासी सैक्टर २ रोहतक।

The Committee orally examined the departmental representatives and the petitioners in its meeting held on 07 08 2013 and made the following observation

Shri Pankaj Yadev IAS Administrator HUDA Rohtak alongwith Shri D R Gupta S E and Shri Virender Singh XEN (Horticulture) HUDA Rohtak is present before the Committee Shri Pankaj Yadav is advised to visit the said park When he visits the spot he may call the representatives of Residents Welffare Association with due notice All the developmental works of the park should be completed at the earliest Shri Virender Singh is also advised to do the needful to complete all the development works in the park as per the demand of the Residents Welfare Association strictly at the earliest

The Committee again orally examine the departmental representatives and petitioners in its meeting held on 06 02 2014 and made the following observations –

Shri Pankaj IAS Administrator HUDA Rohtak is present alongwith Shri Virender Singh XEN (Horticulture) He states that the whole budget of Rs 19 84 lacs shall be spent on the development of the park latest by 31 3 2014 He has assured that all the facilities will be given in this park that are given to a model park The petition is disposed off accordingly

26 PETITION RECEIVED FROM SH VINOD KUMAR GOYAL S/O SH SHIVCHARAN DASS, VAISHYA EDUCATION SOCIETY CAMPUS, OPP RAILWAY STATION, ROHTAK REGARDING TRANSFER PERMISSION OF BOOTH NO 161, SECTOR CUE, ROHTAK

The Petition received from Sh Vinod Kumar Goyal reads as under

सेवा मे

चेयरमैन साहब जी Petition Committee विधान सभा सचिवालय हरियाणा चण्डीगढ।

विषय रोहतक सैक्टर सी0यू0ई0 में बूथ संख्या 161 की Transfer Permission दिलवाने बारे।

महोदय

सविनय निवेदन है कि मै विनोद कुमार गोयल सुपुत्र श्री शिव चरण गोयल मैनेजिग कमेटी कार्यालय वैश्य एजूकेशन सोसायटी नजदीक रेलवे स्टेशन रोहतक मे कार्य करता हू और रोहतक का स्थाई निवासी हू। मैने दिनाक 16—5—2011 को रोहतक हुडा विभाग द्वारा की गई नीलामी मे बूथ न 161 सैक्टर सी0यू0ई0 रोहतक मे श्री विनोद कुमार गोयल सुपुत्र श्री शिवचरण व राजेन्द्र सिंह सुपुत्र श्री रणसिंह के नाम से लिया है यह है कि हमारे द्वारा दिनाक 18—04—2012 को श्रीमती शैफाली गोयल पत्नी श्री विनोद कुमार व श्री दयासागर गुप्ता सुपुत्र श्री देवराज गुप्ता म न 18/531 पीरजी मोहल्ला रामा कोलोनी रोहतक के नाम से हस्तातरण के लिए प्रार्थना पत्र दाखिल किया गया।

मुझे विभाग ने जारी पत्रानुसार मालूम हुआ कि श्री हिमाशु गुप्ता सुपुत्र श्री जय भगवान गर्ग व श्रीमती इन्दुरानी पत्नी श्री जयभगवान गोहाना निवासी जिला सोनीपत ने मेरे नाम से फर्जी हस्ताक्षर करके Transfer permission लेने के लिए प्रार्थना पत्र दिया है जब इस सम्बध मे विभाग द्वारा मेरे से मागे गये सभी दस्तावेज एव शपथ पत्र दिए जाने के बावजूद भी न तो उन व्यक्तियो के विरूद्ध कोई कार्रवाई की जा रही और न ही मेरे द्वारा दाखिल प्रार्थना पत्र के आधार पर Transfer permission दी जा रही है। इस बारे मे मै विभाग के छोटे से लेकर उच्च अधिकारियो तक व्यक्तिगत रूप से उपस्थित होकर न्याय की प्रार्थना कर चुका हू परन्तु किसी भी अधिकारी ने कोई कार्यवाही नही की।

महोदय इस बूथ को बेचकर मैने उससे मिलने वाले पैसो से अपनी भतीजी के दिल का आपरेशन करवाना है लेकिन विभाग द्वारा समय पर कोई कार्यवाही न करने के कारण मै यह आपरेशन नही करवा पा रहा हू। जिसके कारण सारा परिवार मानसिक परेशानी के दौर गुजर रहा है और मेरी भतीजी के जीवन को भी खतरा बना हुआ है। अत आपसे मेरी विनम्र प्रार्थना है कि इस बारे मे तत्काल कार्यवाही करवाकर मुझे न्याय दिलवाने का कष्ट करे।

> आपकी अति अनुकपा होगी | न्याय की प्रतीक्षा मे

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भवदीय

(विनोद कुमार गोयल) सुपुत्र श्री शिवचरण दास वैश्य एजूकेशन सोसायटी कैम्पस रेलवे स्टेशन के पीछे रोहतक।

भत्र की प्रति निम्नलिखित को सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित है –

माननीय मुख्यमत्री हरियाणा सरकार चण्डीगढ।

माननीय मुख्य सचिव हरियाणा सरकार चण्डीगढ।

माननीय जिला उपायुक्त रोहतक।

माननीय प्रशासक हुडा रोहतक।

माननीय सम्पदा अधिकारी हुडा रोहतक।

The above Petition was placed before the Committee in its meeting held on 03 07 2013 and the Committee desired that comments of the concerned department may be obtained within 15 days Reply from the Administrator HUDA Rohtak received on 05 09 2013 reads as under From

Administrator HUDA Rohtak

То

The Secretary Haryana Vidhan Sabha Secretariat Sector 1 Chandigarh

Memo No 9376 Date 30 8 13

### Subject Regarding transfer permission of booth No 161 Sector CUE, Rohtak

Kindly refer to your office letter No HVS/petition/13 14/17818 dated 2 8 2013 on the subject cited above

It is intimated that details and status of the case under subject has been called from the concerned office who is empowered to decide this case. The Estate Officer HUDA Rohtak has reported that his office had received transfer application on the basis of fake documents. Thereafter the allottee appeared in the concerned office and reported that he had given no transfer application and his signatures are fake. The matter was reported to the Chief Administrator HUDA Panchkula for advise regarding further course of action to be taken in the matter. The Chief Administrator HUDA vide his office letter dated 6.8 2013 has conveyed the decision to lodge an FIR against the culprits who applied for transfer of property on the basis of the fake documents. The Chief Administrator HUDA has further directed that the booth may not be transferred to any person till the consent of original allottee is received.

In these circumstances the Estate Officer HUDA Rohtak has lodged an FIR with the local Police authorities and matter is under investigation Further action will be taken regarding transfer of ownership of the property on receipt of the request from the original allottee of the said booth

> Administrator HUDA Rohtak

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Endst No Dated

A copy is forwarded to the Chief Administrator HUDA Panchkula (Urban Branch) wrt his office memo No UB A 3 2013/340S0 dated 6 8 2013 for information and necessary action

Administrator HUDA Rohtak

Both the owners Shri V K Goyal and Shri Rajinder Singh are advised to be present with the transferees Smt Shaifali Goyal and Smt Daya Sagar before the Estate Officer Rohtak alongwith their two identity proofs Estate Officer HUDA Rohtak is advised to dispose off their case accordingly Petition is dismissed accordingly

#### 27 PETITION RECEIVED FROM SH DEEPAK SACHDEVA S/O LATE SHRI MADAN LAL SACHDEVA, R/O C 1/20, PHASE II, ASHOK VIHAR, PHASE II, DELHI 110052 REGARDING COMPLAINT AGAINST M/S UNIVERSAL BUILDWELL PVT LTD & ORS GURGAON

The Petition received from Sh Deepak Sachdeva reads as under

То

The Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

### Sub Complaint for taking action against

- 1 Universal Buildwell Pvt Ltd through its Director Raman Puri
- 2 Raman Puri Director of Universal Buildwell Pvt Ltd
- 3 Vikram Puri Director of Universal Buildwell Pvt Ltd

All having their office at 8th Floor Universal Trade Tower Gurgaon Sohna Road Sector 49 Gurgaon 122018 Haryana

for their illegal activites of cheating and misappropriation to the tune of Rs 46 29 869/

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The applicant/complaint Deepak Sachdeva son of late Shri Madan Lai Sachdeva r/o C 1/20 Phase II Ashok Vihar Phase II Delhi 110052 (Mob No 9810978806) most respectfully submits as under

1 That the aforesaid company namely Universal Buildwell Pvt Ltd (miscreant no 1) through its directors namely the miscreant Nos 2 and 3 induced the applicant to book a property in Unit no G 07 on the Ground Floor with Super area of unit in Sq meters 64 26 with parking space No 1 (7 BA) in Market Square

In Gurgaon Haryana for a total sale consideration of money at the rate of Rs 12 000/ per Sq ft + preferential legal charges @ Rs 1500/ per Sq ft with parking space charges to the tune of Rs 3 00 000/ alongwith interest free maintenance security at the rate of Rs 150/ per Sq ft and accordingly the applicant/complainant booked the said unit with the above named miscreants/ company and the applicant/complainant made/deposited the initial payment of Rs 1 00 000/ (Rs One Lakh only) with the above named miscreants on 7 2 2011 vide Cheque No 327246 dated 7 3 2011 drawn on Syndicate Bank Najafgarh Road Kirti Nagar New Delhi and the said proposal was accepted by the aforesaid miscreants and thereafter vide their letter dated 12 4 2013 they made the provisional allotment of the unit No G 07 measuring 691 78 Sq ft (64 26 Sq meters) Super area in Market Square Sector No 67 Gurgaon Haryana and thereafter the above named miscreants demanded and received the following payments from the applicant/complainant —

(I) Rs 12 03 026/ (Rs Twelve Lakhs three thousand and twenty six only) through cheque

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- (II) Rs 4 00 000/ (Rs Four Lakhs only) through cheque
- (III) Rs 8 51 513/ (Rs Eight Lakhs fifty one thousand five hundred and thirteen only) through cheque
- (IV) Rs 5 00 000/ (Rs Five Lakhs only) in cash
- (v) Rs 15 75 340/ (Rs Fifteen Lakhs seventy five thousands three hundred and forty only) in cash

And thus the applicant/complainant made the total payment of Rs 46 29 879/ (Rs Forty Six Lakhs twenty nine thousands eight hundred and seventy nine only) to the above named miscreants and the said payments were duly acknowledged by the aforesaid miscreants

However to the shock and surprise of the applicant/complaint the applicant/complainant has never been apprised about the development/progress of the said project and even no formal agreement has been executed for the sale of the said shop/unit to the applicant/complaint as promised inspite of the fact that it was promised that a formal agreement would be executed in favour of the applicant/complaint within 3 months of the booking of the said unit/shop by the applicant/complaint Almost the period of 2 years has elapsed but no construction has been started at the site inspite of the fact that it was promised that the construction would start within 3 months from the date of allotment of the said unit

2 Further the applicant/complaint was shocked when SAAV REALTY GROUP offered to sell the said project which the applicant/complaint had booked with the above named miscreants and then the applicant/complaint visited the site and he noticed the sign board of SAAV REALTY BUILDERS and there was no sign board of Universal Buildwell Pvt Ltd (miscreants) at the spot and after cheating the said amount of Rs 46 29 879/ (Rs Forty Six Lakhs twenty nine thousands eight hundred and seventy nine only) the above named miscreants/ company have withdrawn from the said project without intimating the applicant/ complaint and the other persons who had booked their units/shops with the above named miscreants

3 That the representatives of the said miscreants namely Sheetal Taneja and Ms Krishma held meetings with the aggrieved persons including the applicant/ complaint but all the vain

4 That the above named miscreants have committed high level cheating and fraud upon the applicant and he has been deprived of his hard earned money and the above named miscreants have rendered themselves liable to the dealt with and punished for the said offences committed by them

It is therefore prayed that an immediate action may kindly be taken against the above named miscreants and the above named miscreants may kindly be ordered/directed to pay the aforesaid amount of Rs 46 29 879/ (Rs Forty Six Lakhs twenty nine thousands eight hundred and seventy nine only) alongwith interest thereon at the rate of 18% per annum to the applicant/complaint at the earliest

Thanking you

Applicant/Complainant

Place 19 8 2013 (Deepak Sachdeva) s/o late Shri Madan Lal Sachdevam r/o C 1/20 Phase II Ashok Vihar Phase II Delhi 110052 (Mob No 9810978806)

The Committee orally examined the Departmental representatives representatives of Universal Buildwell Pvt Ltd and the petitioner in its meetings held on 11 12 2013 in which the Committee gave 15 days to Universal Buildwell Pvt Ltd for amicable settlement of the dispute with the petitioner. The Committee further orally examined the Departmental representatives and representatives of Universal Buildwell Pvt Ltd and the petitioner in its meeting held on 27 01 2014 in which the representatives of Universal Buildwell Pvt Ltd stated that the case has been settled which was also confirmed by the petitioner. The Committee disposed off the petition accordingly

28 FOUR PETITIONS RECEIVED FROM SHRI SANDEEP KUMAR DAHIYA, 233/29, MAIN GALI, VIKAS NAGAR, NEAR VIVEKANAND PUBLIC SCHOOL, SONEPAT, MS SUJATA KUMARI, H NO 233/29 MAIN GALI SHYAM NAGAR, SONEPAT AND SH ASHOK KUMAR, J 16, OLD HOUSING BOARD COLONY, MURTHAL ROAD, SONEPAT (TWO PETITIONS) REGARDING COMPLAINT AGAINST PARSVNATH DEVELOPERS LTD

The Petitions received from Sh Sandeep Kumar Dahiya Ms Sujata Kumari and Sh Ashok Kumar reads as under

The Hon ble Vidhan Sabha Speaker Haryana Vidhan Sabha Chandigarh

#### Subject Complaint against the Land Developer M/s Parsvnath Developers Ltd Relating to their project Present & Future Project in Parsvnath City Sonipat, Haryana

Hon ble Sır

With humble request 1 Sandeep Kumar Dahiya bring my following grievance agaist the misdeeds of the aforesaid developers

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1 The said M/s Parsavnath Developers Ltd through a large scale advertisements propaganda leaflets and pamphlets draw the attention of the general public in their various projects and being attracted to their one project Present & Future Project in Parsvnath City Sonipat Haryana one Mr Sanjeev Kumar 46/134 Vastalop Vasundra Ghaziabad V P booked a Plot measuring 300 sq yards in the residential project with them in the year 2004

2 Mr Sanjeev Kumar deposited the advance payment of Rs 1 57 500/ against receipt No PC000215 dated 17 06 2004 with M/s Parsvnath Developers Ltd and further deposited a sum of Rs 1 50 000/ against receipt No PC003627 dated 17 02 2006 He further deposited the basic cost of Rs 2 17 000/ against receipt No S0033659 But no allotment was made by M/s Parsvnath Developers Ltd despite deposit of substantial amount of Rs 5 24 500/ by Mr Sanjeev Kumar

3 However the said Mr Sanjeev Kumar assigned transferred and alienated the said booking to Mr Harish Gabba and Ms Kanchan Gabba and M/s Parsvnath Developers Ltd accordingly transferred the said booking in their name and made an endorsement to this effect on 27 08 2013 in its record as well as the receipts issued

4 Thereafter the said Mr Harish Gabba has further deposited a sum of Rs 500 / vide receipt no S0034627 dated 26 08 2006

5 Lastly the said Mr Harish Gabba and Ms Kanchan Gabba transferred the said booking in favour of myself Sandeep Kumar Dahiya and Ms Kusum Lata and the said M/s Parsvnath Developers Ltd received a sum of Rs 37 500/ on dated 12 07 2013 as a transferred fees from the account of myself Sandeep Kumar Dahiya vide local cheque No 390724 drawn on Punjab National Bank Branch Sonepat and issued a receipt No 50122201 in the name of Mr Harish Gabba and Mrs Kanchan Gabba and the said M/s Parsvnath Developers Ltd accordingly made the said endorsement in my favour on dated 19 07 2013 and M/s Parsvnath Developers Ltd had assured the said booked plot will be allotted and handed over to us very soon but all the said promises and assurances made by the said developer found to be false M/s Parsvnath Developers Ltd issued a letter No PDL/CQMM/P&F/S0626 dated 30 07 2013 acknowledging the transfer of the said registration for allotment of Plot for P & F Project in my name with deposit of Rs 5 25 000 /

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6 Apparently deposit of 50% of the cost of the said plot for the said plot the said developer has neither took step nor provided any information regarding the allotment and possession of the said booked plot. Despite that a huge amount of Rs 5 25 000/ i e 50% of the cost of the said plot lying deposited and enjoyed by the said developer since the year 2004 and a period of nearly 10 years are going to be completed in February 2014 the said developer has failed to fulfill its assurance promise and tall claims made by them

7 In fact the said developer are enjoying and possessing the said hard earned money of Rs 5 25 000/ since last about 10 years and have showed a very negligent response regarding the said registration of allotment of the plot

8 It seems to be the modus operandi of such unscrupulous developers to befool the innocent public persons to invest their hard earned money with them and then to misuse and misappropriate the same without providing any information to them

9 The said act and deeds of the said M / s Parsvnath Developers Ltd only proves to be deceitful with ill motives and intentions to exploit the innocent consumers/public persons and taking them as granted Thus it also tantamount to a calculated fraud cheating breach of trust and faith and misappropriation of the hard earned money besides other criminal offences by the said developer

10 The said developer are not providing any information as to when the allotment of the plot under the said project will be made to me nor giving any other information as to the progress and stage of the said project nor have shown any site of the said project and as such I am in total darkness despite investing a huge amount of Rs 5 25 000 / with the said developer

11 I have booked the said residential plot with a dream to own my own house but all the dreams have been shattered and broken due to the said misconduct of the said developer

Therefore I most respectfully request your Hon ble Sir for taking strict view of the said misconduct and misdeeds of the above developer and appropriate legal suitable action and direction be issued against the developer so that my interest may be protected and the said booked residential plot be expeditiously allotted and delivered to me by the said developer

Yours sincerely

Dated 04 12 2013

(SANDEEP KUMAR DAHIYA) 233/29 Main Gali Vikas Nagar Near Vivekanand Public School Sonepat 131001 (Haryana) Encls

Receipts of deposits of Rs 5 25 000/ with endorsement In our favour alongwith letter dated 30 07 2013

То

The Hon ble Vidhan Sabha Speaker Haryana Vidhan Sabha Chandigarh

### Subject Complaint against the land developer M/s Parsvnath Developers Ltd relating to their project PRESENT & FUTURE PROJECT in Parsvnath City Sonipat, Haryana

Hon ble Sır

With humble request 1 Sujata bring my following grievances against the misdeeds of the aforesaid developer

1 The said M/s Parsvnath Developers Ltd through a large scale advertisements propagands leaflets and pamphlets draw the attention of the general public in their various projects and being attracted to their one project Present & Future Project in Parsvnath City Sonipat Haryana one Mrs Manju C 112 Surya Nagar Ghaziabad booked a piot measuring 300 sq yds in the residential project with them in the year 2004

2 Mrs Manju deposited the advance payment of Rs 1 75 000/ against receipt No PC000961 dated 23 8 2004 with M/s Parsvnath developers Ltd and further deposited a sum of Rs 1 65 000/ against Receipt No PC001927 dated 21 12 2005 He further deposited the basic cost of Rs 2 00 000/ against Receipt No PC002993 dated 6 1 2006 but no allotment was made by M/s Parsvnath Developers Ltd despite deposit of substantial amount of Rs 5 40 000/ by Mrs Manju

3 However the said Mrs Manju assigned transferred and alienated the said booking to Vivek Kumar Purthi & Deepak Manchanda and M/s Parsvnath Developers Ltd accordingly transferred the said booking in their name and made an endorsement to this effect on 21 8 2008 in its record as well as the receipts issued

4 Lastly the said Mr Vivek Kumar Purthi & Deepak Manchanda transferred the said booking in favour of myself Sujata and the said M/s Parsvanth developers Ltd accordingly made the said endorsement in my favour on dated 19 4 2013 and M/s Parsvnath developers Ltd had assured the said booked plot will be allotted and handed over to me very soon but all the said promises and assurances made by the said developer found to be false M/s Parsvnath developers Ltd issued a letter No PDL/CRM/P&F/S0624 dated 4 5 2013 acknowledging the transfer of the said registration for the allotment of plot for P&F project in my name with deposit of Rs 5 40 000/

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5 Apparently deposit of 50% of the cost of the said plot for the said plot the said developer has neither took step nor provided any information regarding the allotment and possession of the said booked plot. Despite that a huge amount of Rs 5 40 000/ i e 50% of the cost of the said plot lying deposited and enjoyed by the said developer since the year 2004 and a period of nearly 10 years are going to be completed in February 2014 the said developer has failed to fulfill its assurance promise and all craims made by them

6 In fact the said developer are enjoying and possessing the said hard earned money of Rs 5 40 000/ since last about 10 years and have showed a very negligent response regarding the said registration of allotment of the plot

7 It seems to be the modus operand: of such unscrupulous developers to befool the innocent public persons to invest their hard earned money with them and then to misuse and misappropriate the same without providing any information to them

8 The said act and deeds of the said M/s Parsvnath Developers Ltd only proves to be deceitful with ill motives and intentions to exploit the innocent consumers/public persons and taking them as granted Thus it also tantamount to a calculated fraud cheating breach of trust and faith and misappropriation of the hard earned money besides other criminal offences by the said developer

9 The said developer are not providing any information as to when the allotment of the plot under the said project will be made to me nor giving any other information as to the progress and stage of the said project nor have shown any site of the said project and as such we are in total darkness despite investing a huge amount of Rs 5 40 000/ with the said developer

10 I have booked the said residential plot with a dream to own our own house but all the dreams have been shattered and broken due to the said misconduct of the said developer

Therefore I most respectfully request your Hon ble sir for taking strict view of the said misconduct and misdeeds of the above developer and appropriate legal suitable action and direction be issued against the developer so that my interest may be protected and the said booked residential plot be expeditiously allotted & delivered to me by the said developer

Yours sincerely

Sujata H No 233/29 Main Gali Shyam Nagar Sonepat (Haryana)

Dated 04 12 2013

#### Encls

Receipts of deposits of Rs 5 40 000/ With endorsement in our favour alongwith Letter dated 04 05 2013

То

The Honb le Vidhan Sabha Speaker Haryana Vidhan Sabha Chandigarh

# Subject COMPLAINT AGAINST THE LAND DEVELOPER M/s PARSVNATH DEVELOPERS LTD RELATING TO THEIR PROJECT PRESENT & FUTURE PROJECT IN PARSVNATH CITY SONIPAT HARYANA

Hon ble Sır

With humble request I Ashok Kumar bring my following grievance against the misdeeds of the aforesaid developer

1 The said M/s Parsvnath Developers Ltd through a large scale advertisements propaganda leaflets and pamphlets draw the attention of the general public in their various projects and being attracted to their one project Present & Future Project in Parsvnath City Sonipat Haryana one Bharti Nigania H No 452/18 Bhushan Bhawan Azadpur Delhi booked a Plot measuring 300 sq yards in the residential project with them in the year 2004

2 Mrs Bharti Nigania deposited the advance payment of Rs 1 50 000/ against receipt No PC000308 dated 21 06 2004 with M/s Parsvnath Developers Ltd and further deposited a sum of Rs 3 63 750/ against receipt No PC003340 dated 10 02 2006 But no allotment was made by M/s Parsvnath Developers Ltd despite deposit of substantial amount of Rs 5 13 750/ by Mrs Bharti Nigania

3 However the said Mrs Bharti Nigania assigned transferred and alienated the said booking to Mr Ashok Kumar Mr Sanjeev Kumar and Mr Manish Panwar and M/s Parsvnath Developers Ltd accordingly transferred the said booking in their name and made an endorsement to this effect on 09 05 2013 in its record as well as the receipts issued and M/s Parsvnath Developers Ltd had assured the said booked plot will be allotted and handed over to us very soon but all the said promises and assurances made by the said developer found to be false M/s Parsvnath Developers Ltd issued a letter No PDL/COMM/P & F/A0337 dated 20 05 2013 acknowledging the transfer of the said registration for allotment of Plot for P & F Project in my name and Mr Sanjeev Kumar and Mr Manish Panwar with deposit of Rs 5 13 750/

Apparently deposit of 50% of the cost of the said plot for the said plot the said developer has neither took step nor provided any information regarding the allotment and possession of the said booked plot Despite that a huge amount of Rs 5 13 750/ i e 50% of the cost of the said plot lying deposited and enjoyed by the said developer since the year 2004 and a period of nearly 10 years are going to be completed in February 2014 the said developer has failed to fulfill its assurance promise and tall claims made by them 5 In fact the said developer are enjoying and possessing the said hard earned money of Rs 5 13 750/ since last about 10 years and have showed a very negligent response regarding the said registration of allotment of the plot

6 It seems to be the modus operandi of such unscrupulous developers to befool the innocent public persons to invest their hard earned money with them and then to misuse and misappropriate the same without providing any information to them

7 The said act and deeds of the said M/s Parsvnath Developers Ltd only proves to be deceitful with ill motives and intentions to exploit the innocent consumers/public persons and taking them as granted Thus it also tantamount to a calculated fraud cheating breach of trust and faith and misappropriation of the hard earned money besides other criminal offences by the said developer

8 The said developer are not providing any information as to when the allotment of the plot under the said project will be made to me nor giving any other information as to the progress and stage of the said project nor have shown any site of the said project and as such I am in total darkness despite investing a huge amount of Rs 5 13 750/ with the said developer

9 I have booked the said residential plot with a dream to own my own house but all the dreams have been shattered and broken due to the said misconduct of the said developer

Therefore I most respectfully request your Hon ble Sir for taking strict view of the said misconduct and misdeeds of the above developer and appropriate legal suitable action and direction be issued against the developer so that my interest may be protected and the said booked residential plot be expeditiously allotted and delivered to me by the said developer

Yours sincerely

Dated 04 12 2013

(ASHOK KUMAR) J 16 Old Housing Board Colony Murthal Road Sonepat Haryana

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Receipts of deposits of Rs 5 13 750/ with endorsement in our favour along with letter dated 20 05 2013

То

The Hon ble Vidhan Sabha Speaker Haryana Vidhan Sabha Chandigarh

# Subject COMPLAINT AGAINST THE LAND DEVELOPER M/s PARSVNATH DEVELOPERS LTD RELATING TO THEIR PROJECT 'PRESENT & FUTURE PROJECT IN PARSVNATH CITY SONIPAT, HARYANA

#### Hon ble Sır

With humble request 1 Ashok Kumar bring my following grievance against the misdeeds of the aforesaid developer

1 The said M/s Parsvnath Developers Ltd through a large scale advertisements propaganda leaflets and pamphlets draw the attention of the general public in their various projects and being attracted to their one project Present & Future Project in Parsvnath City Sonipat Haryana one Bayant Kaur Shan H No 39 1st Floor Sub hash Nagar Tehsil Town Panipat booked a Plot measuring 300 sq yards in the residential project with them in the year 2004

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2 Bayant Kaur Shan deposited the advance payment of Rs 1 50 000/ against receipt No PC000690 dated 23 08 2004 with M/s Parsvnath Developers Ltd and further the said Bayant Kaur Shan assigned transferred and alienated the said booking to Mr Rajbir Vill & P O Lehrara Teh & Distt Sonepat Haryana and the said Mr Rajbir further deposited a sum of Rs 3 75 000/ against receipt No PC002030 dated 12 12 2005 He further deposited a sum of Rs 15 000/ against receipt No PC002029 on dated 21 12 2005 and M/s Parsvnath Developers Ltd accordingly transferred the said booking in his name and made an endorsement to this effect on 21 12 2005 in its record as well as the receipts issued

3 Lastly the said Mr Rajbir transferred the said booking in favour of myself Ashok Kumar and the said M/s Parsvnath Developers Ltd accordingly made the said endorsement in my favour on dated 18 02 2013 and M/s Parsvnath Developers Ltd had assured the said booked plot will be allotted and handed over to us very soon but all the said promises and assurances made by the said developer found to be false M/s Parsvnath Developers Ltd issued a letter No PDL/A0335 dated 18 02 2013 acknowledging the transfer of the said registration for allotment of Plot for P & F Project in my name with deposit of Rs 5 40 000/

Apparently deposit of 50% of the cost of the said plot for the said plot the said developer has neither took step nor provided any information regarding the allotment and possession of the said booked plot Despite that a huge amount of Rs 5 40 000/ i e 50% of the cost of the said plot lying deposited and enjoyed by the said developer since the year 2004 and a period of nearly 10 years are going to be completed in February 2014 the said developer has failed to fulfill its assurance promise and tall claims made by them

5 In fact the said developer are enjoying and possessing the said hard earned money of Rs 5 40 000/ since last about 10 years and have showed a very negligent response regarding the said registration of allotment of the plot

6 It seems to be the modus operandi of such unscrupulous developers to befool the innocent public persons to invest their hard earned money with them and then to misuse and misappropriate the same without providing any information to them 7 The said act and deeds of the said M/s Parsvnath Developers Ltd only proves to be deceitful with ill motives and intentions to exploit the innocent consumers / public persons and taking them as granted Thus it also tantamount to a calculated fraud cheating breach of trust and faith and misappropriation of the hard earned money besides other criminal offences by the said developer

8 The said developer are not providing any information as to when the allotment of the plot under the said project will be made to me nor giving any other information as to the progress and stage of the said project nor have shown any site of the said project and as such I am in total darkness despite investing a huge amount of Rs 5 40 000/ with the said developer

9 I have booked the said residential plot with a dream to own my own house but all the dreams have been shattered and broken due to the said misconduct of the said developer

Therefore I most respectfully request your Hon ble Sir for taking strict view of the said misconduct and misdeeds of the above developer and appropriate legal suitable action and direction be issued against the developer so that my interest may be protected and the said booked residential plot be expeditiously allotted and delivered to me by the said developer

Yours sincerely

Dated 4 12 2013

(ASHOK KUMAR) J 16 Old Housing Board Colony Murthal Road Sonepat Haryana

The Committee orally examined the Departmental representatives representatives of Parsvnath Developers Ltd and the petitioners in its meetings held on 11 12 2013 and 08 01 2014 in which the Committee gave 15 days to Parsvnath Developers Ltd for amicable settlement of the dispute with the petitioner The Committee further orally examined the Departmental representatives and representatives of Parsvnath Developers Ltd and the petitioner in its meeting held on 27 01 2014 and made the following observations

Shri Raj Kumar Sinha Vice President and Shri Rakesh Bhardwaj General Manager Parsvnath Developers Ltd are present in person before the Committee All the three petitioners named Shri Sandeep Kumar Shri Ashok Kumar and Sandeep Kumar on behalf of Smt Sujata are also present Shri Raj Kumar Sinha submitted to the Committee that they have issued allotment letters in favour of the petitioners He has also given assurance to the Committee that he will give possession in favour of the petitioners by 31st December 2014 and the petitioners are almost satisfied with the assurance given by the management i e Parsvnath Developers Ltd Hence the petitions are disposed off accordingly 29 PETITION RECEIVED FROM SH AJAY GUPTA HUF THROUGH KARTA AJAY KUMAR GUPTA, 1284/1 SANT NAGAR, ROHTAK 124001 REGARDING COMPLAINT AGAINST PARSVNATH DEVELOPERS LTD

The Petition received from Sh Ajay Kumar Gupta HUF through Karta Ajay Kumar Gupta reads as under

By Speed post

Date 14/12/2013

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Place Rohtak

Sh Bharat Bhshan Batra MLA Chairperson Petition Committee Haryana Vidhan Sabha Chandigarh

#### Sub Petition against the builder Parsvnath Developers

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Company M/s Parsvnath Developers Ltd Address Parsvanth Metro Tower Near Shahdara Metro Station Shahdara Delhi 110032 URL http //www parsvnath com

I Ajay Gupta HUF through Karta Ajay Kumar Gupta R/o Rohtak applied for a plot under folio no A0233 in Parsvnath Sonepat Project in 2006 and deposited Rs 726250/ The company made no development and did not allot me any plot I visited their office and contacted them atleast 100 times during the last 7 years ultimately I applied for refund and was issued 6 cheques due after 6 months

I was shocked when the first cheque for Rs 250000 bounced on dated 11/11/2013 for insufficient funds Again the second bounced for Rs 250000 on 11/12/2013 for the same reason (photocopies enclosed) and since then I am trying to contact them but of no use I am holding another 4 Cheques which are due for payments The company is total fraud cheat and blood sucker of the investor I am also surprised that they are doing it under the watchful eyes of law

I am in dire need of money I am under stress because I have made certain commitments on the basis of these cheques

My hopes are on you that you will take up the cause of the investor and help in recovering the amount with further interest and save me from further harassment

Regards

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### Ajay Gupta HUF through KARTA Ajay Kumar Gupta 1284/1 Sant Nagar Rohtak 124001

The Committee orally examined the Departmental representatives representatives of Parsvnath Developers Ltd and the petitioner in its meetings held on 08 01 2014 in which the Committee gave 15 days to Parsvnath Developers Ltd for amicable settlement of the dispute with the petitioner. The Committee further orally examined the Departmental representatives and representatives of Parsvnath Developers Ltd and the petitioner in its meeting held on 27 01 2014 in which the representatives of M/s Parsvnath Developers Ltd stated that the case has been settled which was confirmed by the petitioner. The Committee disposed off the petition accordingly

# 30 PETITION RECEIVED FROM SH ABHISHEK SHEORAN, 201, SECTOR 14, ROHTAK REGARDING COMPLAINT AGAINST TDI INFRASTRUCTURE LTD

The Petition received from Sh Abhishek Sheoran reads as under

Before Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

Abhishek Sheoran Sio Sh Narinder Singh Sheoran 201 Sec 14 Rohtak

Complaint/Applicant

Versus

TDI Infrastructure Ltd 11 Vandna Building Tolstoy Marg New Delhi

District Town & Country Planner Sonepat

# Subject Complain against TDI Infrastructure Ltd

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With due regards it is humbly submitted as under

 That I above mentioned applicant booked one plot of 250 sq yards with TDI infrastructure Ltd Plot no R 129 and paid entire amount including EDC charges amount to Rs 273301 as demanded by co vide letter dt 17 07 2009 • Till date co has not handed over possession of plot on plea that area of plot is still unacquired/disputed

EDC charges are to be paid to Govt of Haryana for development of residential area after acquiring the land

In my case entire amount has been paid except 10% of price of plot which is payable at time of possession

It is hence prayed that co may be directed to handover possession of plot as entire amount of cost of plot+ EDC charges have already been paid Since July 2009 I am waiting for possession of plot

Date 25 07 2013

Abhishek Sheoran 201 Sec 14 Rohtak (Applicant)

The above Petition was placed before the Committee in its meeting held on 02 08 2013 and the Committee desired that comments of the concerned department may be obtained within 15 days Since no reply was received from the TDI Infrastructure Ltd the Committee orally examined the Departmental representatives representatives of TDI Infrastructure Ltd and the petitioner in its meetings held on 11 12 2013 in which the Committee gave 15 days to TDI Infrastructure Ltd for amicable settlement of the dispute with the petitioner. The Committee further orally examined the Departmental representatives and representatives of TDI Infrastructure Ltd and the petitioner. The Committee further orally examined the Departmental representatives and representatives of TDI Infrastructure Ltd and the petitioner in its meeting held on 08 01 2014 in which the representatives of TDI Infrastructure Ltd stated that the case has been settled which was confirmed by the petitioner. The Committee disposed off the petition accordingly

# 31 PETITION RECEIVED FROM SMT URMILA MALIK 1502/10, KAMAL COLONY, ROHTAK REGARDING COMPLAINT AGAINST TDI INFRASTRUCTURE LTD

The Petition received from Smt Urmila Malik reads as under

Before Chairman Petition Committee

Haryana Vidhan Sabha Chandigarh

 Urmila Malik W/o Col Mehtab Singh H No 1502/10 Kamal Colony Rohtak

Complaint/Applicant

#### Versus

- TDI Infrastructure Ltd
  11 Vandna Building Tolstoy Marg New Delhi
- District Town & Country Planner
  Sonepat

### Subject Complaint against TDI Infrastructure Ltd

Sır

With due regards it is humbly submitted as under

- That I above mentioned applicant booked one plot of 250 Sq Yards At Kundli with TDI Infrastructure Ltd Plot No J 463 and paid entire amount including EDC charges amount to Rs 4 15 625/ as demanded by Co
- Till date Co has not handed our possession of Plot on plea that area of Plot is still unacquired/disputed
- EDC charges are to be paid to Govt of Haryana for development of residential area after acquiring the land
- In my case entire amount has been paid except 10% of price of plot which is payable at time of possession

It is hence prayed that Co may be directed to handover possession of plot as entire amount of cost of plot + EDC charges have already been paid Since July 2009 I am waiting for possession plot

> Urmila Malik 1502/10 Kamal Colony Rohtak (Applicant)

The Committee orally examined the Departmental representatives representatives of TDI Infrastructure Ltd and the petitioner in its meetings held on 11 12 2013 in which the Committee gave 15 days to TDI Infrastructure Ltd for amicable settlement of the dispute with the petitioner. The Committee further orally examined the Departmental representatives and representatives of TDI Infrastructure Ltd and the petitioner in its meeting held on 08 01 2014 in which the representatives of Universal Buildwell Pvt Ltd stated that the case has been settled and the Committee disposed off the petition accordingly

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32 PETITION RECEIVED FROM SH SATISH KUMAR DHALL, APO (RETL', DRDA PANIPAT H NO 9018 SHIVAJI COLONY, ROHTAK REGARDING ACP CASE OF SH SATISH KUMAR APO (RETD)

The Petition received from Sh Satish Kumar APO (Retd ) reads as under ---

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The Chairman Petition Committee Haryana Vidhan Sabha Chandigarh

#### Sub Non Payment of Retirement and Other working Service Benefits Leave encashment Gratuity ACP's and Pay Revision Arrear with Effect From 1 1 2006

**Respected Sır** 

It is submitted as under ---

1 I have been retired from service as Assistant Project Officer Credit Cum General Office of the Additional Deputy Commissioner Cum Chief Executive Officer DRDA Panipat after Completing 32 years service on 31 3 2013

2 That the working service benefits such as ACP and Arrear of Revision of New Pay Scale with effect from 1 1-2006 have not been paid till date

3 That the Arrear of Revision of New Pay Scale with effect from 1 1 2006 was to be released by the following offices as I have worked in these offices on deputation basis Additional Deputy Commissioner Cum Chief Executive Officer DRDA Rohtak (1/1/2006 31/12/2009) Additional Deputy Commissioner-Cum Chief Executive Officer DRDA Panipat (1/1/2010 - 26/2/2010 13/08/2010 28/02/2011) Chief Executive Officer Zila Parishad Rohtak (27/02/2010 12/08/2010 1/3/2011 28/02/2013)

4 ThatAdditional Deputy Commissioner Cum Chief Executive officer DRDA Rohtak have released the New Pay Scale Revision Arrear Full to the selected employee of DRDA Rohtak where as I have been paid only 40% of New Pay Scale Revision Arrear and 60% of my arrear have not been released till new without any reasons

5 That my case regarding grant of ACP s was forwarded by the Additional Deputy Commissioner Cum Chief Executive Officer DRDA Panipat vide their Office Memo No 1237 dated 28 2 2011 (copy enclosed) to the Director Rural Development Department Haryana Chandigarh for sanction but the case is still pending with the Director Rural Development Department Haryana Chandigarh for want of sanction without any reasons Although the case was to be settled within three months as per instruction of Haryana Government

6 The Retirement benefits Leave Encashment equal to 300 days of salary and Gratuity equal to sixteen and half months salary have not been released by the Government after lapse of three months although the same are to be released within one month from the date of retirement It is prayed that the concerned officer Director Rural Development Haryana Chandigarh additional Deputy Commissioner Rohtak and Panipat may be directed to sanction the case of ACP s/release the arrear of pay revision and retirement benefits and impose the penalty to the defaulter employees Interest @18% may also be order to release from the date of my entitlements

Applicant

21 11 2012

S K Dhall H N 90/8 Shivaji Colony Rohtak

The above petition was placed before the Committee in its meeting held 12 06 2013 and the Committee desired that comments of the concerned department may be obtained within 15 days The Director General & Special Secretary Rural Development Department Haryana Chandigah sent their reply vide Memo No EA 1 2013/3484 dated 27 06 2013 which reads as under

From

The Director General & Special Secretary Rural Development Department Haryana Chandigarh

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The Secretary Haryana Vidhnn Sabha Secretariat Chandigarh

Memo No EA-I-2013/3484 Chandigarh dated the 27-6 2013

# Sub Regarding grant of ACP to Sh S K Dhall Assistant Project Officer DRDA, Panipat

Kindly refer to your letter No HVSIPetition/13 14/14501 dated 19 6 2013 on the subject noted above

In this regard it is stated that the ACP case of Sh S K Dhall APO (Retd ) DRDA Panipat was received in this office vide their memo-dated 12 9 2012 and not on 28 2 2011 as mentioned in the representation of Sh S K Dhall. The same was dealt with on 20 11 2012 and it was found that the original ACRs as well as personal file of Sh S K Dhall were not received therefore the case was back referred to DRDA Panipat with the request to provide the same to this department. On receipt of the same the ACP case of Sh Dhall was again dealt with and the same was referred by DGRD to Chief Accounts Officer (Dev) to verify and report about the entitlement of ACP to Sh Dhall Also the service period from 1 2 2004 to 31 12 2004 in the service book was without verification therefore the case was returned back to DRDA Panipat for getting this period verified from the concerned DDO After receipt of verification this was sent to the Chief Accounts Officer (Dev) and as per his observation the DRDA Panipat was further requested to provide a copy of office order issued by Finance Department Haryana during the year 1992 regarding revision of pay scale to Sh S K Dhall which is still awaited from DRDA Panipat despite issuance of reminders DRDA Panipat is being requested to provide a copy of the same to this department so that further action could be taken in the matter On receipt of above information from DRDA Panipat the ACP case of Sh S K Dhall will be decided

Sd/

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Superintendent For Director General & Special Secretary Rural Development Department Haryana Chandigarh

The Committee orally examined the Departmental representatives and the petitioner in its meetings held on 09 10 2013 and 27 11 2013 and made the following observations

# Observation of the Committee on 9 10 2013

Shri Satish Kumar Dhall petitioner states that discrimination has been done so far as release of his due emoluments is concerned. Shri Dhall will file a written statement as to how he has discriminated. Department admits that claim in the petition is due in favour of the retired employee. However, Shri R C. Bidhan as well as Shri Nitin Yadav, has stated that there is paucity of funds in the department and same grants are to be received from the Central Government also. Committee feels that a retiree employee should atleast get priority as compared to the working employee. Both A D C. Rohtak as well as A D C. Panipat shall make the payment in favour of the Petitioner first whenever the payment is received from any quarter

# Observation of the Committee on 27-11-2013

Learned Deputy Commissioner Panipat alongwith Shri Dalpat Singh Accounts Officer Shri U S Pawar Accounts Officer Rohtak is present before the Committee Learned Deputy Commissioner has assured that a time of 40 days be given so that they can persue the matter vigorously and the dispute of the retired employee can be settled On the assurance of the Ld Deputy Commissioner the matter is adjourned for 45 days

Mr Dhall alleges that there is still some pending amount on accounts gratuity Mr Dhall will submit his representation to the Deputy Commissioner Bhiwani and Deputy Commissioner Panipat and that can be settled accordingly

Both the Accounts Officers of the DRDA Panipat and Rohtak are asked to coordinate the matter so far as the document is concerned the Committee desired that relief should be given to the retired employee at the earliest

The Committee orally examined the Departmental representatives and the petitioner in its meetings held on 08 01 2014 and disposed off the petition after making following observations —

Shri Satish Kumar petitioner is present Officers from the Rural Development Department Rohtak are also present A letter has been placed on record from AD C Panipat in which it has been stated that the Gratuity to the tune of Rs 8 02 080/ and Leave Encashment amounting to Rs 5 01 300/ has been paid to him Shri Satish Kumar states that he has been discriminated whereas a person who was junior to him was made payment earlier and I have been given the payment later. He has also stated that the payment has been made after due date as per rules and regulations and he is entitled for the interest also on the dellyed payment To seek both the reliefs he can approach the competent Court of Law for the redresal of his grievances. So far as the issue before this Committee is concerned that stands settled and the petition is disposed off accordingly A copy of the letter received from A D C. Panipat may be given to the petitioner A copy of the decision mal also be given sent to the petitioner.

# 33 PETITION REVEIVED FROM SH DINESH NAGPAL S/O SH CHAND RAM, HOUSE NO 1427/12, PREM NAGAR, ROHTAK REGARDING ALLOW TO RUN THE BHATTA OF M/S BALOT BHATTA COMPANY, VILL TAI, TEH NUH, DISTT MEWAT

The Petition received from Sh Dinesh Nagpal reads as under ----

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The Chairman Committee of Petitions Haryana Vidhan Sabha Chandigarh

# Sub Regarding allowing to run the Bhatta of M/s Balot Bhatta Company Village Tai, Nuh District Mewat

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Respectfully it is submitted that the licence to run the said Bhatta was granted by the Haryana Government in the year 2007 alongwith the exemption and the bhatta manufacturing bricks continued for three years. On 26 12 2009 the licence of the said bhatta was cancelled. The licence and exemption to run the said bricklin was granted by the Competent Authority according to the provisions of law. Once the lincence was granted and permission was given by the Government it cannot be withdrawn to run the bhatta as it was not causing any hindrance to anybody and there has not been any specific complaint against this bhatta also. The petitioner was served notice by the Deputy Commissioner as well as concerned DFSE for cancellation of the licence. The order of the cancellation of licence was illegal ultravires as well as against the principle of natural justice. The technicalities of law are there to subserve the justice. The applicant has allowed licence to run the said brick kiln and he has put big investment and after cancellation of that licence after three years certainly there has been cause of financial loss as well as injury the rights of the petitioner If that licence had not been granted the petitioner would have not put such a big investment. Moreover, there has not been any concealment of facts by the petitioner at any stage nor there has been any collision of the petitioner with the Food and Supplies Authorities and great injustice has been caused to him.

In a welfare State the tendency of the Government should not be caused any injustice to the people

As the petitioner suffering a big losses and injury to valuable rights hence petitioner humbly submits before the Committee that he may kindly be allowed to run the said brickkiln and necessary directions be issued to the concerned department

Dated 7 11-2012

Yours Sincerely Dinesh Nagpal Ward No 4 Nuh Mewat 1

The above Petition was placed before the Committee in its meeting held on 05 12 2012 and the Committee desired that comments of the concerned department may be obtained within 15 days The Director General Food and Supplies Department Haryana Chandigah sent their reply vide Memo No 2B K 2/B/6/2010/ 19 R A dated 23 01 2013 which reads as under —

सेवा मे

श्री सुमित कुमार सचिव हरियाणा विधान सभा सचिवालय चण्डीगढ।

यादि क्रमाक 2बी0के0 2बी0/6/2010/19 आर0ए0

चण्डीगढ दिनाक 23 01 2013

*विषय* मैसर्ज बालौत भटठा कम्पनी गाव टाई तह0 नूह जिला मेवात के बारे।

उपरोक्त विषय पर आपके पत्र क्रमाक HVS/Petitions/02/2013/936 44 dated 15 01 2013 के सन्दर्भ में।

विषयधीन मामले मे श्री दिनेश नागपाल द्वारा मैसर्ज बालौत भट्ठा कम्पनी गाव टाई तह0 नूह जिला मेवात के बारे कमेटी ऑन पीटिशन मे दिये गये प्रतिवेदन/पीटिशन पर मौखिक निरीक्षण के लिए दिनाक 23 01 2013 को सुनवाइ हुई। इस केस के तथ्य निम्न प्रकार से है 1 श्री अशरफ के विषयधीन भटठे के लाईसैस हेतु दिनाक 20 10 2006 को आवेदन किया जिसके साथ उसने एक हलफिया बयान भी सलग्न किया जिसमे उल्लेख किया कि गाव की आबादी भटठे के स्थान पर एक किलोमीटर से ज्यादा दूरी पर है। तदोपरात मामले मे दूरियो सबधी रिपोर्ट प्राप्त की गई जिसमे विभाग के अधिकारी ने अपनी रिपोर्ट दिनाक 21 01 2006 मे भटठे स्थल से गाव की आबादी की दूरी 800 मीटर व अन्य सभी ओब्जेक्टो की दूरी कट्रोल आर्डर मे अकित व्यवस्था के अनुसार पूर्ण दर्शाई थी। उस समय दि हरियाणा कट्रोल ऑफ ब्रिक्स सप्लाईज आर्डर 1972 मे सशोधन अधिसूचना दिनाक 01 06 1992 के अनुसार भटठे स्थल से गाव की आबादी/फिरनी की 1 किलोमीटर की दूरी की शर्त अकित थी। गाव की दूरी की शर्त पूर्ण न करने के कारण भटठा प्रार्थी के आवेदन को फाईल करके उसे पत्र दिनाक 11 12 2006 द्वारा सूचित कर दिया गया था।

2 वादी/भटठा प्रार्थी को गेड व चिमनी बनाने की अनुमति प्रदान नहीं की गई थी व उसके लाईसैस हेतु दिए गए आवेदन को गाव की दूरी कम होने के कारण फाईल कर दिया गया था। इसके बावजूद भी वादी/भटठा प्रार्थी ने गेड व चिमनी का निर्माण बिना अनुमति प्राप्त किए अवैध तौर से किया जबकि आवेदक को अधिसूचना जिनाक 20 09 1996 में अकित प्रावधान के अनुसार इसकी अनुमति लेना आवश्यक था जिसके कारण भटठा प्रार्थी के विरूद्ध दिनाक 20 03 2007 को एफ0आई0आर0 दर्ज करवाई गई।

3 श्री अशरफ ने अपने आवेदन दिनाक शून्य (12/2006) द्वारा सरकार को गाव की आबादी की दूरी मे छूट प्रदान करने का अनुरोध किया। मामला सरकार को इन तथ्यो के साथ प्रस्तुत किया गया कि प्रस्तावित भटठे से गाव की आबादी की दूरी 800 मीटर है जबकि नियमो मे 1 किलोमीटर की शर्त अकित है। सरकार ने पत्र दिनाक 27 04 2007 द्वारा गाव की दूरी मे ढील प्रदान कर दी व इस भटठे को दिनाक 27 12 2007 लाईसेस जारी कर दिया गया।

4 एक शिकायत प्राप्ति पर जिला नियत्रक मेवात ने ए०एफ०एस०ओ० से जाच करवाई। इस जाच रिपोर्ट दिनाक 18 03 2008 मे गाव टाई की आबादी की दूरी 265 मीटर तथा फिरनी की दूरी 325 मीटर गाव हुसैनपुर की दूरी 700 मीटर तथा गाव अडबर की दूरी 900 मीटर पाई गई। जबकि इस भटठे को जब गाव की दूरी मे ढील प्रदान की थी तब केवल एक ही गाव की दूरी 800 मीटर बताई गई थी जिसके बारे मे सरकार द्वारा ढील प्रदान की गई। यह सब विभाग के अधिकारी एवम आवेदन की मिलीभगत के बिना सभव नही था। विभाग के अधिकारी के विरुद्ध भी विभागीय कार्यवाही की गई तथा भटठे का लाईसैस जिलाधीश मेवात द्वारा दिनाक 25 11 2009 को रदद किया गया।

5 प्रार्थी द्वारा लाईसैस रदद करने के आदेशो के विरुद्ध कट्रोल आर्डर की धारा 19 के तहत निदेशक खाद्य एव पूर्ति (अपीलैट अथोर्टी) को अपील फाईल की गई जोकि आदेश दिनाक 18 05 2010 द्वारा खारिज की गई।

6 तत्पश्चात आवेदक ने वित्तायुक्त एव प्रधान सचिव हरियाणा सरकार के समक्ष रिवीजन अपील दायर कर दी जोकि उनके आदेश दिनाक 27 09 2010 द्वारा खारिज की जा चुकी है।

7 इसके बाद वादी ने माननीय मुख्यमत्री महोदय को भी लाईसैस हेतू प्रतिवेदन किया जो कि माननीय मुख्यमत्री महोदय द्वारा 04 04 2011 को फाईल किया गया जिसको सूचना प्रार्थी को पत्र दिनाक 25 04 2011 दी गई। इस प्रकार वादी अपील/रिवीजन अपील/आवेदन आदि सरकार को करके सभी सुविधा/अवसरो का उपयोग कर चूका है। वर्णित तथ्यो के अनुसार वादी की पेटीशन खारिज की जानी बनती है। मामले मे विभाग ने अपने पत्र दिनाक 20 12 2012 द्वारा विस्तृत टिप्पणी पहले ही आपकी सेवा मे प्रस्तुत की हुई है। जैसाकि आज दिनाक 23 01 2013 को अध्यक्ष महोदय ने चाहा है उसी अनुसार कन्ट्रोल आर्डर 1972 तथा इसमे सशोधन अधिसूचना दिनाक 01 06 1992 15 09 2008 तथा सरकार द्वारा गाव की दूरी मे दी गई ढील का पत्र दिनाक 27 04 2007 व कार्यालय नोटिग की प्रति साथ सलग्न है।

#### सलग्न उपरोक्त अनुसार

महानिदेशक खाद्य एवम पूर्ति विभाग हरियाणा चण्डीगढ।

The Committee orally examined the Departmental representatives and the petitioner in its meetings held on 23 01 2013 12 06 2013 01 10 2013 and 08 01 2014 and disposed off the petition after making following observations —

Reply has been received and in this case the Principal Secretary and the Director appeared in person. The Committee do no find any merit in the petition Hence the same is disposed off

# 34 PETITION RECEIVED FROM SH DHARAMBIR SINGH S/O SH CHAND RAM, HOUSE NO 1427/12, PREM NAGAR, ROHTAK REGARDING CANCELLATION OF FALSE ELECTRICITY CASE

The petition received from Sh Dharambir Singh reads as under -

To

Chairman Petition Committee Haryana Vidhan Sabha Haryana (CHO)

विषय बिजली का झूठा केस रदद करवाने बारे।

#### श्रीमान जी

निवेदन यह है कि धर्मबीर सिंह सुपुत्र चादराम 1427/21 प्रेम नगर रोहतक की निवासी हूं। पिछली 26 10 2012 को बिजली महकमे वाले मेरा झूठा बिजली चोरी का केस दर्ज करके मुझे 70 हजार रुपये का बिल दे दिया। मै एक बहुत ही गरीब हू मेरी कमाई का कोई साधन नहीं है व मै बीमार भी रहता हू। कृपया करके मेरा यह झूठा बिजली का बिल माफ किया जाये। आपकी अति कृपा होगी।

> प्रार्थी धर्मबीर सिह सुपुत्र श्री चाद राम म0न0 1427/12 प्रेम नगर रोहतक मीटर न0 Y 525

The Committee orally examined the Departmental representatives and the petitioner in its meetings held on 05 12 2013 16 01 2013 16 03 2013 and 17 07 2013 and made following observations

In response to the complaints replies have bee sought from the department and alongwith the relevant documents also Without going as to whether proper procedure for inspection of the premises and jurisdiction of theft of electricity has been done by the department or not it has brought to the notice of the Committee that the UHBVNL has issued a Sales Circular No U 19/2013 vide which a scheme has been announced by the UHBVNL for settlement of the cases/disputes/penalties out of Court

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According to this Sales Circular department has made an offer that all disputes where penalties have been levied may be settled provided the consumer/ applicant pays a reduced amount of 50% of the amount initially assessed alongwith simple interest @ 12% per annum on the unpaid balance amount of the reduced amount

The Committee finds that under this clause of this Sales Circular relief can be given to the consumers and the disputes of the above said consumers can be settled vide this circular issued by the department

Shri V S Mann has pointed out that scheme will be available to all disputes with consumers of electricity pending in the Court including DCDRE State Commission or in arbitration as on 28 02 2013

These petitions are definitely pending with the Committee before the cut off date Shri VS Mann has pointed out that according to the Sales Circular relief is available to the consumers/applicants of which disputes are pending with the Courts or Commission stated as above This Committee is having all the legislative sanctions and in a parliamentary system the Committee has all the powers to deal the complaints and make the direction accordingly Hence the objection raised by Shri VS Mann Superintending Engineer is not tenable that relief is available to the consumers whose disputes are pending before the Court/Forum as stated above The jurisdiction as well as dealing with the grievances before the Committee is certainly on the higher pedestal as compared to the Consumer Courts/Arbitrations etc. The Committee would like to give directions to the UHBVNL that the disputes of the consumers/applicants be settled as per the Sales Circular No U 19/2013

The Committee also feels that while giving the relief to the applicants the amount initially assessed on account of penalties be reduced to 50%. The Committee also desired that the amount of compounding charges may also be waived off to the extent of 50%.

The Committee also directed that a copy of the observation may be sent to the CMD\_UHBVNL for compliance under intimation to the Committee

Shri VS Mann Superintending Engineer has raised an apprehension tha  $\sim$  <sup>1</sup> this scheme shall remain open upto 31 07 2013 and during correspondence of this case it may be difficult to settle it before 31 07 2013 As the cognizance has been taken an order has been passed today i e on 17 07 2013 the settlement of these claims/disputes shall be deemed to be operative and applicable as on or before 31 07 2013

Chief Auditor UHBVNL Panchkula has sent a letter vide Memo No CA/SA/ UH/26/Committee on Petitions/04 23 dated 29 11 2013 which reads as under —

From

The Managing Director UHBVNL Panchkula

То

Shri Sumit Kumar Secretary Haryana Vidhan Sabha Secretariat Chandigarh

Memo No CA/SA/UH/26/Committee on Petitions/Ch 23

Dated 29 11-2013

# Sub Proceeding of the meetings of the Committee on Petitions held on 17 07 2013

Please refer to your office letter No HVS/Petition/13-14/17102 dated 25 07 2013 addressed to Managing Director UHBVN Panchkula and Sh YS Mann Superintending Engineer UHBVN Rohtak on the subject cited as above

In this connection it is submitted that the compliance of the decision of the subject cited Committee has been made by issuing Sale Circular No U 58/2013 vide memo No Ch 17/TR-90/Out of court settlement/2/CGM/C 1 dated 27 11 2013 for settlement the case of 5 Nos consumers under Sales Circular No 19/2013 A copy of the Sale Circular No U 58/2013 is enclosed herewith for your ready reference please

This is for your information and further necessary action please

DA/As above

Chief Auditor for MD UHBVNL Panchkula ¢

#### UTTAR HARYANA BIJLI VITRAN NIGAM

#### Sales Circular No U 58/2013

#### From

Chief General Manager/Commercial UHBVN Panchkula

То

All CEs/SEs/XENs/SDOs(OP) JE | Incharge sub office in UHBVN

Memo No Ch 17/TR 90/Out of Court Settlement/2/CGM/CI Dated 27 11 2013

# Sub Scheme for out of Court Settlement of pending Court Cases/Arbitration Cases

Please refer to Sales Circular No U 19/2013 dated 17 05 2013 and SC No U 48/2013 dated 09 10 2013 vide which subject cited scheme was issued

Now incompliance to the decision of the Haryana Vidhan Sabha Petitions Committee that the 5 nos consumers who have represented before 28 02 2013 be also decided as per the Out of Court Settlement sales circular i e

Sr No	Name of the Consumer	Account No	Date of checking	Date of Appeal to petition Committee
1	Rajesh Kumar	TA 1142	30 09 2012	22 11 2012
2	Dharambir Singh	Y-525	20 10 2012	22 11 2012
3	Badal Singh	TA 16	30 09 2012	22 11 2012
4	Joginder Singh	JC 1332	23 11 2012	16 01 2013
5	Vijay Kumar	N 2/444	29 10 2012	22 11 2012

This may not be treated as Precedent for the Out of Court Settlement Scheme which the Nigam will launch in future

All terms and conditions of SC No U 19/2013 & U-48/2013 shall remain inforce

SC No U 19/2013 & U-48/2013 are amended to the above extent

All out efforts should be made to settle maximum number of disputes pending in various courts/arbitration

This should be brought to the notice of all concerned for strict and meticulous compliance

General Manager/Commi for Chief General Manager/Commi UHBVN Panchkula

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The above letter was placed before the Committee in its meeting held on 05 02 2014 Since the matter has been settled therefore the Committee disposed off the petition

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### 35 PETITION RECEIVED FROM SH RAJESH KUMAR S/O SH RAMESHWAR SINGH, BABRA MOHALLA BEHIND PUNJAB NATIONAL BANK, ROHTAK REGARDING COMPLAINT OF METTER NO TA 1142

The Petition received from Sh Rajesh Kumar reads as under -

То

Chairman Petition Committee Haryana Vidhan Sabha Haryana (CHO)

#### Re Complaint of Meter No TA 1142

(1) Rajesh Kumar S/o Sh Rameshwar Singh Babra Mohalla Behind Punjab National Bank

प्रार्थी निम्नलिखित प्राधानाचार्य की बिजली बोर्ड के अधिकारियों ने बिना वजह के चोरी का केस बना दिया है। न तो हमने वो चोरी की है व न ही मीटर में कोई खराबी है।

हमारे ऊपर जो जुर्माना लगाया हम वह जुर्माना भरने मे असमर्थ है हमारी माली हालत ठीक नही है। बिजली के अधिकारियों ने बिना नोटिस हमारे ऊपर कार्यवाही की है। एस0डी0ओ0 व जे0ई0 ने मनमानी करकर हमारे ऊपर झूठा केस बना दिया है जो जुर्माना लगाया गया है न तो उसकी कोई अपील न ही कोई दलील है। हमारे ऊपर जो झूठी कार्यवाही की गई है उसकी इन्कवारी करवाई जाये व हमारा जुर्माना माफ किया जाये।

आपसे प्रार्थना है हमारी सुनवाई करवाकर कार्यवाही की जावे। हम गरीब आदमी है जब तक हमारी प्रार्थना का फैसला नहीं हो जाता आगे की कार्यवाही रोक दी जावे।

प्रार्थी

#### Rajesh Kumar S/o Sh Rameshswar Singh Babra Mohalla Behind Punjab national Bank Rohtak

The Committee orally examined the Departmental representatives and the petitioner in its meetings held on 05 12 2013 16 01 2013 16 03 2013 and 17 07 2013 and made following observations ----

In responce to the complaints replies have been sought from the department and alongwith the relevant documents also Without going as to wheather proper procedure for inspection of the premises and jurisdiction of theft of electricity has been dond by the department or not it has brought to the notice of the Committee that the UHBVNL has issued a Sales Circular No U 19/2013 vide which a scheme has been announced by the UHBVNL for settlement of the cases/disputes/penalities out of Court

According to this Sales Circular department has made an moffer that all disputes where penalties have been levied may be settled provided the consumer/ applicant pays a reduced amount of 50% of the amount initially assessed alongwith simple interest @ 12% per annum on the unpaid balance amount of the reduced amount

The Committee finds that under this clause of this Sales Circular relief can be given to the consumers and the disputes of the above said consumers can be settled vide this circular issued by the department

Shri VS Mann has pointed out that scheme will be available to all disputes with consumers of electricity pending in the Court including DCDRE State Commission or in arbitration as on 28 02 2013

These petitions are definitely pending with the Committee before the cut off date Shri VS Mann has pointed out that according to the Sales Circular relief is available to the consumers/applicants of which disputes are pending with the Courts or Commission stated as above This Committee is having all the legislative sanctions and in a parliamentary system the Committee has all the powers to deal the complaints and make the direction accordingly Hence the objection raised by Shri VS Mann Superintending Engineer is not tenable that relief is available to the consumers whose disputes are pending before the Court/Forum as stated above The jurisdiction as well as dealing with the grievances before the Committee is certainly on the higher pedestal as compared to the UHBVNL that the disputes of the consumers/applicants be settled as per the Sales Circular No U 19/2013

The Committee also feels that while giving the relief to the applicants the amount initially assessed on account of penalties be reduced to 50%. The Committee also desired that the amount of compounding charges may also be waived off to the extent of 50%.

The Committee also directed that a copy of the observation may be sent to the CMD\_UHBVNL for compliance under intimation to the Committee

Shri VS Mann Superintending Engineer has raised an apprehension that this scheme shall remain open upto 31 07 2013 and during correspondence of this case it may be difficult to settle it before 31 07 2013 As the cognizance has been taken an order has been passed today i e on 17 07 2013 the settlement of these claims/disputes shall be deemed to be operative and applicable as on or before 31 07 2013

Chief Auditor, UHBVNL, Panchkula has sent a letter vide Memo No CA/SA/UH/26 Committee on Petitions/04 23 dated 29 11 2013 which reads as under —

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From

The Managing Director UHBVNL Panchkula

То

Shri Sumit Kumar Secretary Haryana Vidhan Sabha Secretariat Chandigarh Memo No CA/SA/UH/26/Committee on Petitions/04 23 Dated 29 11 2013

# Sub Proceeding of the meeting of the Committee on Petitions held on 17 07 2013

Please refer to your office letter No HVS/Petition/13-14/17102 dated 25 07 2013 addressed to Managing Director UHBVN Panchkula and Sh YS Mann Superintending Engineer UHBVN Rohtak on the subject cited as above

In this connection it is submitted that the compliance of the decision of the subject cited Committee has been made by issuing Sale Circular No U 58/2013 vide memo No Ch 17/TR 90/Out of court settlement/2/CGM/C 1 dated 27 11 2013 for settlement the case of 5 Nos consumers under Sales Circular No 19/2013 A copy of the Sale Circular No U 58/2013 is enclosed herewith for your ready reference please

This is for your information and further necessary action please

DA/As above

Chief Auditor for MD UHBVNL Panchkula

#### UTTAR HARYANA BIJLI VITRAN NIGAM

### Sales Circular No U 58/2013

.1

From

Chief General Manager/Commercial UHBVN Panchkula

То

All CEs/SEs/XENs/SDOs(OP) JE I Incharge sub office in UHBVN

Memo No Ch 17/TR-90/Out of Court Settlement/2/CGM/Cl Dated 27 11 2013

Sub Scheme for out of Court Settlement of pending Court Cases/Arbitration Cases

Please refer to Sales Circular No U 19/2013 dated 17 05 2013 and SC No U-48/2013 dated 09 10 2013 vide which subject cited scheme was issued

Now incompliance to the decision of the Haryana Vidhan Sabha Petitions Committee that the 5 nos consumers who have represented before 28 02 2013 be also decided as per the Out of Court Settlement sales circular i e

Sr No	Name of the Consumer	Account No	Date of checking	Date of Appeal to petition Committee
1	Rajesh Kumar	TA 1142	30 09 2012	22 11 2012
2	Dharambir Singh	Y 525	20 10 2012	22 11 2012
3	Badal Sıngh	TA 16	30 09 2012	22 11 2012
4	Joginder Singh	JC 1332	23 11 2012	16 01 2013
5	Vijay Kumar	N 2/444	29 10 2012	22 11 2012

This may not be treated as Precedent for the Out of Court Settlement Scheme which the Nigam will launch in future

All terms and conditions of SC No U 19/2013 & U-48/2013 shall remain inforce

SC No U 19/2013 & U 48/2013 are amended to the above extent

All out efforts should be made to settle maximum number of disputes pending in various courts/arbitration

This should be brought to the notice of all concerned for strict and meticulous compliance

General Manager/Comml for Chief General Manager/Comml UHBVN Panchkula

The above letter was placed before the Committee in its meeting held on 05 02 2014 Since the matter has been settled therefore the Committee disposed off the petition

# 36 PETITION RECEIVED FROM SH SH BADAL SINGH, BABRA MOHALLA, HERWAN GALI NEAR PUNJAB NATIONAL BANK, ROHTAK REGARDING COMPLAINT OF METTER NO TA 16

The Petition received from Sh Badal Singh reads as under ---

То

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Chairman Petition Committee Haryana Vidhan Sabha Haryana (CHO)

### Re Complaint of Meter No TA 16

(1) Badal Singh Mohalla near Punjab National Bank

प्रार्थी निम्नलिखित प्राधानाचार्य की बिजली बोर्ड के अधिकारियों ने बिना वजह के चोरी का केस बना दिया है। न तो हमने वो चोरी की है व न ही मीटर में कोई खराबी है।

हमारे ऊपर जो जुर्माना लगाया हम वह जुर्माना भरने मे असमर्थ है हमारी माली हालत ठीक नही है। बिजली के अधिकारियो ने बिना नोटिस हमारे ऊपर कार्यवाही की है। एस0डी0ओ0 व जे0ई0 ने मनमानी करकर हमारे ऊपर झूठा केस बना दिया है जो जुर्माना लगाया गया है न तो उसकी कोई अपील न ही कोई दलील है। हमारे ऊपर जो झूठी कार्यवाही की गई है उसकी इन्कवारी करवाई जाये व हमारा जुर्माना माफ किया जाये।

आपसे प्रार्थना है हमारी सुनवाई करवाकर कार्यवाही की जावे। हम गरीब आदमी है जब तक हमारी पार्थना का फैसला नही हो जाता आगे की कार्यवाही रोक दी जावे।

प्रार्थी

#### *Sd/* Badal Singh Babra Mohalla near Punjab national Bank Rohtak

The Committee orally examined the Departmental representatives and the petitioner in its meetings held on 05 12 2013 16 01 2013 16 03 2013 and 17 07 2013 and made following observations —

In responce to the complaints replies have been sought from the department and alongwith the relevant documents also Without going as to wheather proper procedure for inspection of the premises and jurisdiction of theft of electricity has been dond by the department or not it has brought to the notice of the Committee that the UHBVNL has issued a Sales Circular No U-19/2013 vide which a scheme has been announced by the UHBVNL for settlement of the cases/disputes/penalities out of Court

According to this Sales Circular department has made an moffer that all disputes where penalties have been levied may be settled provided the consumer/ applicant pays a reduced amount of 50% of the amount initially assessed alongwith simple interest @ 12% per annum on the unpaid balance amount of the reduced amount

The Committee finds that under this clause of this Sales Circular relief can be given to the consumers and the disputes of the above said consumers can be settled vide this circular issued by the department

Shri VS Mann has pointed out that scheme will be available to all disputes with consumers of electricity pending in the Court including DCDRE State Commission or in arbitration as on 28 02 2013

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These petitions are definitely pending with the Committee before the cut off date Shri VS Mann has pointed out that according to the Sales Circular relief is available to the consumers/applicants of which disputes are pending with the Courts or Commission stated as above This Committee is having all the legislative sanctions and in a parliamentary system the Committee has all the powers to deal the complaints and make the direction accordingly Hence the objection raised by Shri VS Mann Superintending Engineer is not tenable that relief is available to the consumers whose disputes are pending before the Court/Forum as stated above The jurisdiction as well as dealing with the grievances before the Committee is certainly on the higher pedestal as compared to the Consumer Courts/ Arbitrations etc The Committee would like to give directions to the UHBVNL that the disputes of the consumers/applicants be settled as per the Sales Circular

The Committee also feels that while giving the relief to the applicants the amount initially assessed on account of penalties be reduced to 50% The Committee also desired that the amount of compounding charges may also be waived off to the extent of 50%

The Committee also directed that a copy of the observation may be sent to the CMD\_UHBVNL for compliance under intimation to the Committee

Shri VS Mann Superintending Engineer has raised an apprehension that this scheme shall remain open upto 31 07 2013 and during correspondence of this case it may be difficult to settle it before 31 07 2013 As the cognizance has been taken an order has been passed today i e on 17 07 2013 the settlement of these claims/disputes shall be deemed to be operative and applicable as on or before 31 07 2013

# Chief Auditor UHBVNL, Panchkula has sent a letter vide Memo No CA/SA/UH/26 Committee on Petitions/04 23 dated 29 11 2013 which reads as under ---

From

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The Managing Director UHBVNL Panchkula

То

Shri Sumit Kumar Secretary Haryana Vidhan Sabha Secretariat Chandigarh

Memo No CA/SA/UH/26/Committee on Petitions/04 23 Dated 29 11 2013

# Sub Proceeding of the meeting of the Committee on Petitions held on 17 07 2013

Please refer to your office letter No HVS/Petition/13 14/17102 dated 25 07 2013 addressed to Managing Director UHBVN Panchkula and

Sh YS Mann Superintending Engineer UHBVN Rohtak on the subject cited as above

In this connection it is submitted that the compliance of the decision of the subject cited Committee has been made by issuing Sale Circular No U-58/2013 vide memo No Ch 17/TR 90/Out of court settlement/2/CGM/C-1 dated 27 11 2013 for settlement the case of 5 Nos consumers under Sales Circular No 19/2013 A copy of the Sale Circular No U 58/2013 is enclosed herewith for your ready reference please

This is for your information and further necessary action please

DA/As above

Chief Auditor for MD UHBVNL Panchkula

#### UTTAR HARYANA BIJLI VITRAN NIGAM

#### Sales Circular No U 58/2013

4.

From

Chief General Manager/Commercial UHBVN Panchkula

To

All CEs/SEs/XENs/SDOs(OP) JE | Incharge sub office in UHBVN

Memo No Ch 17/TR 90/Out of Court Settlement/2/CGM/Cl Dated 27 11 2013

# Sub Scheme for out of Court Settlement of pending Court Cases/Arbitration Cases

Please refer to Sales Circular No U 19/2013 dated 17 05 2013 and SC No U 48/2013 dated 09 10 2013 vide which subject cited scheme was issued

Now incompliance to the decision of the Haryana Vidhan Sabha Petitions Committee that the 5 nos consumers who have represented before 28 02 2013 be also decided as per the Out of Court Settlement sales circular i e

Sr No	Name of the Consumer	Account No	Date of checking	Date of Appeal to petition Committee
1	Rajesh Kumar	TA 1142	30 09 2012	22 11 2012
2	Dharambir Singh	Y 525	20 10 2012	22 11 2012
3	Badal Singh	TA 16	30 09 2012	22 11 2012
4	Joginder Singh	JC 1332	23 11 2012	16 01 2013
5	Vijay Kumar	N 2/444	29 10 2012	22 11 2012

This may not be treated as Precedent for the Out of Court Settlement Scheme which the Nigam will launch in future

All terms and conditions of SC No U 19/2013 & U-48/2013 shall remain inforce

SC No U 19/2013 & U-48/2013 are amended to the above extent

All out efforts should be made to settle maximum number of disputes pending in various courts/arbitration

This should be brought to the notice of all concerned for strict and meticulous compliance

General Manager/Commi for Chief General Manager/Commi UHBVN Panchkula

The above letter was placed before the Committee in its meeting held on 05 02 2014 Since the matter has been settled therefore the Committee disposed off the petition

# 37 PETITION RECEIVED FROM SH JOGINDER SINGH, S/O LATE SH RAM KANWAR, H NO 1079/34, VIJAY NAGAR ROHTAK REGARDING CANCELLATION OF FALSE ELECTRICITY CASE

The Petition received from Sh Joginder Singh reads as under

То

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Chairman Petition Committee Haryana Vidhan Sabha Haryana (CHO)

Re बिजली का झूठा केस रदद करवाने बारे पत्र।

श्रीमान जी

निवेदन है कि मै जोगिन्द्र सिंह सुपुत्री स्व0 श्री रामकवर 1079/34 विजय नगर रोहतक का निवासी हूँ। पिछली 23 11 2012 को बिजली महकमे वाले ने मेरा झूठा बिजली चोरी का केस बनाकर दिनाक 11 02 2013 को 48083/ रुपये का बिल मेरे घर भेज दिया। श्रीमान जी मै दिल का मरीज हूँ तथा PGIMS रोहतक मे पिछले चार साल से मेरा ईलाज चल रहा है तथा मुझे एक बार Heart Attack भी आ चुका है। मेरे बिजली मीटर मे भी कोई गडबडी नही थी और Seal भी OK पाई गई थी इन सभी बातो को मददेनजर रखते हुओ मेरा बिल माफ करने की कृपा करे तथा बिजली सप्लाई चालू रखने का आदेश दे। धन्यवाद सहित।

भवदीय

*Sd/* जोगिन्द्र सिंह सुपुत्र स्व0 श्री रामकवर 1079/34 विजय नगर रोहतक। Meter No JC 1332 The Committee orally examined the Departmental representatives and the  $\frac{1}{2}$  petitioner in its meetings held on 16 03 2013 and 17 07 2013 and made following observations —

In responce to the complaints replies have been sought from the department and alongwith the relevant documents also Without going as to wheather proper procedure for inspection of the premises and jurisdiction of theft of electricity has been dond by the department or not it has brought to the notice of the Committee that the UHBVNL has issued a Sales Circular No U-19/2013 vide which a scheme has been announced by the UHBVNL for settlement of the cases/disputes/penalities out of Court

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According to this Sales Circular department has made an moffer that all disputes where penalties have been levied may be settled provided the consumer/ applicant pays a reduced amount of 50% of the amount initially assessed alongwith simple interest @ 12% per annum on the unpaid balance amount of the reduced amount

The Committee finds that under this clause of this Sales Circular relief can be given to the consumers and the disputes of the above said consumers can be settled vide this circular issued by the department

Shri VS Mann has pointed out that scheme will be available to all disputes with consumers of electricity pending in the Court including DCDRE State Commission or in arbitration as on 28 02 2013

These petitions are definitely pending with the Committee before the cut off date Shri VS Mann has pointed out that according to the Sales Circular relief is available to the consumers/applicants of which disputes are pending with the Courts or Commission stated as above This Committee is having all the legislative sanctions and in a parliamentary system the Committee has all the powers to deal the complaints and make the direction accordingly Hence the objection raised by Shri VS Mann Superintending Engineer is not tenable that relief is available to the consumers whose disputes are pending before the Court/Forum as stated above The jurisdiction as well as dealing with the grievances before the Committee is certainly on the higher pedestal as compared to the Consumer Courts/Arbitrations etc. The Committee would like to give directions to the UHBVNL that the disputes of the consumers/applicants be settled as per the Sales Circular No. U. 19/2013

The Committee also feels that while giving the relief to the applicants the amount initially assessed on account of penalties be reduced to 50% The Committee also desired that the amount of compounding charges may also be waived off to the extent of 50%

The Committee also directed that a copy of the observation may be sent to the CMD\_UHBVNL for compliance under intimation to the Committee

Shri VS Mann Superintending Engineer has raised an apprehension that this scheme shall remain open upto 31 07 2013 and during correspondence of this

case it may be difficult to settle it before 31 07 2013 As the cognizance has been taken an order has been passed today i e on 17 07 2013 the settlement of these claims/disputes shall be deemed to be operative and applicable as on or before 31 07 2013

Chief Auditor UHBVNL Panchkula has sent a letter vide Memo No CA/SA/UH/26 Committee on Petitions/04 23 dated 29 11 2013 which reads as under ---

From

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The Managing Director UHBVNL Panchkula

То

Shri Sumit Kumar Secretary Haryana Vidhan Sabha Secretariat Chandigarh

Memo No CA/SA/UH/26/Committee on Petitions/04 23 Dated 29 11 2013

# Sub Proceeding of the meeting of the Committee on Petitions held on 17 07 2013

Please refer to your office letter No HVS/Petition/13 14/17102 dated 25 07 2013 addressed to Managing Director UHBVN Panchkula and Sh YS Mann Superintending Engineer UHBVN Rohtak on the subject cited as above

In this connection it is submitted that the compliance of the decision of the subject cited Committee has been made by issuing Sale Circular No U 58/2013 vide memo No Ch 17/TR 90/Out of court settlement/2/CGM/C-1 dated 27 11 2013 for settlement the case of 5 Nos consumers under Sales Circular No 19/2013 A copy of the Sale Circular No U-58/2013 is enclosed herewith for your ready reference please

This is for your information and further necessary action please

DA/As above

Chief Auditor for MD UHBVNL Panchkula

#### UTTAR HARYANA BIJLI VITRAN NIGAM

#### Sales Circular No U 58/2013

#### From

Chief General Manager/Commercial UHBVN Panchkula

То

All CEs/SEs/XENs/SDOs(OP) JE 1 Incharge sub office in UHBVN

Memo No Ch 17/TR 90/Out of Court Settlement/2/CGM/Cl Dated 27 11 2013

# Sub Scheme for out of Court Settlement of pending Court Cases/Arbitration Cases

Please refer to Sales Circular No U-19/2013 dated 17 05 2013 and SC No U-48/2013 dated 09 10 2013 vide which subject cited scheme was issued

Now incompliance to the decision of the Haryana Vidhan Sabha Petitions Committee that the 5 nos consumers who have represented before 28 02 2013 be also decided as per the Out of Court Settlement sales circular i e

Sr No	Name of the Consumer	Account No	Date of checking	Date of Appeal to petition Committee
1	Rajesh Kumar	TA 1142	30 09 2012	22 11 2012
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4	Joginder Singh	JC 1332	23 11 2012	16 01 2013
5	Vijay Kumar	N 2/444	29 10 2012	22 11 2012

This may not be treated as Precedent for the Out of Court Settlement Scheme which the Nigam will launch in future

All terms and conditions of SC No U-19/2013 & U 48/2013 shall remain inforce

SC No U 19/2013 & U-48/2013 are amended to the above extent

All out efforts should be made to settle maximum number of disputes pending in various courts/arbitration

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This should be brought to the notice of all concerned for strict and meticulous compliance

General Manager/Comml for Chief General Manager/Comml UHBVN Panchkula

The above letter was placed before the Committee in its meeting held on 05 02 2014 Since the matter has been settled therefore the Committee disposed off the petition

# 38 PETITION RECEIVED FROM SH VIJAY KUMAR, S/O SH JAI KISHAN, H NO 1088/19 HARI NAGAR ROHTAK REGARDING REMOVING OF ELECTRICITY METER NO N2/0444 INSTALLED AT HIS HOUSE ON THE BASIS OF DOUBT

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चेयरमैन
पैटीशन कमेटी
हरियाणा विधान सभा
चण्डीगढ ।

विषय ठीक चालू मीटर न0 2/0444 को शक के आधार पर उतार कर दफ्तर मे ले गये।

প্রীদান जी

सविनय प्रार्थना है कि मै विजय कुमार सुपुत्र श्री जयकिशन निवासी 1088/19 हरि नगर रोहतक का निवासी हूँ मेरे अपने उपरोक्त मकान मे बिजली का मीटर न0 N2/0444 जो कि ठीक चल रहा था उसको दिनाक 27 10 2012 को बिजली विभाग के एस0डी0ओ0 साहब व अन्य कर्मचारी शक के आधार पर उतार कर दफ्तर मे ले गये तथा हमे बताया गया कि आपने मीटर के साथ छेडाखानी कर रखी है।

श्री मान जी हमने बिजली के मीटर के साथ कोई छेडाखानी नही कि हमारा मीटर ठीक रीडिंग दे रहा था तथा लोड भी सही है। हमने आज तक मीटर को हाथ भी नहीं लगाया।

अत आपसे निवेदन है कि हमारे मीटर को वापिस लगाया जावे आपकी अति कृपा होगी।

निवेदक

*Sd/* विजय कुमार सुपुत्र श्री जयकिशन 1088/19 हरि नगर रोहतक।

The Committee orally examined the Departmental representatives and the petitioner in its meetings held on 22 11 2012 and made following observations —

Sh S K Ahuja Executive Engineer is present before the Committee Copy of the petition received from Shri Vijay Kumar S/o Shri Jaikishan resident of H No 1089/19 Har Nagar Rohtak alongwith annexure is supplied to the Executive Engineer Shri Ahuja and he is directed to restore the electricity of the petitioner The Nigam is restrained to take any further action in respect of this consumer bearing meter No N2/0444 i e the Nigam is restrained to make any recovery or to launch any prosecution against the petitioner

The Committee further orally examined the Departmental representatives and the petitioner in its meetings held on 05 12 2013 16 01 2013 16 03 2013 and 17 07 2013 and made following observations —

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In responce to the complaints replies have been sought from the department and alongwith the relevant documents also Without going as to wheather proper procedure for inspection of the premises and jurisdiction of theft of electricity has been dond by the department or not it has brought to the notice of the Committee that the UHBVNL has issued a Sales Circular No U-19/2013 vide which a scheme has been announced by the UHBVNL for settlement of the cases/disputes/penalities out of Court

According to this Sales Circular department has made an moffer that all disputes where penalties have been levied may be settled provided the consumer/ applicant pays a reduced amount of 50% of the amount initially assessed alongwith simple interest @ 12% per annum on the unpaid balance amount of the reduced amount

The Committee finds that under this clause of this Sales Circular relief can be given to the consumers and the disputes of the above said consumers can be settled vide this circular issued by the department

Shri VS Mann has pointed out that scheme will be available to all disputes with consumers of electricity pending in the Court including DCDRE State Commission or in arbitration as on 28 02 2013

These petitions are definitely pending with the Committee before the cut off date Shri VS Mann has pointed out that according to the Sales Circular relief is available to the consumers/applicants of which disputes are pending with the Courts or Commission stated as above This Committee is having all the legislative sanctions and in a parliamentary system the Committee has all the powers to deal the complaints and make the direction accordingly Hence the objection raised by Shri VS Mann Superintending Engineer is not tenable that relief is available to the consumers whose disputes are pending before the Court/Forum as stated above The jurisdiction as well as dealing with the gnevances before the Committee is certainly on the higher pedestal as compared to the Consumer Courts/Arbitrations etc. The Committee would like to give directions to the UHBVNL that the disputes of the consumers/applicants be settled as per the Sales Circular No. U. 19/2013

The Committee also feels that while giving the relief to the applicants the amount initially assessed on account of penalties be reduced to 50%. The Committee also desired that the amount of compounding charges may also be waived off to the extent of 50%.

The Committee also directed that a copy of the observation may be sent to the CMD\_UHBVNL for compliance under intimation to the Committee

Shri VS Mann Superintending Engineer has raised an apprehension that this scheme shall remain open upto 31 07 2013 and during correspondence of this case it may be difficult to settle it before 31 07 2013 As the cognizance has been taken an order has been passed today i e on 17 07 2013 the settlement of these claims/disputes shall be deemed to be operative and applicable as on or before 31 07 2013

Chief Auditor, UHBVNL, Panchkula has sent a letter vide Memo No CA/SA/UH/26 Committee on Petitions/04 23 dated 29 11 2013 which reads as under —

From

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The Managing Director UHBVNL Panchkula

То

Shri Sumit Kumar Secretary Haryana Vidhan Sabha Secretariat Chandigarh

Memo No CA/SA/UH/26/Committee on Petitions/04 23 Dated 29 11 2013

# Sub Proceeding of the meeting of the Committee on Petitions held on 17 07 2013

Please refer to your office letter No HVS/Petition/13 14/17102 dated 25 07 2013 addressed to Managing Director UHBVN Panchkula and Sh YS Mann Superintending Engineer UHBVN Rohtak on the subject cited as above

In this connection it is submitted that the compliance of the decision of the subject cited Committee has been made by issuing Sale Circular No U 58/2013 vide memo No Ch 17/TR-90/Out of court settlement/2/CGM/C 1 dated 27 11 2013 for settlement the case of 5 Nos consumers under Sales Circular No 19/2013 A copy of the Sale Circular No U 58/2013 is enclosed herewith for your ready reference please

This is for your information and further necessary action please

DA/As above

Chief Auditor for MD UHBVNL Panchkula UTTAR HARYANA BIJLI VITRAN NIGAM

Sales Circular No U 58/2013

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#### From

Chief General Manager/Commercial UHBVN Panchkula

#### То

All CEs/SEs/XENs/SDOs(OP) JE 1 Incharge sub office in UHBVN Memo No Ch 17/TR 90/Out of Court Settlement/2/CGM/CI Dated 27 11 2013

# Sub Scheme for out of Court Settlement of pending Court Cases/Arbitration Cases

Please refer to Sales Circular No U 19/2013 dated 17 05 2013 and SC No U-48/2013 dated 09 10 2013 vide which subject cited scheme was issued

Now incompliance to the decision of the Haryana Vidhan Sabha Petitions Committee that the 5 nos consumers who have represented before 28 02 2013 be also decided as per the Out of Court Settlement sales circular i e

Sr No	Name of the Consumer	Account No	Date of checking	Date of Appeal to petition Committee
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2	Dharambir Singh	Y 525	20 10 2012	22 11 2012
3	Badal Singh	TA 16	30 09 2012	22 11 2012
4	Joginder Singh	JC 1332	23 11 2012	16 01 2013
5	Vijay Kumar	N 2/444	29 10 2012	22 11 2012

This may not be treated as Precedent for the Out of Court Settlement Scheme which the Nigam will launch in future

All terms and conditions of SC No U-19/2013 & U 48/2013 shall remain inforce

SC No U 19/2013 & U 48/2013 are amended to the above extent

All out efforts should be made to settle maximum number of disputes pending in various courts/arbitration

This should be brought to the notice of all concerned for strict and meticulous compliance

General Manager/Comml for Chief General Manager/Comml UHBVN Panchkula

The above letter was placed before the Committee in its meeting held on 05 02 2014 Since the matter has been settled therefore the Committee disposed off the petition

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# 39 PETITION RECEIVED FROM SMT SARLA SANI RETIRED PRIMARY TEACHER, SAINI SR SEC SCHOOL, ROHTAK REGARDING TO RELEASE HER PENSION AFTER RETIREMENT

The Petition received from Smt Sarla Rani reads as under

То

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The Chairman Petition s Committee Haryana Vidhan Sabha Chandigarh

# Sub Request regarding Pension File of Smt Sarla Rani

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My self Sarla Rani teacher of Saini Sr Sec School (Boys Wing) rohtak retired on 30 April 2011 My pension file is still pending in Education Department Panchkula My file has some objections but I cleared that objection for 2 to 3 times my file still pending regarding some reasons The last date when my file was dispatched from D E Office Rohtak to Panchkula is 8 August 2012 and my file despatch No So 12 3112 My file is in Primary Department Panchkula because I am primary teacher In this department the director is Mr Vikas Yadav and I am requesting you to do needful as soon as possible So that I will get my pension because I am very much in need

I am very thankful to you

Your faithfully

Sd/

Sarla Ranı Retd Prımary Teacher Saını Sr Sec School Rohtak Retirement Date 30 4 2011

The above petition was placed before the Committee in its meeting held on 12 6 2013 and the Committee desired that comments of the concerned department may be obtained within 15 days. No reply was received within the stipulated period from the department. After that the Committee called the departmental representatives of Elementary Education Department. Haryana Panchkula and the petitioner to appear before the Committee on 5 2 2014 in which the departmental representatives submitted a letter written by the petitioner that now she does not have any grievances against the Director Elementary Education. Haryana Panchkula. Therefore the Committee disposed off the petition accordingly.

# 40 PETITION RECEIVED FROM SMT RAMPYARI DEVI W/O LATE SH SUBE SINGH, V P O KILOI PANA MAIDAN, ROHTAK REGARDING RELEASE OF ALL RETIRAL BENEFITS OF HER SON

The Petition received from Smt Sarla Rani reads as under

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माननीय चेयरमैन श्री भारत भूषण बतरा जी हरियाणा विधान सभा सचिवालय निवारण कमेटी चण्डीगढ ।

*विषय* सेवा निवृत्ति के बाद देय लाभो की अदायगी न देने बारे शिकायत मामला श्री जयसिह लिपिक राजकीय वरिष्ठ माध्यमिक विद्यालय सुण्डाना रोहतक। सेवा निवृत्ति तिथि 30 6 2012

महोदय जी

मेरा पुत्र श्री जय सिंह अपनी सेवा के 58 वर्ष पूर्ण करने पर दिनाक 30 6-2012 को रावमावि सुण्डाना रोहतक से सेवा निवृत हुआ लेकिन अब तक उन्होने सेवा निवृति के बाद देय कोई भी अदायगी की राशि नही दी गई है फलस्वरूप हमारा परिवार भारी आर्थिक सकट मे है।

मैने अपने बेटे से पूछा कि तेरे को अब तक सेवानिवृति के बाद जो पैसे मिलने होते है वे तुझे क्यो नहीं मिले। तुझे कही विभाग की राशि का गबन तो नहीं कर रखा है या तेरे खिलाफ कोई मुकदमा आदि तो नहीं चल रहा है तो उसने जवाब दिया कि ऐसा कुछ भी नहीं बल्कि वह अधिकारियो से मिल रहा है और हर बार यही उत्तर मिलता है कि सब मामले जल्दी ही निपटा दिए जाएगे।

आदयगी जो देय है –

- 1 जी पी एफ की अतिम भुगतान की राशि।
- 2 लीवइनकेसमैट । छुटियो की राशि।
- 3 ग्रेचवटी की राशि।
- 4 कमूकेटशन की राशि।
- 5 बीमा राशि जी आई एस ।
- 6 पैशन I

मेरे विचार से जैसा कि हम अपने लडके की सेवा निवृति के बाद मिलने वाली राशि की उम्मीद कर रहे थे वह लगभग 15 लाख बनती थी और इसी प्रकार हमने अपने मकान आदि बनाने व अन्य घर के काम चलाने के लिए ब्याज पर राशि ले ली थी और यह कहा दिया था कि जैसे ही मेरे लडके के सेवा निवृति के बाद राशि मिलेगी मै पेमैट कर दूगी। परन्तु यह राशि समय पर न मिलने से मै ऐसा नहीं कर पा रही हू।

उपरोक्त परिस्थितियो मै मेरे परिवार का समाजिक जीवन बिल्कुल बर्बाद हो चुका है और राशि लेने वाले लोग धमकी दे रहे है कि राशि का भुगतान नही करोगे तो तेरे सारे परिवार को जान से मार देगे क्योकि तुम किसी न किसी बहाने टाल देते हो उनका यह विश्वास उठ गया है कि मेरे बेटे ने शिक्षा विभाग हरियाणा से कुछ लेना भी है। x

मैने आपकी अधिकारियो को ऐसे निर्देश देना कि कर्मचारी व जनता की सभी सस्याओ को तय समय मे निपटाये से बहुत प्रभावित हुई हू और आशा है कि आप मेरी भी समस्या सुलझाने के लिए अधिकारियो को ऐसी हिदायते देगे और मुझे आर्थिक सकट से उमारेगे इसके लिये मै और मेरा परिवार सदा के लिए अभारी रहेगा।

> भवदीया श्रीमति रामप्यारी देवा पत्नी स्वर्गीय श्री सुबे सिह गाव व डाकखाना किलोई पाना मैदान जिला रोहतक

एक एक प्रति निम्नलिखित को आवश्यक कार्यवाही हेतू प्रेषित है।

- आयुक्त एव सचिव हरियाणा सरकार शिक्षा विभाग चण्डीगढ।
- 2 माननीय शिक्षा मन्त्री हरियाणा सरकार।
- 3 काग्रेस अध्यक्ष श्रीमति सोनिया गाधी नई दिल्ली।
- 4 जिला शिक्षा अधिकारी रोहतक।

 $\sum_{i=1}^{n}$ 

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भवदीया

श्रीमति रामप्यारी देवा पत्नी स्वर्गीय श्री सुबे सिंह गाव व डाकखाना किलोई पाना मैदान, जिला रोहतक

The above petition was placed before the Committee in its meeting held on 22 5 2013 and the Committee desired that comments of the concerned department may be obtained within 15 days As no reply was received within the stipulated period a reminder was issued on 31 7 2013 despite that no reply was received from the department. After that the Committee called the departmental representatives of School Education Department Haryana Panchkula and the petitioner to appear before the Committee on 5 2 2014 in which the departmental representatives stated that all the retiral benefits have been released to the retiree employee and no dues are left against the department. On this statement, the Committee disposed off the petition accordingly.

#### 41 PETITION RECEIVED FROM SMT USHA BATRA W/O LATE SH RAMESH BATRA R/O B 428, 1ST FLOOR MEERA BAGH, PASCHIM VIHAR, DELHI REGARDING COMPLAINT AGAINST M/S CHINTELS INDIA LIMITED, CHINTELS HOUSE, 1 11, KAILASH COLONY, NEW DELHI

The Petition received from Smt Usha Batra reads as under

Dated

То

The Chairman Petition s Committee Haryana Vidhan Sabha Chandigarh (UT)

# Sub Complaint/Petition Against M/s Chintels India Limited, Chintels House, A 11, Kailash Colony, New Delhi 110048

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The Petitioner most humbly submits as under

- 1 That M/s Chintels India Ltd have lauched a project in the name and style of Chintels Paradiso in sector 109 Gurgaon Haryana which was hugely advertised by M/s Chintels India Ltd and M/s chintels India Ltd had assured that the license was duly granted by the Director Town and Country Planning Haryana Chandigarh on 2nd November 2008 for setting up of the Group Housing Colony at Sector 109 Gurgaon and also assured that the said project will be one of the best project of the company with all the five star amenities located on the much acclaimed Dwarka Expressway having excellent access to New Delhi and Dwarka believing on such assurances given by M/s Chintels India Ltd petitoner booked a flat/unit in the said Project
- 2 That on 31 12 2012 petitioner booked a Unit/flat bearing No 304 3rd Floor Tower B for the area measuring 2630 SFT at the basic sale price of Rs 6 444/ per sq ft for a total sale consideration of Rs 1 69 47 720/ excluding EDC IDC and other charges in the said project and paid a sum of Rs 3 00 000/ (Rupees Three Lakh) vide instrument/cheque bearing No 555707 dated 1 1 13 Thereafter on 10 1 2013 Rs 23 74 000/ was also paid as balance of booking amount which was also acknowledged by M/s Chintels India Ltd through receipt dated 21 10 2012
- 3 That thereafier demand for first installment of Rs 25 67 422/ was made vide letter dated 22 01 2013 which was duly paid by instrument bearing no 743801 dated 13 03 2013 which was duly acknowledged by *M/s* Chintels India Ltd through receipt dated 18 03 2013

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- 4 That the demand for second installment for the sum of Rs 7 89 000/ was made vide letter dated 10 04 2013 which was also paid by instrument bearing No 000319 dated 06 06 2013 and the same was acknowledged by M/s Chintels India Ltd through receipt dated 14 06 2013
- 5 That somewhere in the month of September 2013 petitioner visited the site to see the progress of the construction work but petitioner was shocked and astonithepetitionerdto see that as per the form/agreement dated 31 12 2012 signed by petitioner it was mentioned that the project will be developed only in 15% of the area and rest around 85% of the area will remain as open space but the construction work was going on all the space available to *M/s* Chinlels India Ltd under the said project That further while petitioner was trying to reach the site of the project petitioner encountered great difficulties in even reaching the entry point of the project That the woes of petitioner did not just end there the project as advertised was to be on the Dwarka Expressway whereas the project is way far away from the Dwarka Expressway

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- 6 That to further the plight of petitioner was never ending petitioner was flummoxed to see that just to reach the site of the project it would take the petitioner more than 30 minutes through the dusty non existent roads for more than 5 7 kilometres which is totally opposite to the advertisements and the promises made
- 7 That thereafter immediately petitioner tried to contact M/s Chintels India Ltd r representative and even visited M/s Chintels India Ltd r office to discuss the said issue but there was no positive response from M/s Chintels India Ltd side and petitioner had even demanded to see all the permission including sanctioned planed license Architectural Plans environmental clearances however M/s Chintels India Ltd have failed to show any of the above stated document on such refusal petitioner has lost all faith on M/s Chintels India Ltd and had requested that since M/s Chintels India Ltd are unable to satisfy the legal and valid demands of petitioner the petitioner shall not continue in the said project and demanded the money back with interest however M/s Chintels India Ltd r representative kept on delaying the genuine request of petitioner from one pretext to the other. That almost three month had passed but still legal and valid demand of petitioner has not been fulfilled
- 8 That petitioner had made several requests that as M/s Chintels India Ltd have failed to fulfill the petitioner valid and legal demands and our client has lost all the petitioner faith on M/s Chintels India Ltd and asked Mis Chintels India Ltd to kindly refund the amount paid to Mis ChintelsIndia Ltd alongwith interest
- 9 That thereafter a legal notice dated 28 11 2013 was sent to M/s Chintels India Ltd however the developer has refused to accept the legal and valid demands of the petitioner and has refused to refund the amounts so given to the developer

That it is therefore most humbly prayed that the petition of the petitioner be allowed and the developer M/s Chintels India Ltd be directed to refund the sum of Rs 60 30 422/ along with the interest @ 18% P A till the date of realization of the same in favour of the petitioner

Yours truly

Sh UshaBatra W/o Lt Sh Ramesh Batra R/O B 428 1st Floor Meera Bagh Pashchim Vihar Delhi 110063

The Committee orally examined the Departmental representatives representatives of M/s chintels India Limited and the petitioner in its meeting held 6 2 2014 in which the representatives of M/s Chintels India Limited stated that they will settle the dispute with the petitioner within 7 days and are ready to refund the amount after deduction of the amount incurred by the company on the payment of service tax and brokerage. On this assurance the Committee disposed off the petition

42 PETITION RECEIVED FROM SH GOPAL KRISHAN, CONTRACTOR AND SUPPLIER, WARD NO 10 MANDI DABWALI SIRSA REGARDING RELEASE OF PAYMENT TO M/S GOPAL KRISHAN, CONTRACTOR AND SUPPLIER IN RESPECT OF SUPPLY OF MATERIAL FOR THE CONSTRUCTION OF BUILDING IN MUNICIPAL COMMITTEE, DABWALI OR PERMIT HIM TO EUTHANASIA

The Petition received from Sh Gopal Krishan reads as under

सेवा मे

माननीय कुलदीप शर्मा जी अध्यक्ष हरियाणा विधानसभा चण्डीगढ ।

विषय मैसर्ज गोपाल कृष्ण कानट्रेक्टर एण्ड सप्लायर मण्डी डबवाली द्वारा नगरपालिका मण्डी डबवाली को भवन बनाने के लिए दिये गये मटीरियल का भूगतान करवाने बारे । एव इच्छामृत्यू की अनुमति देने बारे ।

श्रीमान जी

निवेदन है कि मै गापाल कृष्ण मैसर्ज गोपाल कृष्ण कान्ट्रेक्टर एण्ड सप्लायर मण्डी डबवाली का मालिक हूँ। मैने फरवरी 2013 मे नगरपालिका मण्डी डबवाली मे बने गये भवन के लिए माल सप्लाई किया था इस माल मे रेता बजरी सीमेट ईट सेनेटरी पेट और अन्य सामान आदि था। मैने नगरपालिका अधिकारियो से हजारो बार हाथ जोड कर प्रार्थना की कि मुझे मेरी पेमेट दी जाए। परन्तु अधिकारियो ने एक सुनी। .

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उसके बाद मैने आपको हरियाणा सरकार के उच्चाधिकारियों को कई पत्र लिखे। जोकि दिनाक 10 05 2013 18 5 2013 31 5 2013 व 9 6 2013 20 10 2013 है उस पर किसी भी अधिकारी ने ध्यान नहीं दिया। जब मै उपमण्डल अधिकारी डबवाली के कार्यालय मे गया तो उन्होने मेरी बेजती करते हुए बारह निकलने को कहा तो मैने रोष स्वरूप उपमण्डल अधिकारी के कार्यालय के बाहर धरना देकर बैठ गया और मैने कहा कि मेरा भूगतान 20 5 2013 को साय 5 बजे तक नहीं करवाया तो मै रोष स्वरूप 21 5 2013 को गाव मागेआना मे मुख्यमंत्री महोदय के सामने अपने परिवार सहित रोष प्रदर्शन करूगा। जब यह बात सी आई डी हरियाणा को मालूम पडा तो उन्होने यह सारी खबर अपने उच्चाधिकारियो के पास पहचाई। उच्चाधिकारियो ने मौके की गभीरता को देखते हुए उपायक्त महोदय सिरसा पर दबाव बनाया कि इस मामले की जल्द से जल्द जाच करके निपटाया जाये ताकि दिनाक 21 5 2013 की रेली में कोई मुख्य मन्त्री महोदय के सामने रोष प्रदर्शन न हो। तब उपायुक्त महोदय सिरसा व सीआई डी सिरसा ने उपमण्डल अधिकारी (ना0) डबवाली बात की। उसके उपरान्त उपमण्डल अधिकारी (ना0) व कार्यकारी सचिव नगरपालिका (खण्ड विकास एव पचायत अधिकारी) ने आश्वासन दिलवाया की आपका भूगतान 21 5 2013 को साथ 5 बजे कर दिया जायेगा। कपा करके आप घरना व रोष प्रदर्शन न करे और शात रहे। यह बात उपमण्डल अधिकारी (ना0) डबवाली ने अपने उच्चाधिकारियो को भी लिखकर दिया था। मैने सरकार व उच्चाधिकारियो पर भरोसा रखते हुये ये धरना खत्म किया और 21 5 2013 को कोई भी प्रदर्शन न करने का आश्वासन भी दिया मैने प्रशासन की बात मान ली और अपने बात का मान आज तक रखा है। ऐसा कुछ भी नही किया जिससे कि सरकार या उच्चाधिकारियों को शर्मदिन्गी हो। लेकिन सरकार ने और अधिकारियो ने आज तक अपनी बात का मान नही रखा और अब तक मेरा भुगतान नहीं करवाया।

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उसके बाद जब भी मै उपमण्डल अधिकारी नागरिक के पास गया तो वो मुझे कभी कहते कि कल सुबह आना कभी कहते है कि शाम को आना ये सिलसिला कुछ दिन चला और फिर उन्होने हमारी बात को सुनना ही बन्द कर दिया और बदसलूकी करनी शुरु कर दी । जब मै उपायुक्त महोदय के पास गया तो उन्होने भी हमारी कोई भी सुनवाई नही की।

अब हमे ये लगने लगा है कि सुनवाई सिर्फ पैसे वालो की होती है गरीब आदमी की नही। नगरपालिका मण्डी डबवाली के अधिकारियो कर्मचारियो व उप मण्डल अधिकारी नागरिक तथा उपायुक्त महोदय सिरसा ने आपके द्वारा व उच्चाधिकारियो द्वारा आपके पत्रो पर कोई भी कार्यवाही नहीं और उन आदेशो को रददी समझकर नीचे फाइलो मे दबा दिया जिन अधिकारियो ने आपको झूठा आश्वासन दिया और आपको आप सब को धोखे मे रखा उन सबके खिलाफ जाच करवाई जाये। अब मुझे कर्मचारियो अधिकारियो से कोई उम्मीद नही है मैने अब सिर्फ आप जनाब से उम्मीद लगाई है कि आप मेरा भुगतान जल्दा से जल्द करवायेगे अगर आप भी मेरा भुगतान नहीं करवा सकते तो आप मुझे ये समान उखाडने की मजूरी दे दे ताकि मै समान को उखाड कर वे उसे बेचकर अपना और अपने परिवार का भरण पोषण कर सकू।

मुख्यमन्त्री महोदय जो मेरे तीन बच्चे है जो पढाई कर रहे है भुगतान न होने के कारण मै उनकी फीस भरने मे असमर्थ रहा हू। अगर पैसे व फीस के कारण मेरे बच्चो की जिन्दगी खराब होती हे तो इसमे हरियाणा सरकार के उच्चाधिकारी जिला सिरसा के अधिकारी जिम्मेवार होगे। और भुगतान न होने के कारण इन अधिकारियो ने मुझे आर्थिक व मानसिक परेशान किया है उसके लिये भी उचित कारवाई की जाये। अगर कोई कारवाई नहीं कर सकते तो मुझे इच्छामृत्यु ही अनुमति दी जाये ताकि मै अपनी आखो से अपने बच्चो का नुकसान न देख सकू।

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अत आपका जो भी जवाब हो मुझे बताने का कष्ट करे। आपकी अति कृपा होगी। आपके पत्र का इन्तजार 15 11 13 तक करूगा।

धन्यवाद

दिनाक 8 11 2013

आपके पत्र के इन्तजार मे प्रार्थी

हस्ता०/

गोपाल कृष्ण ठेकेदार

एव सप्लायर वार्ड न० 10 मण्डी डबवाली जिला सिरसा

इसकी एक प्रति निम्नलिखित को सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित है

- 1 माननीय सावित्री जिन्दल जी स्थानीय निकाय मत्री हरियाणा।
- 2 माननीय चीफ जस्टिस पजाब एण्ड हरियाणा उच्च न्यायालय चण्डीगढ।
- 3 माननीय चीफ जस्टिस सुप्रीम कोर्ट नई दिल्ली।
- 4 मुख्य सचिव हरियाणा सरकार चण्डीगढ।
- 5 आयुक्त स्थानीय निकाय विभाग हरियाणा।
- 6 निदेशक स्थानीय निकाय गिभाग हरियाणा।
- 7 सासद डॉ0 अशोक तवर सिरसा।
- 8 उपायुक्त सिरसा।
- 9 उप मण्डल अधिकारी (ना0) डबवाली।
- 10 स्टेट विजीलैस ब्यूरो
- 11 मानव अधिकारी आयोग चण्डीगढ

The above Petition was placed before the Committee in its meeting held on 30 11 2013 and the Committee desired that comments of the concerned department may be obtained within 15 days As no reply was received the Committee orally examined the Secretary Municipal Committee Mandi Dabwali and the petitioner in its meeting held on 5 2 2014 in which the departmental representatives has informed the Committee that the claim of the petitioner has been settled in view of this the Committee disposed off the petition

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